

**IN THE HON'BLE NATIONAL GREEN TRIBUNAL,
PRINCIPAL BENCH, NEW DELHI**

OA No. 532 of 2023

Balbir Sandhu
Versus
Union of India and others

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PLACE: Panchkula

DATED: 16.03.24

DEPONENT



(Sh. Deepak Kumar)

State Geologist

On Behalf of Respondent No. 3, 4, 5 and 7

**IN THE HON'BLE NATIONAL GREEN TRIBUNAL,
PRINCIPAL BENCH, NEW DELHI**

OA No. 532 of 2023

IN THE MATTER OF:

Balbir Sandhu

.... Applicant

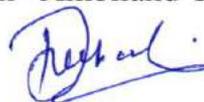
Versus

Union of India and others

.... Respondent

Reply on behalf of Respondent No. 3, 4, 5 and 7 through Sh. Deepak Kumar, State Geologist, Mines and Geology Department, Haryana, Panchkula.

1. That present reply is being filed by Sh. Deepak Kumar, State Geologist, Mines & Geology Department, Haryana, Panchkula who is well conversant with the facts of the case in his official capacity and as such is competent to file reply on behalf of the Respondent No. 3, 4, 5 and 7. It is humbly submitted that allegations made in the OA be treated as denied unless same is admitted herein after. The answering respondents crave liberty to file additional reply/affidavit, as and when required with the permission of this Hon'ble Tribunal.
2. That in the original application, the applicant sought quashing of the Impugned Letters dated 27.02.2023, 25.01.2023 and 18.05.2023 issued by the Director Mines and Geology, Respondent No. 5 whereby approval was granted to the Mining Plan/plans submitted by Respondent No. 8: M/s R M Mines and Infra Private Limited, 149, Luxmi Garden, Yamuna Nagar, Haryana, Respondent No. 9: M/s SCP Commodities, C-509, DDA Flats, Sector-29, Rohini, New Delhi, India and Respondent No. 10: M/s Reliable Mining Corporation, R/o SR-68, DLF phase-3, Gurugram for mining of minor minerals in their respective mining contract areas of Toka- Hamidpur, Gadauli- Ambliand Fatehpur- Nagoli



respectively granted in their favour through public auction. The grounds of challenge in the present application were mainly related to certain issues stimulated from District Survey Report of the District Ambala prepared as per Sand Mining Guidelines issued by the MoEF& CC,GoI.

3. That the applicant in the present application claimed that the total quantity of mineable minerals available in District Ambala, as mentioned in the para no 12 of District Survey Report (**Annexure R-5/1**) was shown as 38.29 lacs M.T. Whereas the total quantity mentioned in the three Mining Plans of Respondent No. 8, 9 & 10 is around 71 lacs M.T. It has been further alleged that as per DSR of district Ambala, the mining of the concerned minor minerals is permissible only in the river or stream of Markanda, Tangri, Begna and Roon, whereas the mining plan for Respondent No.8 has been approved for the river Trilokpur also. It has been further alleged that the total allotted minable area to the Respondent No.'s 8, 9 & 10 is much more than the total identified minable i.e. 10.11 Hectares as per mentioned in DSR of district Ambala.
4. That it is worth pointing out that after the matter was raised by the applicant, the committee constituted of officers from Mining Dept, Water-Services(Irrigation), State Pollution Control Board, Forest Dept., Revenue and Panchayat departments as required for preparation of DSR considered the averments made in the present OA regarding DSR of district Ambala. The entire matter was considered and discussed by the committee during the meetings held on dated 28-11-2023 and 29-12-2023 headed by the Deputy Commissioner, Ambala.
5. That the Committee examined the entire matter and noted that there was a small discrepancy occurred inadvertently, with regard to quantity of mineral, total mining area and name of river. It would be in order to place the factual position explaining that said discrepancy arose on account of the following:



- a. That district Ambala is situated in the foothills of Shivalik hills and during the rainy season minerals such as Boulder, Bajri/Gravel and Sand are brought due fluvial action and gets settled in the riverbeds. The size and the concentration of material gradually reduce towards downstream as the heavy material of larger size settles with reduction in flow of water stream. The material deposits are found in villages of the districts located along the river or their flood plains and abandoned water courses/drains as well as along with foothills of the hilly terrains/regions.
- b. That in the detailed DSR prepared as per guidelines issued from time to time, the copy of details of the land bearing minerals, were mentioned in the Annexure B appended with the District Survey Report, District Ambala. Details attached as Annexure B with DSR is annexed herewith as **Annexure-R-5/2**. The said areas were identified after a detailed ground truthing exercise undertaken by the then Committee consisting of officers from departments as mentioned in para no.3 above, headed by the Deputy Commissioner, Ambala.
- c. That though total mineral bearing area in the various, riverbed/ rivulets passing through the district as per details attached with DSR as Annexure B is much more i.e. 838 Hectares upon considering the areas that could not be used for actual mining because of various grounds including restricted areas in upstream and downstream sides of bridges/other structures as per applicable rules and regulations, the auction notice (**Annexure-R-5/3**) was notified for mining contracts of 8-Quarries for mineable area of 373.37 Hectares along with ancillary area of 59.55 Hectares upon further identification of area from the area mentioned in DSR of district Ambala.



- d. That it is clarified that in riverbed areas maximum permissible depth for mining is 03 meters from the riverbed level. Based on the methodology explained in the Para. Nos. 3.6.3 and 3.6.5 of the District Survey Report, the mineable mineral potential shall be around 224 lacs M.T. per annum (373.35 hectares multiplied with 60,000 M.T.).The mining is permissible subject to the condition that at no point of time depth of mining in the riverbed shall go be beyond 03 meters from exiting bed level. Hence, the actual excavation is dependent on the natural yearly post monsoon replenishment in the riverbed area.
- e. That it is most humbly submitted that in the DSR notified, the details of the block wise area was not mentioned inadvertently but complete details of the khasra numbers of area for mining was annexed with DSR whose copy is already annexed here with as AnnexureR-5/3.
- f. That in the para number 12 of DSRtotal area of the all Khasra numbers falling in the riverbed areas identified in different villages of the district, was to be shown as more than 373.35hectares but got typed as 10.11 Hectares only and total mineable mineral got mentioned as 38.29 lacs M.T. In view of said error, details of total area and mineral potential in both areas got shown incorrectly. This was only an inadvertent error and it can be seen that if 60,000 M.T. (mineral potential per hectares) multiplied with area of 10.11 Hectares (wrongly shown) in no way commensurate with 38.29 lacs M.T.as indicated in DSR rather clearly indicates that it was inadvertent error.
- g. That it further pointed out that state created 8 numbers of mining blocks as per auction notice dated 31-05-2023 whose details are as under:-



Sr. No.	Name of Unit	Area for mining in Acre	Area for ancillary activates in Acre	Total area of unit in Acre
1	Toka-Hamidpur	228.64	18.37	247.01
2	Fatehpur-Nagoli	86.22	19.29	105.51
3	Badhauli-Tamnauli	142.33	31.34	173.67
4	Kakarkunda-Binjalpur	188.72	11.27	199.99
5	Paplotha-Mullana	119.04	38.65	157.69
6	Rayawali-Sadhanpur	77.68	12.61	90.29
7	Gadauli-Ambli	83.59	15.50	99.09
8	Kharu-Khera	7.15	1.83	8.98
	Total	933.37	148.86	1082.23

It is also pertinent here in light of auction notice dated 31.05.2022, 3-Units/Blocks were auctioned and remaining 05 blocks were merged in 03 Units/Blocks vide order dated 18.10.2022 of worthy Additional Chief Secretary Mines and Geology, Department, Haryana Chandigarh. whose details are as under:-

Sr. No.	Name of Unit/Blocks	Area for mining in Acre	Area for ancillary activates in Acre	Total area of unit in Acre
1	Badhauli-Mullana	450.09	81.26	531.35
2	Rayawali-Sadhanpur	77.68	12.61	90.26
3	Kharu-Khera	7.15	1.83	8.98
	Total	534.92	95.7	630.62

- h. That as regard 03 Units/Blocks which had been impleaded as party in this application, the total area granted in favors of 3 of the mining Blocks of Respondent No. 8, 9 and 10 is 159.38 Hectares (398.45 Acres) along with ancillary area of 27.42 Hectares (68.55 Acres) and total mineral potential for said area @ 60,000 M.T. per hectare comes out to be 95.63 lacs M.T.
- i. That the application filed to get the mining stopped on such issue is nothing but attempt to cause loss to the state and public at large. However, it is not disputed that correction of the same is required and has been dully addressed through corrigendum prepared after deceleration and following the procedure.
- j. That it is further pointed out here that under present application the applicant in respect of the Mining Unit namely Toka-Hamidpur Block of M/s R.M Mines and Infra Private Ltd. (Respondent No.8) has also made reference that in the approved mining plan Trilokpur River was mentioned instead of Sukroo River. In this regard it is clarified that this issue was also examined by the Committee and it was noted that
- A. That the Mining Block Toka-Hamidpur has area in the riverbed passing through villages Toka, Chechhi-Majra, Sangrani, Rao-Majra, Shahpur, Dera, Hamidpur and Dehar. It is worth pointing that a River / Rivulet coming from foothills of Shivalik from Himachal side namely Sukroon is also locally referred as Trilokpur River. It would be worth pointing here that the name locally being referred with such name due to said river on upstream side passes through village Trilokpur, Village of Himachal Pradesh side.

- B. That Respondent No. 8 the mining contractor of Toka-Hamidpur block did referred this river under mining plan as Trilokpur River. Based on the same it seems that the applicant is trying to create logic less issue and the same may be considered correct if some new area/ area of new river Trilokpur has been shown as part of mining contract. The same is not factually correct. There is neither any change in area or location of the mining block on this account.
- C. That the District Revenue officer Ambala also verified the above factual position that River Sukroo is also referred as river Trilokpur, whose letter dated 16.10.2023 is attached herewith as **Annexure R-5/4**.
- D. That even further vide letter dated 20.10.2023 Respondent No. 8 was also asked to explain the matter as per issue raised by applicant vide OA No. 532/2023. Respondent No. 8 vide reply dated 20.10.2023 informed that the mining area of Toka-Hamidpur Mining Block falls on Toposheets No. 53F/2 and 53F/3 of the Survey of India, Department of Science and Technology, Government of India. It was further stated that the mining area under Village Dera lies on River Trilokpur (which is also known as river Sukroo) as per the aforesaid Toposheets of the Survey of India. The use of these Toposheets have been necessitated in view of the guidelines issued by Indian Bureau. A copy of the reply dated 20.10.2023 is attached herewith as **Annexure R-5/5**.
6. That in view of the order dated 29.08.2023 passed by this Hon'ble Tribunal in the present case, a Joint Committee was constituted. The meeting of the Joint Committee was conducted on 10.10.2023 and the field inspection of the mining sites allotted to Respondent No. 8 to 10 was conducted on 12.10.2023. Thereafter, the mining officer Ambala had

submitted a status report to the Joint Committee by way of letter bearing Memo No. MO/AMB/2830 dated 25.10.2023 wherein the mining officer had provided specific response to the claim of the applicant qua the difference/variation in the total quantity of mineral potential at District Ambala as per the District Survey Report vis-à-vis the total quantity of mineable minerals mentioned in the respective mining plans of Respondent No. 8 to 10 as approved by Respondent No. 5. The Mining Officer, Ambala had also provided the necessary clarification with regards to the inclusion of River Trilokpur in the mining plan of Respondent No. 8 vis-à-vis non-inclusion of the same in the District Survey Report. The Mining Officer, Ambala had also submitted a specific response to the issue with regards to the bulk density of minerals in the mining plans of Respondent No. 8 to 10. In this regard, a copy of the Status Report dated 25.10.2023 is attached herewith as **Annexure R-5/6**.

7. That it shall be imperative to state that the issue regarding the rectification in the District Survey Report was discussed and deliberated by the officers of the DSR Committee during the District Level Task Force Committee Meeting dated 28.11.2023. After due discussion and deliberation, on the basis of ground truthing report which is already reported by previous committee, a draft corrigendum was prepared, the Chairman-cum-Deputy Commissioner, District Ambala directed the Mining Officer, Ambala to upload the corrigendum on the District Website after obtaining signatures of the Chairman as well as the members of the District Survey Report Committee as per the Government notification. In this regard, a copy of the minutes of meeting dated 28.11.2023 is annexed as **Annexure R-5/7**.
8. That meeting of the DSR Committee was conducted on 29.12.2023 and all the members had approved the corrigendum after due discussion and



deliberation. In this regard, a copy of the approved corrigendum is appended herewith as **Annexure R-5/8**.

9. That thereafter, the deponent issued a letter bearing Memo No. MO/AMB/10 dated 01.01.2024 to District Information Officer, NIC-Ambala for the purpose of uploading the Corrigendum on the website of District Ambala for a period of 21 days seeking comments and suggestions from the public. A copy of the Letter dated 01.01.2024 is attached herewith as **Annexure R-5/9**.
10. That it shall be imperative to state that the Corrigendum was uploaded on the District Website on 02.01.2024; and after a completion of 21 days, no comments were received from the public.
11. That as per the information of the mining officer Ambala, the Corrigendum was forwarded to Respondent No. 6/SEIAA by the Deputy Commissioner, District Ambala by way of letter dated 07.02.2024 which is attached herewith as **Annexure R-5/10**.
12. That it is submitted the total quantity of the mineral potential and mineable area of the district as mentioned in the paragraph No. 12 of the District Survey Report has been rectified vide corrigendum which is attached herewith as Annexure R-5/9. It is further submitted that the inclusion of the mining area of River Trilokpur in the Mining Plan of Respondent No. 8 was on the basis of the authentic record and the clarification in that regard was also submitted by the revenue authority whose copy is attached herewith as Annexure R-5/4. All the averments raised in regard to the District Survey Report, District Ambala, those have been duly rectified by way of Corrigendum which was prepared on the basis of the facts of the mineable area as well as analysis by using the feasible technology. Moreover, the fact with regard to bulk density of minerals is duly mentioned in the para no's 3.6.3 and 3.6.5 of DSR as well as in the mining plans respective mining plans of Respondent No. 8 to 10.



13. That in the light of the submission made herein above, present reply be taken on record and the original application may kindly be dismissed.

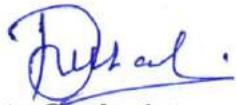

State Geologist,
Mines and Geology Department,
Haryana, Panchkula

Date: 16/03/2024

Place: Panchkula

Verification: -

Verified at 16.03.2024 on Saturday, day of March, 2024 that the contents of my above affidavit are true and correct to my knowledge and information derived from the official record. No part of it is false and nothing material has been concealed there from.


State Geologist,
Mines and Geology Department,
Haryana, Panchkula

Brick Earth:- Brick Earth of very good quality, is available in part area of block, Sehjadpur, Barara & Saha, which is caters for bricks killan installed in district Ambala.

The above mentioned minerals occur as surface exposures in the districts as well as in the subsurface. These minerals caters the need of fertilizer industry, cement industry and useful in different type of needs of human being as construction of building, road, bridge, railway lines and other development activities.

12. District Wise detail of river/stream and other Sand Sources:

S. No.	Name of River	Entry point in District	Exit point in District.	Width (in Mt)	Length in Ambala Distt. (km)
1	Markanda	Shivalik Foothill near Kala Amb	Dinarpur	100-200	75
2	Tangri	Fatehgarh	Dhunni	100-150	60
3	Begna	Ujjal Majri	Mullana	20-40	40
4	Roon	Toka	Rasour	10-20	12
5	Sukroon/	Jiriwala	Sahpur	10-20	3

Drainage system with description of main river:-

Sr.No	Name of River	Area drained (Sq. Km)	% area drained in Distt
1	Markanda	18000	62.5
2	Tangri	11250	66.6
3	Begna	6390	18

Sailent Features of Important River and Streams:-

Sr.No	Name of River or stream	Total Lenth in Distt (in km)	Place of Origin	Altitude at origin (in feet)
1	Markanda	75	Shiwalik Foothill	3000 - 4000
2	Tangri	60	Shiwalik Foothill	2000-2800
3	Begna	40	Shiwalik Foothill	1000-1600
4	Roon	12	Shiwalik Foothill	500-600

Portion of river or stream Recommended for Mineral concession (in Km)	Length of area recommended for mineral concession (in Km)	Average width of area recommended for mineral concession (in Mt)	Area recommended for mineral concession (Sq Mt)	Mineable mineral potential (in MT)(60 % Of total mineral potential)
Kala Amb- Dinarpur- Dhunni	60	150	90,00,000	21,60,000
Fatehgarh-	47	125	58,75,000	14,10,000
Ujjal Majri- Mullana	30	30	9,00,000	2,16,000
Toka - Rasour	12	15	1,80,000	43,200

Mineral potential:-

Boulder	Bajri	Sand	Total Mineable Mineral potential
6,48,000	4,32,000	10,80,000	21,60,000
4,23,000	2,82,000	07,05,000	14,10,000
64,800	43,200	1,08,000	2,16,000
12,960	8,640	21,600	43,200

Annual Deposition:-

38.29 Lac MT

Sr.No	River or stream	Portion of river or stream recommended for mineral	Length of area recommended for mineral	Average width of area recommended for mineral	Area recommended for mineral concession	Mineable mineral potential (60 % Of
-------	-----------------	--	--	---	---	-------------------------------------

		concession (in Km)	concession (Km)	concession (in Mt)	(in Sq.Mt)	total mineral potential)
1	Markanda	Kala Amb-Dinarpur-Dhunni	60	150	90,00,000	21,60,000
2	Tangri	Fatehgarh-	47	125	58,75,000	14,10,000
3	Begna	Ujjal Majri-Mullana	30	30	9,00,000	2,16,000
4	Roon	Toka - Rasour	12	15	1,80,000	43,200
Total for the Distt			149		1,59,55,000	38,29,200

In district Ambala 10.11 hect area (aprox) has been identified for mining of minor minerals. The use of mineral deposit and exploration /excavation in respect of minerals is an going activities, therefore as per requirement the area used for mining of minor minerals may have to be revised from time to time.

13 LIST OF STONE CRUSHERS & SCREENING PLANTS IN DISTT. AMBALA

Sr. No.	Name & address of the unit.
1	Shree Bajrang Screening Plant, Vill. Kohra Bhura, Naraingarh, Ambala
2	Jai Maa Screening Plant, Vill. Choti Rasaur, Naraingarh, Ambala
3	Shiv Shakti Vedant Screening Plant, Vill. Kohra Bhura, P.O Bhurewala, Tehsil Naraingarh, Distt. Ambala.

Ann- $\frac{R-5}{2}$

Annexure-B (total 12 pages)

Detail of mineral bearing area village wise

Toka- 10//7/2,8 ,13/1,18,

Tepla

2// 14 ,16,17 ,24 ,25

11// 5,,

Tangail

3// 17 ,18 ,23 ,24,

7// 2 ,3 ,4 ,7 ,8,9 ,11 ,12 ,13,14 ,18 ,19 ,20 ,21 ,22,

8// 10 ,11 ,12 ,13 ,16 ,17 ,18 ,19,20 ,22 ,23 ,24 ,25,

9// 2 ,3 ,6 ,7 ,8 ,9 ,13 ,14 ,15,16 ,17,

13// 4 ,5,

Tandwal- 3 ,4 ,7 ,8 ,9/2 ,10/2 ,11 ,12 ,18 ,84,

Tamnouli

34// 17 ,24,

48// 4 ,7 ,14 ,24,

51// 4 ,7 ,14/2 ,17 ,24,

66// 4,

68// 18 ,19 ,20,

69// 16 ,18,

70// 23

75// 3,8,13,18

Sahpur

17// 23,

18// 3 ,4 ,7 ,8 ,13 ,14 ,15 ,17,

2// 7 ,8 ,12 ,13 ,19 ,21 ,

Sanru- 33//2,

Sangrani

6// 11,20,21,22,

12// 1,2 ,9 ,10/1,10/2 ,11 ,12,19,20 ,21 ,22

19// 1/1 , $\frac{1}{2}$,2

27// 1,2,3 ,8 ,9,10,11,12,19,20,21

28// 5 ,6 ,15 ,16/1 ,16/2 ,25,

33// 4 ,5,6,7 ,8 ,13 ,14,15,16,17,18,19,

Sadhapur

16 ,17 ,75 ,14 ,19 ,23 ,38 ,49 ,66 ,191 ,67 ,183 ,101 ,102 ,104 ,

Sabga

76// 15 ,16 ,24 ,25,

77// 9 ,10/1 ,10/2 ,11 ,12 ,20 ,21,

87// 4 ,5 ,6 ,7 ,14/1 ,14/2 ,15/1 ,15/2 ,17 ,23 ,24,

95// 14 ,15/1 ,15/2 ,16/1 ,17 ,18 ,23,

96// 2/2 ,3 ,4 ,8 ,9/1 ,9/2 ,10/2 ,10/4 ,11,

Rollanheri

2// 18 ,19 ,20 ,21 ,22,

3// 11 , 12 , 16 , 17 , 18 , 19 , 20 , 21 , 22 , 23 , 24 , 25,
 4// 13 , 14 , 15 , 16 , 17, 18 , 19 , 22 , 23, 24, 25,
 6// 5 , 6 , 7 , 13 , 14 , 15, 16, 17, 18, 23 , 24 , 25,
 7// 1 , 2, 3, 4 , 8 , 9, 10, 11, 12 , 13 , 19/1 , 19/2 , 20/1 , 20/2 , 21 , 22,

Rau Majra

3// 20, 21 , 22,
 4// 15, 16, 25
 9// 5,
 10// 1 , 2 , 8 , 9 , 10 , 11 , 12 , 13 , 17* , 18* , 19* , 20* , 22* , 23* , 24* , 25,
 11// 25,
 13// 1 , 2 , 3 , 4 , 5 , 8 , 9 , 10 , 11* , 20*,
 14// 3* , 4* , 5* , 6* , 7* , 14* , 15* , 16* , 17* , 23* , 24* , 25*,
 22// 2* , 3* , 4* , 7* , 8* , 9* , 11* , 12* , 13* , 19* , 20* , 21*,
 24// 1* , 9* , 10* , 11* , 12* , 18* , 19* , 22*, (* - Area under forest)

Ramgarh-38// 16 , 17

39// 11 , 12 , 13 , 18 , 19 , 20,

Raiwali-44/2/1/2,

Rain Majra

2// 21 , 22 , 23,
 4// 1 , 2 ,
 5// 4 , 5 , 6 , 7 , 8 , 9 , 10/1 , 11 , 12,
 6// 14 , 15 , 16 , 17 , 18 , 19 , 21 , 22 , 23,
 7// 25,
 8// 4 , 5,
 9// 1,

Paplotha

20// 8 , 13 , 14 , 17 , 24/2 , 25,
 26// 11 , 20 , 21,
 27// 5/2 , 6 , 15 , 16,
 36// 1 , 9 , 10 , 11 , 12 , 19 , 20 , 21, 22,
 41// 1 , 18 , 19 , 20 , 21 , 22 , 23 , 24 , 25,
 42// 5 , 6 , 15 , 16 , 25,

Pangail

33// 18 , 19/1 , 19/2 , 20 , 21 , 22 , 23 , 24 , 25,
 34// 16 , 17 , 18 , 22/2 , 23 , 24,
 37// 2/1 , 2/2 , 3 , 9 , 12,
 38// 5,
 39// 1 , 2 , 8 , 9 , 10 , 12 , 13 , 14/1 , 16 , 17 , 18 , 24 , 25,
 40// 21,
 43// 1 , 2 , 8 , 9 , 10 , 12 , 13 , 14 , 16 , 17 , 25,
 44// 5,

Nurhad

7// 2 , 3 , 8 , 9 , 10 , 11 , 12, 15 , 18 , 19, 20 , 21 , 22, 23,
 17// 1 , 2, 3 , 8, 9, 10 , 11 , 12 , 13 , 14 , 17 , 16, 18, 19 , 22 , 23 , 24, 25,
 18// 21 , 21/2,
 21// 1 , 3 , 4 , 8 , 9 , 10 , 11 , 12,

22// 3 , 4, 5/1, 5/2, 6, 7/1, 7/2, 15,

51// 11,

52// 15 , 16 , 25,

Nangouli

33// 24 , 25,

35// 4 , 5 , 6 , 7 , 14 , 15 , 16 , 17 , 24,

37// 4 , 7,

Mullana

18// 10, 11, 20 ,

19// 1 , 2 , 3 ,

31// 22 , 23 , 24 , 25,

35// 2 , 3, 4, 8 , 9, .

Meerpur

5// 10,

6// 6 , 8 , 62,

Manglai-104,

Laha-93* , 90,

Kohra Bura--125* , 126*, (*- Area under forest)

Khera Jattan-27,

Khera Ganni

8// 12* , 18* , 19* , 20* , 21* , 22* ,

10// 1* , 2* , 3* , 8* , 9* , 10/1* , 12* , 13* , 17* , 18* , 19/1* , 23/2* , 24* , 25* ,

19// 4/2* , 5* , 6* ,

20// 10* , 11* , 12* , 19* , 20* , 22* , 23* , 24* ,

23// 10* , 11* , 12* , 13* , 17* , 18* , 19* , 24* , 25* ,

22// 21* ,

24// 3* , 4* , 5* , 6* , 7* ,

33// 5* ,

34// 1* , 2* , 9* , 10* , 11* , 12* , 13* , 18* , 19* , 23* ,

35// 3* ,

43// 12* , 19* , 20* , 21* ,

42// 25** ,

46// 3 , 4* , 5* , 7* , 8* , 9* , 12 , 13* ,

(*- Area under forest)

Kharu Khera--27,

Khanpur Rajputamn-54 , 55* , 56*, (*- Area under forest)

Kaker Kunda

35// 24 , 25,

36// 21 , 22 , 23,

38// 21,

39// 20 , 21 , 22 , 23 , 24 , 25,

40// 1, 2 , 3 , 4 , 7 , 8 , 9 , 10 , 11 , 13 , 14 , 15 , 16 , 17 , 24 , 20 , 21 , 25,

3 , 4 , 5, 6, 7 , 8 , 13 , 14 , 15, 16, 17, 18 , 21 , 22 , 23 , 24, 25,

- 46// 4 , 5 , 6 , 7 , 8
 47// 8 , 9 , 10 , 11 , 12 , 13 , 14 , 15 , 16 , 17 , 18 , 25,
 48// 3 , 4 , 5 , 6 , 7 , 9 , 10 , 11 , 12 , 19 , 20 , 21,
 49// 1 , 2 , 3 , 4 , 5 , 7 , 8 , 9 , 10,

Jharu Majra

- 34// 16 , 24 , 25,
 35// 16 , 12 , 13 , 14 , 17 , 18 , 19 , 20 , 21 , 22 , 23 , 24,
 38// 1 , 2 , 10 ,
 39// 4 , 5 , 6 , 7 , 13 , 14 , 15 , 16 , 17 , 18,
 41// 20 , 21 , 22,
 42// 16 , 17 , 18 , 19 , 23 , 24 , 25,
 44// 5,
 45// 1 , 2

Jatwar

- 4// 17 , 18 , 23,
 6// 3 , 8 , 13 , 17 , 18 , 23 , 24,
 17// 6 , 7 , 13 , 14,
 18// 1 , 2 , 3 , 4 , 5 , 6 , 7 , 8 , 9 , 10/1 , 10/2
 28// 21,
 29// 18 , 19 , 20 , 21 , 22 , 23 , 24 , 25,
 30// 16 , 25,
 37// 25,
 38// 4 , 5 , 6 , 7 , 12 , 13 , 14 , 15 , 18 , 19 , 20 , 21,
 39// 1 , 2 , 3 , 4 , 5,
 40// 1 , 2 , 3 , 4 , 5,
 61// 1 , 21 , 22,
 62// 4 , 5 , 6 , 7 , 13 , 14 , 17 , 18 , 23 , 24 , 25,
 67// 1 , 2 , 3 , 4 , 6 , 7 , 8 , 14 , 15 , 16,
 68// 10 , 11 , 12 , 19 , 20 , 22 , 23,
 109// 17 , 23 , 24 , 25 ,
 108// 21,
 111// 5,
 112// 1 , 2 , 3 , 8 , 13 , 14 , 17 , 18 , 23 , 24,
 128// 2 , 3,

Jafferpur

- 8// 25,
 9// 4 , 5 , 6 , 7 , 14 , 15 , 16 , 17 , 18 , 22 , 23 , 24 , 25,
 21// 2 , 3 , 4 , 8 , 9 , 10 , 11 , 12 , 13 , 19 , 20 , 21 , 22,
 22// 15 , 16 , 17 , 24 , 25
 24// 4 , 5 , 6 , 7 , 15,
 25// 1 , 2 , 9 , 10 , 11 , 12 , 19 , 20 , 21 , 22 , 23,
 40// 2 , 3 , 7 , 8 , 9 , 13 , 14 , 17/1 , 18/1 , 19 , 20 , 21 , 22,
 41// 16 , 23 , 24 , 25/1,
 43// 25,
 44// 2 , 3 , 4 , 5 , 6 , 7 , 8 , 9 , 11 , 12 , 13 , 14 , 15 , 17 , 18 , 19 , 20 , 21 , 22 , 23 , 24 , 25,
 45// 1 , 2 , 3 , 4 , 5 , 7 , 8 , 9 , 10 , 11,

61// 10 , 11 , 12 , 13 , 17 , 18 , 19, 20 , 22 , 23, 24,
 62// 1 , 2, 3, 4, 5 , 6 , 7, 8, 9 , 10 , 12 , 13 , 14/1 , 14/2 , 15, 16,
 65// 6 , 7 , 8 , 12 , 13 , 14 , 15 , 18,
 66// 1 , 2 , 3 , 4 , 8 , 9, 10, 11 , 12 , 13,

Hema Majra

34// 16 , 22 , 23 , 24 , 25,
 35// 7 , 12 , 13 , 14 , 18 , 19 , 20 , 21 , 22,
 44// 1/1 , 1/2 , 2 , 3 , 10,
 45// 5 , 6/1 , 6/2 , 7 , 8 , 12 , 13/1 , 13/2 , 14/1 , 18 , 19 , 20 , 21 , 22,
 46// 25/2,
 50// 5 , 6 , 14 , 15 , 16/1 , 17 , 23 , 24/1 , 24/2,
 51// 1,
 60// 1 , 2 , 3/1 , 3/2 , 4/1 , 4/2/1 , 4/2/2 , 9 , 10,
 61// 5 , 6 , 15,

Hasanpur

2// 18 , 19 , 22 , 23/1,
 4// 2/1 , 2/2 , 3/1 , 9 , 12/1 , 12/2 , 19 , 22/1 , 22/2,
 11// 2 , 9 , 12 , 19/1 , 19/2 , 22 , 23,
 14// 2 , 3 , 8 , 9 , 12 , 13 , 18 , 19 , 23,
 20// 3 , 8 , 9 , 12 , 13 , 19 , 21 , 22,
 21// 1 , 2 , 10 , 11,

Herda

28// 6 , 7 , 14/1 , 14/2 , 15/1 , 15/2 , 16 , 17/1 , 18/2 , 23 ,
 24,
 31// 2 , 3 , 8 , 9 , 11/1 , 11/2 , 12 , 20 , 21/1,
 32// 16 , 25/1 , 25/2 , 25/3,
 46// 4 , 5 , 7 , 8 , 13 , 12 , 19,

Hamidpur

4// 22 , 23
 6// 1 , 2 , 3 , 4 , 8 , 9 , 10 , 11 , 12 , 20,
 7// 6 , 7 , 11 , 12 , 13 , 14 , 15 , 16 , 17 , 18,
 17// 19, 20 , 21 , 22 , 23,
 8// 16 , 17 , 24 , 25,
 22// 3 , 4 , 5 , 6 , 7 , 8 , 13 , 14, 17 , 18 , 23 , 24,
 29// 3 , 4 , 7 , 8 , 13 , 14 , 17 , 18 , 19 , 21 , 22 , 23 , 24,
 42// 5 , 6 , 15 , 16 , 17 , 24 , 25,
 43// 1 , 2 , 3 , 9 , 10 , 11 , 20,
 48// 3 , 4 , 5 , 7 , 8 , 13 , 14 , 17 , 18,
 10// 10 , 11 , 20 , 21,
 18// 1 , 10* , 11* , 20* , 21 , 22 ,
 33// 1 , 2 , 10,
 34// 1* , 2* , 6 , 8* , 9* , 10* , 13* , 14 , 15,
 35// 4* , 5* , 6* , 7* , 9* , 11* , 12* , 20* , 21* ,
 36// 16* , 25*,

(* - Area under forest)

Gokalgarh

27// 4 , 7 , 14 , 17/1 , 17/2 , 24/1 , 24/2,
 42// 4/1 , 4/2 , 3/2 , 8 , 13/1 , 13/2 , 18 , 23,
 43// 17 , 18 , 24 , 25,
 44// 5 , 6 , 15,
 45// 3 , 8/1 , 8/2 , 9 , 10 , 11 , 12,

Galeri

433 , 429 , 428 , 427 , 430 , 420 , 412 , 413 , 405 , 406 , 407 , 398 , 399 , 400 ,
 401 , 390 , 391 , 392 , 387 , 388 , 377 , 378 , 374 , 375 , 376 , 365 , 368 , 369 , 373 ,
 372 , 370 , 371 , 116 , 117 , 115 , 118 , 119 , 120 , 123 , 121 , 133 , 134 , 132 , 135 ,
 131 , 136 , 130 , 137 , 266 , 267 , 268 , 265 , 270 , 264 , 271 , 276/2 , 263 , 272 , 275 ,
 262 , 273 , 227 , 231 , 236 , 237 , 244 , 235 , 245, (Rakba in Biga Biswa)

Gaganheri

32// 11, 12, 18, 19, 20 , 22 , 23, 24, 25
 33// 1 , 2 , 3 , 4 , 6, 7, 8, 9, 10, 11 , 12 , 13 , 14 , 15 , 16,
 34// 4 , 5 , 6, 7 , 13 , 14 , 15 , 16 , 17, 18 , 23 , 24, 25,
 43// 2 , 3/1, 3/2, 4, 5 , 6 , 7/1, 7/2, 8 , 12 , 13 , 14, 15/1 , 15/2 , 16 , 17, 18, 19 , 21
 , 22 , 23, 24, 25,
 45// 2 , 3 , 4 , 5 ,
 48// 1 , 2, 3, 4, 5 , 6 , 7 , 8 , 9 , 10 , 13 , 14,
 49// 6 , 14 , 15 , 16 , 17 , 18 , 22 , 23 , 24,
 55// 16 , 25,
 56// 2 , 3 , 9 , 10 , 11 , 12 , 20 , 21,
 59// 4 , 5 , 6 , 7 , 8 , 12 , 13 , 14 , 18,

Gadouli

109// 14 , 15 , 16 , 17 , 18 , 21 , 22 , 23 , 24 , 25,
 110// 20 , 21,
 120// 1 , 2 , 3 , 4 , 9 , 10 ,
 121// 5 , 6 , 7 , 8 , 12 , 13 , 14 , 15 , 17 , 18 , 19 , 20 , 21 , 22 , 191, 203,
 135// 5 , 6 , 14 , 15 , 16 , 17 , 23 , 24 , 25,
 136// 1, 2, 3 , 9 , 10 , 11 , 12 , 20 , 21,
 146// 1 , 10 , 11 , 20 , 21 ,
 147// 3 , 4, 5, 6, 7, 8 , 13 , 14, 15, 16, 17 , 18 , 24 , 25
 154// 4 , 5, 6 , 7 , 13 , 14, 15 , 16 , 17 , 18 , 19 , 21 , 22 , 23 , 24 , 25,
 155// 1,
 167// 1, 2, 3, 4 , 5 , 7 , 8 , 9, 10, 11 , 12 , 13 ,
 168// 1, 2 , 3 , 4 , 5 , 6, 7, 8, 9, 13 , 14 , 15,
 152// 25,
 153// 21,

Fatehpur

28// 18 , 23 , 24 , 25,
 31// 1 , 9 , 10 , 11 , 20,
 32// 6 , 15 , 16 , 24 , 25,

Dera

7// 8 , 11 , 12 , 13 , 18 , 19 , 20 , 21 , 22,
 8// 16 , 24 , 25,

11// 3 , 4 , 5 , 6 , 7 , 8 , 9 , 12 , 13 , 18 , 19 , 20 , 21 , 22 , 23,
 21// 1 , 2 , 3 , 8 , 9 , 10 , 11 , 12 , 13 , 18 , 19 , 20 , 21 , 22 , 23,
 24// 1 , 2, 9 , 10 , 11 , 12 , 19 , 20 , 21 , 22,
 36// 10 , 11 , 20 , 21,
 37// 6 , 15 , 16 , 24 , 25,
 42// 4 , 5 , 6 , 7 , 14 , 15 , 16 , 17 , 24 , 25,
 43// 1 , 10 , 11 , 20 , 21,
 57// 1 , 10 , 11 ,
 58// 4 , 5 , 6 , 7 , 14 , 15 , 16 , 17 , 23 , 24 , 25,
 63// 3 , 4 , 5 , 7 , 8 , 12 , 13 , 14 , 18 , 19 , 20 , 21 , 22,
 62// 25,
 81// 1 , 10,
 82// 4 , 5, 6, 7, 8 , 13 , 14 , 15 , 16 , 17, 18 , 23 , 24, 25,
 88// 4 , 5 , 6 , 7 , 8 , 12 , 13 , 14 , 15 , 16 , 17 , 18 , 19 , 21 , 22 , 23 , 24,
 108// 1 , 2 , 3 , 4 , 7 , 8 , 9, 10, 11, 12, 13, 14 , 18 , 19 , 20, 21 , 22,
 109// 5 , 6 , 14 , 15 , 16, 17 , 23 , 24, 25
 114// 3 , 4, 5 , 7 , 8 , 13 , 14 , 17 , 18, 19 , 22 , 23,
 115// 1,
 134// 2 , 3 , 9 , 10 , 12,
 120// 6 , 7 , 13 , 14 , 15 , 16 , 17, 18 , 23 , 24 , 25,
 128// 4,
 Deher
 2// 12,
 9// 2 , 3 , 8 , 9 , 12 , 13 , 18 , 19 , 23,

Dinarpur

29// 12 , 17 , 18 , 19 , 22 , 23 , 24 , 25,
 30// 10 , 11 , 20,
 31// 4 , 5 , 6 , 15 , 16 , 24 , 25,
 48// 3 , 4/1 , 4/2 , 5 , 7/3 , 7/4 , 7/5 , 8 , 9 , 11 , 12 , 13 , 19 , 20/1 , 20/2 , 21,
 47// 16/1 , 20 , 21 , 22 , 23 , 24 , 25,
 51// 1 , 2 , 3 , 4,
 46// 7 , 8/1 , 13 , 14 , 15 , 16,

Chhoti Kodi

34// 16* , 25*,
 33// 21*
 44// 5* , 6* , 7* , 14* , 15* , 16*,
 45// 1*
 59// 17* , 18* , 23* , 24* , 25*,
 60// 4 , 5,
 61// 1* , 2* , 3* , 8 , 9, (*- Area under forest)

Chechi Majra

7// 25 ,
 8// 9* , 12* , 19 , 20 , 21 , 22 ,
 9// 1 , 2 ,
 10// 3 , 4 , 5 , 6 , 7 , 8 , 9/1 , 12* , 13* , 14 , 18* , 19* , 20 , 21* , 22* ,
 15// 5 , 6* , 7 , 13/2 , 14 , 15* , 17 , 18/1 , 23/2 , 24*,
 16// 1* , 2* , 10*,

20// 3* , 8* , 9/1* , 12/2* , 13* , 19/1* , 20 , 21 , 22/2* ,

24// 6 , 15 ,

25// 1 , 2* , 9/1* , 10 , 11 , 12* , (*- Area under forest)

Bodyo

1// 16 , 25 ,

2// 20 , 21 , 22 ,

4// 1 , 2 , 9 , 10 , 11 , 20 ,

5// 5 , 6 , 15 , 16 , 25 ,

6// 5 , 29/4 , 29/3 , 31 , 23 , 24 ,

11// 3 , 4 , 5 , 6 ,

10// 1 , 10 , 11 , 12 , 28/9 , 28/10 ,

Binjalpur

2// 19/1 , 19/2 , 20 , 21/1 , 21/2 , 22 ,

3// 25/1 , 25/2 ,

6// 25/2 ,

7// 3/1 , 4/1 , 4/2 , 5/1 , 5/2 , 6 , 7/1 , 7/2 , 8/1 , 8/2 , 9/1 , 9/2 , 11 , 12/1 , 12/2 ,

13/1 , 14 , 19/1 , 19/2 , 20/1 , 20/2 , 21/1 , 21/2 , 21/3 , 22 ,

13// 1 , 10 , 11 , 20 , 21 ,

14// 5 , 6 , 15 , 16 , 25 ,

16// 25 ,

17// 5 , 6 , 15 , 16 , 17 , 21 , 22 , 23 , 24 , 25 ,

18// 1 , 10 , 11 , 20 ,

30// 1 , 2 , 3 , 4 , 5 ,

Batoura

1// 16 , 17 , 23 , 24 , 22 ,

2// 11 , 20 ,

6// 2 , 3 , 10 , 11 , 20 , 21 ,

7// 15 , 16 ,

8// 10 , 11 , 19 , 20 , 21 , 22 ,

Badi Rasour

52// 16* ,

53// 20* , 21* , 22* ,

56// 1* , 2* , 9* , (*- Area under forest)

Bari Kodi:-

42// 16 , 17 , 24* ,

43// 11* , 12* , 13* , 14* , 15* , 16* , 17* , 18* , 19* , 20* ,

44// 11* , 18 , 19 , 20* , 22 , 23 , (*- Area under forest)

Bari Bassi

24// 5 , 6 , 15 , 16 , 24 , 25 ,

27// 4 , 5 , 7 , 8 , 12 , 13 , 14 ,

Ambli

20// 17 , 24 ,

36// 4 , 7 , 14 , 13 , 17 , 18 , 23 , 24 ,

38// 3 , 4 , 5 , 6 , 7 , 8 , 13 , 14 , 15 , 16 , 17 , 18 , 19 , 22 , 23 , 24 ,

54// 2 , 3 , 4 , 8 , 9 , 10 , 11 , 12 , 13 , 18 , 19 , 20 , 21 , 22 , 23 , 24 ,

56// 11 , 19 , 20 , 21 , 22 , 23 ,

57// 2 , 3 , 4 , 5 , 6 , 7 , 8 , 9 , 13 , 14 , 15 , 16 , 17 ,

74// 1 , 2 , 3 ,

Badhouli

13// 1 , 2 , 8 , 9 , 10 , 12 , 13 , 17 , 18 , 23 , 24,

34// 4 , 5 , 6 , 15 , 16,

34// 11 , 20 , 21,

77// 10 , 11 , 15 , 16 , 17 , 22 , 23 , 24 , 25,

81// 6 , 7 , 13 , 14 , 18,

82// 1 , 2 , 3,

Banoundi

13// 20,

14// 16 , 25,

21// 5 , 6 , 15 , 16 , 64 , 65 , 66,

22// 1 , 10 , 11 , 20 , 21,

29// 5,

28// 11 , 12/1 , 19 , 20 , 22 , 23,

35// 3 , 7 , 8 , 14 , 16 , 17 , 25,

36// 21 , 22,

43// 1 , 2 , 3 , 6 , 7 , 8,

42// 4 , 10,

37// 4 , 5 , 7 , 8 , 13 , 18 , 19 , 21 , 22,

26// 16 , 24 , 25,

25// 11 , 19 , 20 , 22 , 23,

38// 3 , 4 , 7 , 14 , 15 , 16,

39// 20 , 21 , 22 , 23,

Sadhanpur

16, 17, 75, 14, 19, 23, 38, 49, 66, 191, 67, 183, 101, 102, 104

Sr. No.	Name of Block/ Block No.	Name of Village	Area (In hect.)	Detailed of Khasra Nos.
	Ganni Khera Block/ AMB R1	Gannikh era	18.30	2//1, 9,10Min, 11Min, 12,18Min, 19Min, 22Min, 23Min, 24Min, 7//3Min, 4Min, 5Min, 6Min, 7Min, 15Min, 8//11Min, 12Min, 19Min, 20Min, 21Min, 22Min, 23Min 9//11Min, 19Min, 21Min, 22Min, 20Min, 10//2Min, 3Min, 4Min, 6Min, 7Min, 8Min, 14Min, 15, 16Min 20//1Min, 2, 3/1, 7Min, 8Min, 9/2, 13Min, 14Min, 16/2, 17, 18Min, 24Min, 25 24//5,6,15,16,25, 32//5,6,15,16,25, 37//5,6,15,16,25 41//5,6,15,16,25, 47//5,6
	Gazipur Block/Amb B-2	Gazipur	23.31	39/2
		Raiwali		44//2/1Min
		Sadapur		5Min, 14Min, 15Min, 16Min, 18Min, 19Min, 20Min, 21Min, 84/1Min, 84/2Min, 85/1Min, 85/2Min, 86Min, 67/1Min, 67/2Min, 68/2Min, 66, 64Min, 78Min, 40min, 51Min, 52Min, 53Min, 49Min, 54Min
3	Jatwar Block/Amb R-3	Jatwar	16.21	4//25, 6//4Min, 5, 6Min, 7Min, 8Min, 13Min, 14Min, 17Min, 18Min, 19Min, 20Min, 21Min, 22Min, 23Min 17//5Min, 6Min, 7Min, 13Min, 14Min, 17Min, 18Min, 18//1Min, 2Min, 10Min 28//11,20Min, 29//15Min, 16Min, 17Min, 18Min, 21Min, 22Min, 23Min, 24Min, 25Min

Man

Kheri Jattan Block/ AMB B-4	Shyamru		38//5Min, 6Min, 7Min, 13Min, 14Min, 15Min, 17Min 18Min, 19Min, 22 61//2,9,12,19,22,67//2 33Min,
	Kheri	13.45	27Min,
	Jattan		
	Bodua		3//9, 10, 11, 20, 21Min, 22Min, 8//2Min, 3Min, 7,8
Jatwar	108//11Min, 19Min, 20Min, 21Min, 22Min, 109//6Min, 15min, 14Min, 16Min, 25Min 112//1Min, 2Min, 3Min, 8Min, 9Min, 13Min, 18Min, 22Min, 23Min, 28//2Min, 3Min, 8Min, 9Min, 11Min, 12Min, 13Min, 19min, 20min, 21, 22Min 129//25Min, 132//5Min, 6,7Min, 14Min, 15min, 16Min, 17Min, 24min, 25min 133//1Min, 10min, 146//10Min, 11min, 147//4,5,6,15		
Ramgarh Saripur Block/ AMB B-5	Ramgarh Saripur	9.28	45/1,45/3/1, 45/3/2, 45/4/1,45/7, 45/8,45/6,45/10,45/9,45/15/1,45/15/2,45/15/3,45/16,4 5/17,45/11Min, 45/18/1Min, 45/18/2Min, 46/1, 46/2,46/3Min, 46/4/1Min, 46/4/2Min, 46/6/1Min, 46/6/2Min, 46/3, 46/11/1Min, 46/11/4, 46/12/1, 46/12/2Min, 46/7/1Min, 46/15/2, 46/16/1Min, 46/22Min, 46/27/2, 46/27/1Min, 46/33/1, 46/33/2Min, 46/36/1Min, 46/36/2Min, 46/41Min, 46/42/1Min, 46/42/2Min, 46/46/1Min, 46/46/2, 46/47/1, 46/47/2Min, 46/50Min, 46/51Min, 46/52/1Min,

Ahm

				6/52/2Min.
		Chandpu ra.		22Min, 23min, 24Min, 25 Min
6	Manglai Block/ AMB B-6	Manglai	4.90	104Min
7	Kharu Khera Block/ AMB B-7	Kharu Khera	3.65	27 Min

Man

1356

Ann →

R-5
3

**Department of Mines and Geology
Government of Haryana**

e-Auction Notice

Date 31st May, 2022

No. DMG/HY/e-Auction/Amb/2022/3573

It is hereby notified for the information of the General Public that for grant of mining contracts/mineral rights, for excavation of minor mineral namely "Boulder, Gravel, Sand, and Sand" from the minor mineral mines of the district Ambala, the e-Auction process (Registration/User ID) and submission of bidding will be as per schedule given below:

Sr. No.	Titles	From	To
1	Registration and Creation of user ID and uploading of documents	01.06.2022 10:00 AM	24.06.2022 Upto 05:00PM
2	Deposition of EMD	01.06.2022 10:00 AM	24.06.2022 Upto 05:00 PM
3	E-service fee	01.06.2022	24.06.2022 Upto 05:00 PM
4	Bidding	27.6.2022 10:00 AM	Till the conclusion of Auction

Note: The manual for prospective bidders shall be available on e-Auction portal.

The important instructions for participation in the online e-Auction are as under:

1. The bids shall be made online on **the e-Auction web portal**, link of which is available on website of the Department <https://minesharyana.gov.in/> under the tab 'Auctions/Tenders'.
2. The intending bidders before participation in the e- Auction/bidding process will be required to create a User Account **and to obtain a User-ID and Password for the e-Auction Platform by following the link given on the website of the Department of Mines and Geology, Haryana i.e.; minesharyana.gov.in** under the tab 'Auctions/Tenders'.

3. The intending bidders once registered/ having created the "user account" would not be required to get registered again.
4. On successful Registration a **Wallet** for the bidder will get created in the name of bidder/ intending bidder for keeping additional amount.
5. The detailed instructions for participation in e-Auction can be perused at "**Bidders Manuals**" attached as Annexure A. The copy of same can also be downloaded from link "**Download Manuals**" at e-Auction web portal.
6. The prospective/intending bidders having created user account shall upload following documents (in PDF format not exceeding limit of 10 MB for individual document)
 - i. **No-Dues-Certificate(s)** from the concerned Officer In-Charge(s) of the District Mining Office (s) or an affidavit sworn before any Magistrate to the effect that no amount of contract money, royalty, dead rent or surface rent is due in respect of any mining lease/contract or mineral concession held by him (or any of his family members) currently or in the past.
 - ii. **Copy of the Partnership Deed** (where bidding entity is a partnership firm) or Articles of Association (where bidding entity is a registered Company) or an Affidavit (where bidding entity is a sole proprietorship firm and the bidder is participating as an Individual).
No transfer or addition or deletion of the Partners/Directors will be permissible before execution of the agreement;
 - iii. **A copy of the authority letter** by the Partnership Firm (where bidding entity is a partnership firm) or a copy of the resolution of the Board of Directors (BoD) of the Company (where bidding entity is a registered Company) in favor of the person (authorized representative) who shall be offering the bids online on behalf of the bidding entity.;
 - iv. **An affidavit by the authorized representative** of the bidding entity participating in the bid to the effect that the bidder/any of the partners of the partnership firm/any of the Directors of the Company have not been debarred from participation in the auction and from obtaining a mineral concession/s from the State of Haryana.

7. **Deposition of amount of Earnest Money Deposit (EMD): Earnest Money for participation in bidding process for any mining area/ site/ unit/ block shall be equal to 10% of the reserve price rounded by an amount of Rs. 10,000/-.**
8. The prospective bidders would have option to select one or more mines of their interest for participation in the auction and would have option to be change the same before the last date for deposit of EMD
9. The perspective bidders shall deposit lumpsum amount of EMD, which shall not be less than 10% of the highest amount of reserve price among the mines opted to be participated by the bidder.
10. The prospective bidders for participation in the bidding shall transfer (RTGS/NEFT) funds in lumpsum amount, to be deposited as EMD and other amount of bid security etc., online to the Account of the Department as per detail given below:

TYPE OF ACCOUNT: CURRENT ACCOUNT
Account No: DMGZ9999
MICR Code: 160751005
SWIFT BIC CODE: IDFBINBB
IFSC CODE: IDFB0010209

Note: All amount will be accepted in INR and refunds, if any, will also be in INR.
The prospective bidder is required to make single transaction for the EMD amount.

11. On successful transfer of lumpsum amount as EMD and other amount/s towards bid security etc. in the above said Account of the Department up to 24.06.2022 till 05:00 PM and successfully verification [UTR 22 digits (in case of RTGS) or 16 digits (in case of NEFT) Verification on the e-Auction portal, as a part of e-Auction process] of the EMD deposited along with the prospective bidder having already submitted other documents as per clause 6 shall be eligible to offer further bid for mine.
12. In case the amount deposited is not verified (UTR Verification on the e-Auction portal) within stipulated time frame, the intending bidder will not be allowed to enter in e-Auction of mine(s)/block(s). In case of highest bidder of any of the mine, the amount equal to 10% of the reserve price rounded by Rs. 10,000/- will be deducted from the lumpsum EMD already deposited and such highest bidder will be able to offer bids for further mines, if so desire, only in case the balance amount is equal or more than 10% of the reserve price of next mine selected for bidding. If the balance

amount is less than the 10% of the reserve price of next mine selected for bidding, the bidder may add additional amount before commencement of bidding time for mine to be participated in the e-auction.

13. **Process for Top-up of EMD from wallet of the bidder:** The prospective bidder, in addition to depositing EMD in the Account of the Department, may deposit and keep additional amount in his wallet, by clicking the link "**My Account**" available on top right corner on portal;

Note: It is clarified that amount of EMD to be deposited initially has to be deposited as per steps given in clause (10) above and in case of deposits (Top-up of EMD) in wallet by following payment gateway by clicking link "My Account".

14. **Refund of the EMD**

On completion of the auction process of all the mines in this list, the amount of EMD of the un-successful bidders or balance amount of EMD out of lumpsum amount to the successful bidders, if any, would be refunded, provided the same is otherwise not ordered to be forfeited. The prospective bidders shall furnish details of their account for **refund of EMD** (a) Refund Account Name (b) Refund Account No. (c) IFSC code of the Bank.

Note: Please cross check the information to be submitted online before saving the same as the information in non-editable.

15. **Refund from the wallet:**

Bidder may request for refund by clicking on '**Request for Refund**' button available under the section "**My Account**" and will get refunded to his Refund Account.

16. **Deposition of amount of E-service fee for participation in the e-auction** The prospective bidders shall have to pay **e-Service Fee/Administrative Charges of Rs. 11000/- plus GST online** for each of the mine to be participated for e-auction through Debit Card/Internet Banking by using the service of secure electronic payment gateway available on the e-Auction portal itself with the link titled as '**Pay Now**'. The secure electronic payments gateway is an online interface between contractors and online payment authorization networks. The Payment for e-Service Fee/Administrative Charges of the bank can be made by eligible bidders/contractors online directly through **Debit Cards & Internet Banking Accounts**.

17. **Furnishing of wrong information or documents:** In case any of the information furnished for creation of User Account and/or any of the documents uploaded as above are found to be wrong/false at any stage during or after the e-Auction, the same shall be liable for action as under:
- The Department shall be entitled to invoke revocation/cancellation of bid;
 - The Department shall be entitled to forfeit the amount deposited (EMD or any other amount) at the time of auction;
 - Even in case, the false information/document is detected after the award of mineral concession, the Department shall be entitled to terminate the mineral concession.
 - The Department shall debar the bidder from participation in any subsequent auction for a period of 5 years.

18. **Information /training/ clarification/ difficulty for participation in the e-auction process:** In case of any query regarding process of e-Auction and for undertaking training, the intending bidder can contact **Help-desk support for e-Auction Portal** for offering Technical Support Assistance over telephone from Monday to Friday (**Exclusions: GAZETTED HOLIDAYS**) between **10:00 A.M to 06:30 P.M** as per details given below:

Following helpdesk No. shall be open between 10: 00 AM to 18:30 PM IST		
Contact Person	Email ID	Tel. No.
1. Ms. Neeti Bala Chandra	neeti.bala@c1india.com	+91-7291981128
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In case the issue is not resolved by the above team, kindly contact on contact given below		
1. Mr. Mukesh Kumar	mukesh.kumar@c1india.com	+91-7291981127
Monday to Friday (Exclusions: Gazette Holidays)		
Dedicated centralized email id: auctions@c1india.com		

- The bidders may also send queries to the help-desk through e-mail by sending an email to auctions@c1india.com along with appropriate screenshots or error description.
- The Online **Training Videos** for prospective bidders shall be available on e-Auction portal.

19. **Bidding Process:**

Serial auction of mines: The mines shall be put-up for auction serially from top to bottom as per list notified in the Auction Notice.

- i. The bidding process shall start on 27.06.2022 at 10.00 AM.
- ii. On the start of the bidding process, the name and the particulars of the mine at Sr. No. 1 to be put-up for e-Auction shall be displayed to the bidders.
- iii. The perspective bidder would be allowed to offer bids only in case the mine put to auction is selected for participation in bidding.
- iv. In case no bid is received during first 60 minutes after the commencement of bidding process the first round of auction of said mine/block offered shall conclude. The new mine/next in the Sr. no., from the list of mines being taken up for auction, would be offered for auction on 10:00 AM of the following day.
- v. If a bid/s is/are received during first 50 minutes but no bid is received during last 10 minutes of the auction (50 minutes to 60 minutes), the bidding shall be concluded by the system after 60 minutes of commencement of bidding.
- vi. In case a bid is received during last 10 minutes (50 minutes to 60 minutes) the auction shall be extended by blocks of 10 minutes till such time that no bid is received during the last extended block of 10 minutes. Thus, the bidding shall be concluded when no bid has been received in the last 10-minute extended block.

Note: To illustrate, if a bid is received in say, the 55th minute, the bidding process shall extend by 10 minutes from 60 to 70 minutes. If a bid is now received, say in the 69th minute, the bidding process shall again get extended for another block of 10 minutes from 70 to 80 minutes. If no bid is received from 70 to 80 minutes the bidding process will conclude after expiry of 80 minutes.

- vii. **Fresh Round of auction for unsuccessful mines:** The mines which fail to attract bidders during first round of auction, completed serial wise, shall again be offered for e-auction for second time to explore the possibility of attracting bidders.

Note: To illustrate say there are total 02 mines offered/notified for auction. The mine at Sr. no 1 fails to attract any bid

during first 50 minutes and the auction gets concluded as explained in Sub Clause (iv) above. The mine at Sr. no 2 will be offered for e-auction/bidding on next day (day two). Finally, after concluding auction process for all mine in serial, the mine says at Sr. no 1 which failed to attract bidders in first round will be again offered for bidding. The same process will be followed for any other mine which fails to attract bid in first round.

- viii. **Incremental amount:** Minimum incremental bid amount shall be Rs. 5,00,000/- and its multiples.
- ix. **Auction without any break:** Auction of any mine that has started at 10:00 AM shall be completed, without any break, irrespective of the number of days taken in the process.
- x. **Auction of new mine on following day of conclusion of auction:** Any new mine, from the list of mines being taken up for auction, would be offered for auction on 10:00 AM of the following day on which the ongoing auction of last mine was/ is concluded.
- xi. **Confidentiality of bids/Display of the bids:** All bidding participants shall be able to view the quoted highest bid value during online bidding process and they will be able to have details of all of their own quoted bids at their end. However, the names/identity of any of bidder in any manner will not be accessible to anyone during auction.
- xii. **Payment of balance amount of initial bid security by highest bidder:**

On conclusion of the bid/auction for any particular mine, a system generated confirmation of highest bid offered by the highest bidder shall be sent automatically on the registered email and SMS will be sent on the registered mobile number, directing the highest bidder to deposit an amount equal to 10% of the highest bid after adjusting the EMD deposited for said mine/ block, as 'Initial Bid Security' within 24 hours of such confirmation. The payment has to be made through RTGS/NEFT mode (as process mentioned in clause 10). The payment is required to be made into Department's account directly and a 22 digits (in case of RTGS) or 16 digits (in case of NEFT) UTR number will

be required to verified through the option available on portal for Verification of UTR by the highest bidder. Further, it may also be noted that the highest bidder is not allowed to adjust the amount available in the wallet for payment of difference account. The highest bidder is required to make a single independent transaction for the balance amount.

- xiii. In case the highest bidder of preceding mine has funds available in Account (after retention of amount equal to EMD for his successful bid by the Department) equal to EMD for any subsequent mine being offered for auction he may opt for participation in the bidding like any of the other bidders.
- xiv. **Non-payment of balance amount of initial bid security by the highest bidder:** In case the bidder is not able to deposit the initial bid security within period allowed as above, the EMD shall be forfeited and he shall be debarred for 5 (five) years to participate in any further/future auction.
- xv. **Prospective Effect of Debarment:** The highest bidder of any mine, may participate in subsequent bids for other mine/s in the auction list during the period of 24 hours provided to pay the balance amount towards initial bid security for earlier highest bid. The following scenarios may emerge:
- The bidder fails to deposit the balance amount for the first mine for which he was the highest bidder. The EMD for the mine in question shall be forfeited and he shall be debarred from participating in future auctions for a period of 5 years. The system shall block the bidding by this bidder in all ongoing/ subsequent bids. Any other highest bids offered subsequently by the bidder thus debarred shall automatically stand cancelled.
 - The bidder deposits the balance amount for the first mine for which he was the highest bidder but fails to deposit the balance amount for the subsequent mine for which he was also the highest bidder. The bid for the first mine shall be accepted. The EMD for the mine for

which the balance amount was not deposited shall be forfeited and the bidder shall be debarred from participating in future auctions for a period of 5 years.

- xvi. **Refund of EMD:** After the completion of the bidding process the EMD amount of the unsuccessful or any balance amount of the highest bidder after adjustment of amount to be deposited, would be refunded/transferred to the account of the bidders on conclusion of the auction process. The unsuccessful bidder may request for refund through "**Refund EMD**" available under "**My Account**" section.
20. The details of the areas of the Mining Blocks along with reserve price and period of mining contract etc. are attached as **Annexure-A**.
21. **The terms and conditions of the Auction:**
- i) The period of contract shall commence w.e.f. the date of grant of environmental clearance by the Competent Authority and the Consent to Operate (CTO) by the State Pollution Control Board, whichever is later, or on expiry of the period of 12 months from the date of issuance of LoI, whichever is earlier.
 - ii) Any site/area/ mine offered for auction can be withdrawn from the Auction without assigning any reason;
 - iii) Due care had been taken in specifying the details of the areas of the mining blocks. However, in case of any inadvertent clerical mistake in area detail/Khasra number etc., the same shall be got rectified/corrected even after the completion of the auction but before execution of contract agreement;
 - iv) The contract areas are Tentative and are being notified on 'as is where is' basis and all prospective bidders are expected and presumed to have surveyed the areas to make their own assessment for the potential of the areas for which bids are to be offered.
 - v) The bidders are expected and presumed to have gone through the terms and conditions of auction notice and also the applicable Acts and Rules for undertaking mining. The State government shall not be responsible for any kind of loss in land/area or any other loss to the bidders/contractors at any point of time (before or after grant of contract) on any account including on account of reduction of land/area/production/non grant of permission for mining in part area or otherwise on account of any

- condition stipulated for undertaking mining by any competent authority.
- vi) No request regarding reduction in bid amount on account of reduction in land/area of the Mining Block, on any account including that of change in description of khasra numbers/location etc. at any stage will be entertained on any ground. This shall also include any loss/reduction of area for actual mining for want of compliance of applicable laws/restrictions for mining or part of the contracted area had already been operated in the past. Needless to state that this also includes the changes, if any, as per condition above and the prospective bidder shall give their bids taking account of all such eventualities;
- vii) No person shall be eligible to participate in the Auction, who or any of his family members is a defaulter of any mining dues in respect of any mineral concession granted in the past or any other current mineral concession. In case any of the partners of a Partnership Firm or a Director of a company participating in the auction process or any of their family members are found to be defaulter, the bidder firm/company would be held ineligible. Further, any person, firm or company as the case may be who had been specifically debarred to participate in the auction would not be eligible to participate in the auction;
- viii) In case any bidder participated in the auction is found to be default in arrears of government dues on account of any mineral concession obtained from the State of Haryana at any stage, his bid shall be revoked/cancelled with forfeiture of the amount deposited in order to obtain the said mine on contract;
- ix) All intended participant can view the highest quoted bid during online bidding process. The highest bidder will be informed for confirmation of the same through e-mail and SMS alert at his online registered email and Mobile Number respectively on the conclusion of the respective mine;
- x) The highest bid received/quoted shall become the 'annual contract money' amount payable by the bidder/contractor. The amount of annual contract money initially determined on the basis of competitive bids/auctions shall be increased by 10% on completion of each block of three years; for every three years.

Explanation: If the initially determined annually bid/ contract money is Rs. 100/, it shall be increased to Rs. 110/- with the commencement of the fourth year and to Rs. 121/- with the commencement of the 7th year and

so on and so forth for the next each block of three years.

xi) The highest bidder would be informed about the same- confirmation that he being declared as highest bidder- as per which he shall be liable to deposit 25% of the annual bid/ contract money amount as "security" and one month's advance contract money. The above said amount shall be deposited as per following schedule:

- a) an amount equal to 10% of the annual bid amount/ highest bid, after adjusting the EMD deposited for said mine/ block, as 'initial bid security' within 24 hours of conclusion of the bidding process as per details given in **clause 19 (xii)**.
- b) balance amount of bid security i.e. 15% of an annual bid amount before commencement of the mining operation or before expiry of the period of 12 months from the date of issuance of Letter of Intent (LoI), whichever is earlier;

Provided that where the Letter of Intent holder/contractor having taken all steps on his part, fails to obtain required environmental clearance and Consent To Operate (CTO) for undertaking mining operations within the said period of 12 months from the date of issuance of LoI, such letter of intent holder/contractor on a specific application submitted to the Director, at least *thirty days* prior to the end of the period mentioned above, giving details of the action already taken may seek additional time up to another twelve months, over and above the time of 12 months already allowed for commencement of the period of contract, on payment of a non-refundable fee as per the following:-

1	Extension of further period up to six months	On payment of a non-refundable fee at the rate of one percent per month of the annual bid for each month of requested extension period
2	Extension for a second period up to six months	On payment of a non-refundable fee at the rate of two percent per month of the annual bid for each month of requested extension period
Note: Extension shall be allowed only in month (s) and any request for period less/part of the month shall be summarily rejected and shall apply along with advance amount of the fee for such requested period of extension.		

xii) In case the highest bidder fails to deposit 10% of the annual bid amount online towards the "Initial bid Security" within 24 hours given for the

- same, the earnest money deposited shall stand forfeited. Further such bidder(s) shall not be eligible to participate in any future auctions/Tenders/ competitive bidding process in respect of any area for obtaining mineral concession in the State for a period of 5 years;
- xiii) The bids offered/received during the e-auction process shall be provisionally accepted and shall be regarded as successful bid only after acceptance by the State Government;
- xiv) The LOI would be issued through e-auction portal/online itself on registered e-mail of the bidder, after validating all the documents and approval from the State Government.
- xv) After deposit of 10% of the bid amount (as initial bid security) after the conclusion of auction by the highest bidder(s), no request from the highest bidder(s) regarding revocation or the withdrawal of the highest bid shall be considered. In case, any such request is made, the same shall be followed by the Penal Action i.e. 10% amount deposited towards initial bid security shall stand forfeited and such bidder(s) shall be **debarred** from participation in any future auctions/tenders/competitive bidding process in respect of any area for obtaining mineral concession in the State for a period of 5 years;
- xvi) The earnest money deposited by the bidders other than highest bidders shall be refunded upon completion of the auction proceedings;
- xvii) After the acceptance of highest bid by the State Government and on issuance of Letter of Intent, the LoI holder shall execute an agreement in Form MC-I appended to the '**Haryana Minor Mineral Concession, Stocking, Transportation of Minerals and Prevention of Illegal Mining Rules, 2012**' within a period of 90 days of the order of grant of LoI;
- xviii) The agreement executed shall be got duly registered under relevant law with concerned Registering Authority and they shall be liable to pay applicable stamp duty and registration fee etc. as per the applicable rates and demanded by the Registering Authority/Revenue Department.
- xix) In case of failure to execute the agreement, after issuance of acceptance of bid/LOI within prescribed period of 90 days from the date of issuance of LOI, the acceptance/LOI shall be deemed to have been revoked and 10% amount deposited towards "initial bid security" shall stand forfeited and such bidder shall be debarred from participation in any future

- auctions/tenders/competitive bidding process in respect of any area for obtaining mineral concession in the State for a period of 5 years.;
- xx) After execution of agreement, either before commencement of the mining operation or before expiry of the time allowed, if any, as per **clause 21(xi)(b)** above, in case of failure to deposit the balance 15% amount towards security (as required under clause 21(xi)(b) above) the acceptance of bid/issuance of LoI/execution of agreement shall be deemed to have been revoked and 10% amount deposited towards as initial bid security after the conclusion of auction shall stand forfeited. Further, such bidder shall be debarred from participation in any future auctions/tenders/competitive bidding process in respect of any area for obtaining mineral concession in the State for a period of 5 years.
- xxi) In case of default as per clause **17 and 19 (XIV and XV)** above, wherever the bidder/contractor are debarred from participation future auctions/tenders/competitive bidding process, it may be noted that in case of such default by a company, the said company and all of its Promoter/s and Director/s, in case of Partnership Firm along with such firm all of its partners shall be debarred from participation whether individually or as partner/ proprietor/director in a company in bids for the period prescribed.
- xxii) The contractor shall also deposit/pay an additional amount equal to 7.5% of the due contract money along with installments towards the 'Mines and Minerals Development, Restoration and Rehabilitation Fund'
- xxiii) The contractor shall also deposit/pay an additional amount equal to 2.5% of the due contract money along with installments towards the 'District Mineral Fund'.
- xxiv) The contractor shall be liable to pay advance Income Tax as per provisions of Section 206 (c) of the Income Tax Act, in addition to the contract money payable as per terms and conditions of the contract agreement;
- xxv) On enhancement of the contract money by 10% with expiry of every three years period, the contractor shall deposit the balance amount of security so as to upscale the security amount equal to 25% of the revised annual contract money as applicable for one year with respect to the next block of three years;
- xxvi) No interest, whatsoever, shall be payable on the security amount deposited under proper security head of the government;

- xxvii) The LoI holder/contractor shall also furnish a solvent surety for a sum equal to the amount of the annual bid for execution of the agreement. In case the surety offered by the contractor(s) during the subsistence of the contractor is not found solvent, the contractor (s) shall offer another solvent surety and a supplementary deed to this effect shall be executed;
- xxviii) The mining contractor shall get prepare a Mining Plan along with the Mine Closure Plan (Progressive & Final) from the Recognized Qualified Person as per Chapter 10 of the "State Rules, 2012" for mining area granted on contract and shall get the same approved by an officer authorized by the Director, Mines & Geology, in this behalf.
- xxix) The contractor / LoI shall obtain prior Environmental Clearance for the Mining block(s)/area from Competent Authority as required under notification dated 14/09/2006 issued by the MoE&F, GoI or as amended from time to time and also other required approvals for mining including Consent to Establish and Consent to Operate before commencement of actual mining operations;
- xxx) The Mining contractor would also be liable to pay following to the land owners;
- (a) The annual rent in respect of the land area blocked under the concession but not being operated, and;
 - (b) The rent plus compensation in respect of the area used for actual mining operations.
- xxxi) The amount of annual rent and the compensation shall be settled mutually between the landowner and the mining contractor. In case of non-settlement of the rent and compensation, the same shall be decided by the District Collector concerned in accordance with the provisions of Chapter 9 of "the State Rules, 2012".
- xxxii) The total mineral excavated and stacked by the concession holder within the area granted on mining contract shall not exceed two times of the average monthly production as per approved Mining Plan at any point of time.
- xxxiii) The Mining contractor shall not stock any mineral outside the concession area granted on mining contract, without obtaining a valid Mineral Dealer License as per provisions contained in Chapter 14 of the "Haryana Minor Mineral Concession, Stocking, Transportation of Minerals and Prevention

of Illegal Mining Rules, 2012”;

- xxxiv) The contractor shall not carry out any mining operations in any reserved/protected forest or any area prohibited by any law in force in India, or prohibited by any authority without obtaining prior permission in writing from such authority or an officer authorized in this behalf. In case of refusal of permission by such authority or officer authorized in this behalf, contractor(s) shall not be entitled to claim any relief in payment of contract money on this account;
- xxxv) The following special conditions shall be applicable for excavation of minor mineral(s) from river beds in order to ensure safety of river-beds, structures and the adjoining areas:
- i. No mining would be permissible in a river-bed up to a distance of five times of the span of a bridge on up-stream side and ten times the span of such bridge on down-stream side, subject to a minimum of 250 meters on the up-stream side and 500 meters on the down-stream side;
 - ii. There shall be maintained an un-mined block of 50 meters width after every block of 1000 meters over which mining is undertaken or at such distance as may be directed by the Director or any officer authorized by him;
 - iii. The maximum depth of mining in the river-bed shall not exceed 3 meters from the un-mined bed level at any point in time with proper bench formation;
 - iv. Mining shall be restricted within the central 3/4th width of the river/ rivulet;
 - v. In case of areas adjoining to rivers/rivulets, no mining shall be permissible in an area up to a width of 500 meters from the active edges of embankments on either side of all other rivers/ rivulets in case of river Yamuna. (This clause is applicable for mining outside riverbed area);
 - vi. Any other condition(s), as may be required by the Irrigation Department of the state from time to time for river-bed mining in consultation with the Mines & Geology Department, may be made applicable to the mining operations in riverbeds.
 - vii. No mining operation may be carried out from 01-07 to 15-09 every year (rainy season)

- xxxvi) That no mining operation shall be allowed in the urbanize zone of area notified by Town and Country Planning Department. Further, in case of the agriculture zone notified by Town and Country Planning Department mining shall be permissible only after obtaining prior permission from the competent authority;
- xxxvii) A safety margin of two meters (2m) shall be maintained above the ground water table while undertaking mining and no mining operations shall be permissible below this level unless a specific permission is obtained from the competent authority in this behalf.
- xxxviii) The contractor shall not undertake any mining operations in the area granted on mining contract without obtaining requisite permission from the competent authority as required for undertaking mining operations under relevant laws;
- xxxix) The contractor shall be under obligation to carryout mining in accordance with all other provisions applicable as per Mines Act, 1952, Mines and Minerals (Development and Regulation) Act, 1957, Forest (Conservation) Act, 1980 and Environment (Protection) Act, 1986 and the rules made there under Wild Life (Protection) Act, 1972, Water (Prevention and Control of Pollution) Act, 1974 and Air (Prevention and Control of Pollution) Act, 1981;
- xl) Further information, if any required, can be had on any working day from the office of the Mining Officer, Mines & Geology Department, Ambala or from the O/o the Director, Mines and Geology, Haryana, DHL Square, Plot No 9, IT Park, Sector 22, Panchkula, Haryana.

Director, Mines & Geology,
Haryana.

Sr. No.	Name of the Block	Detail of Khasra Nos.	GPS reading of all corner point taken by HARSAC by using DGPS				Village Wise Area for Mining Activity (In Acres)	Total Area for Mining Activity (In Acres)	Village Wise Area for Ancillary Activities	Total Area for Ancillary Activities	Total Mineral Concession Area (In Acres)	Name of Mineral	Reserve Price (Rs. in Crores Per Annum)	Period (In years)
			Pillar	Longitude	Latitude									
1.	2.	4.	5.				6.	7.	8.	9.	10.	11.	12.	13.
1	Toka-Hamidpur	For Mining areas 10//7/2 min, 8 min, 13/1, 13/2 min, 18 min For Ancillary areas 11//4//2, 4/2, 5, 6, 7	A	77°10'18.712"E	30°31'26.981"N	1.78	228.63	3.82	18.37	247.00	Boulder, Gravel and Sand	20.57	10	
			A1	77°10'18.161"E	30°31'22.915"N									
			Z	77°10'17.939"E	30°31'20.068"N									
			Z1	77°10'21.633"E	30°31'26.317"N									
	Chichti Majra	For Mining areas 7//, 25 min, 8//, 19, 20 min, 21 min, 22 min, 9//, 1 min, 2 min, 10//, 3 min, 4 min, 5 min, 6 min, 7 min, 8 min	Pillar	Longitude	Latitude	7.29		0						
			A1	77°10'18.161"E	30°31'22.915"N									
			B	77°10'15.703"E	30°31'22.936"N									
			C	77°10'14.477"E	30°31'21.283"N									
			D	77°10'11.109"E	30°31'18.786"N									
			E	77°10'08.593"E	30°31'17.937"N									
			F	77°10'05.765"E	30°31'16.054"N									
			X	77°10'09.468"E	30°31'15.984"N									
			Y	77°10'14.839"E	30°31'17.466"N									
			Z	77°10'17.939"E	30°31'20.068"N									
	Sangrani	For Mining areas 6//, 11, 20, 21, 22 min, 12//, 1, 2 min, 9 min, 10/1, 10/2 min, 11 min, 12, 19, 20 min, 21 min, 22, 19//, 1/1 min, 1/2 min, 2/7//1, 2, 3 min, 8 min, 9, 10, 11, 12, 19, 20, 21, 28//, 5 min, 6 min, 15 min, 16/1 min, 16/2 min, 25 min, 33//4 min, 5, 6, 7 min, 8 min, 13 min,	Pillar	Longitude	Latitude	34.34		5.50			Boulder, Gravel and Sand			
			A1	77°9'46.599"E	30°30'07.206"N									
			A2	77°9'46.407"E	30°29'59.390"N									
			A3	77°9'47.029"E	30°29'53.117"N									
			A4	77°9'47.413"E	30°29'49.605"N									

2	Fatehpur, Nagoli	Fateh-pur	<p>9//, 2 min, 3 min, 8 min, 9 min, 12 min, 13 min, 18 min, 19 min, 23 min</p> <p>For Ancillary areas (Nanhera) 23//9/1, 9/2, 10</p>	C	77°10'12.833" E	30°26'21.564" N	48.95	86.22	4.0	19.29	105.51	Boulder, Gravel and Sand	7.76	10	
				D	77°10'14.841" E	30°26'14.932" N									
				E	77°10'15.349" E	30°26'13.161" N									
				F	77°10'13.462" E	30°26'14.865" N									
				G	77°10'11.168" E	30°26'19.003" N									
				H	77°10'11.522" E	30°26'19.879" N									
				I	77°10'11.035" E	30°26'22.129" N									
				J	77°10'9.665" E	30°26'26.268" N									
				K	77°10'8.529" E	30°26'29.870" N									
				L	77°10'7.649" E	30°26'33.460" N									
				Z1	77°6'23.489" E	30°32'25.472" N									
				Z2	77°6'23.423" E	30°32'28.036" N									
				Z3	77°6'23.607" E	30°32'34.871" N									
				Z4	77°6'23.660" E	30°32'38.173" N									
				Z5	77°6'27.294" E	30°32'44.835" N									
				Z6	77°6'28.392" E	30°32'47.932" N									
				Z7	77°6'32.327" E	30°32'51.832" N									
				Z8	77°6'32.914" E	30°32'54.043" N									
				A29	77°6'26.268" E	30°32'27.255" N									
				A30	77°6'25.853" E	30°32'28.668" N									
				A31	77°6'27.521" E	30°32'40.907" N									
				A32	77°6'33.809" E	30°32'50.635" N									
				A33	77°6'39.131" E	30°32'50.971" N									
				A34	77°6'42.28" E	30°32'55.14" N									
				A35	77°6'43.77" E	30°32'59.19" N									
				A36	77°6'50.25" E	30°33'7.08" N									
															<p>For Mining areas 3// 24 min, 25 min, 14// 4 min, 5 min, 6 min, 7 min, 8 min, 13 min, 14 min, 17 min, 18 min, 23 min, 24 min, 16// 3 min, 4 min, 7 min, 8 min, 9 min, 11 min, 12 min, 13 min, 18 min, 19 min, 20, 21, 22 min, 17// 3 min, 4 min, 5 min, 6 min, 7, 8 min, 13 min, 14, 15 min, 16, 17, 18 min, 23 min, 24, 25, 28// 3 min, 4, 5, 6, 7, 8 min, 12 min, 13, 14, 15, 16 min, 17, 18 min, 19 min, 21 min, 22 min, 23 min, 24 min, 25 min, 29// 1 min, 10 min, 11 min, 20 min 31//, 1 min, 9 min, 10 min, 11 min, 20 min, 32//, 6 min, 15 min, 16 min, 24 min, 25 min, 39// 4 min, 5 min, 6 min, 7 min, 14 min, 15 min, 16 min, 17 min, 24 min, 25 min, 42// 4 min, 5 min, 6 min, 7 min, 14 min,</p> <p>For Ancillary areas 42//8, 9, 12, 13</p>

Nagoli	For mining areas 33//, 24 min, 25 min, 35//, 4 min, 5 min, 6 min, 7 min, 14 min, 15 min, 16 min, 17 min, 24 min, 37//, 4 min, 7 min For Ancillary area 35// 1, 2, 3/1, 8, 9	B1	77°5'57.603" E	30°30'31.157" N	3.50	3.46	Sand		
		B2	77°5'58.802" E	30°30'39.203" N					
Banauadi	For Mining areas 13//, 20 min, 14//, 16 min, 25 min, 21//, 5 min, 6 min, 15 min, 16 min, 64 min, 65 min, 66 min, 22//, 1 min, 10 min, 11 min, 20 min, 21 min, 29//, 5 min, 28// 11 min, 12/1 min, 19 min, 20 min, 22 min, 23 min, 35//, 3 min, 7 min, 8 min, 14 min, 16 min, 17 min, 25 min, 36//, 21 min, 22 min, 43//, 1 min, 2 min, 3 min, 6 min, 7 min, 8 min, 42//, 1 min, 10 min, 37//, 4 min, 5 min, 7 min, 8 min, 13 min, 18 min, 19 min, 21 min, 22 min, 26//, 16 min, 24 min, 25 min, 25//, 11 min, 19 min, 20 min, 22 min, 23 min, 38//, 3 min, 4 min, 7 min, 14 min, 15 min, 16 min, 39//, 20 min, 21 min, 22 min, 23 min For Ancillary areas 47// 6/2, 15, 16/1, 48// 11, 19, 20	C1	77°5'56.077" E	30°30'31.910" N	10.82	5.33	Sand		
		C2	77°5'57.830" E	30°30'39.026" N					
		C3	77°5'58.173" E	30°30'46.239" N					
		A33	77°4'48.253" E	30°26'40.879" N					
		A32	77°4'42.847" E	30°26'40.886" N					
		A31	77°4'39.022" E	30°26'44.206" N					
		A30	77°4'34.020" E	30°26'50.466" N					
		A29	77°4'31.737" E	30°26'52.971" N					
		A28	77°4'28.095" E	30°26'52.104" N					
		A27	77°4'23.124" E	30°26'45.689" N					
		A26	77°4'17.196" E	30°26'38.471" N					
		A25	77°4'15.717" E	30°26'36.852" N					
		A24	77°4'13.534" E	30°26'35.827" N					
		A23	77°4'6.708" E	30°26'39.133" N					
		A22	77°4'0.761" E	30°26'43.430" N					
		A21	77°3'53.584" E	30°26'53.091" N					
		A20	77°3'51.889" E	30°26'56.622" N					
		A19	77°3'50.577" E	30°27'0.386" N					
		A18	77°3'50.217" E	30°27'2.235" N					
		A17	77°3'50.090" E	30°27'4.240" N					
		A16	77°3'50.102" E	30°27'8.023" N					
		A15	77°3'49.814" E	30°27'11.176" N					
		A14	77°3'51.311" E	30°27'13.643" N					

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Bari Bassi	For Mining areas 24//, 5 min, 6 min, 15 min, 16 min, 24 min, 25 min, 27//, 4 min, 5 min, 7 min, 8 min, 12 min, 13 min, 19 min For Ancillary areas 26// 11, 12, 20, 27// 15, 16	Z6	77°44'48.419"E	30°26'41.568"N	5.22	3.0	Sand	
		Z5	77°44'43.334"E	30°26'41.573"N				
		Z4	77°43'59.612"E	30°26'44.405"N				
		Z3	77°44'34.348"E	30°26'51.193"N				
		Z2	77°43'31.966"E	30°26'53.815"N				
		Z1	77°43'31.694"E	30°26'53.886"N				
		Z0	77°43'31.319"E	30°26'54.012"N				
		Z	77°42'22.431"E	30°26'45.670"N				
		1Z	77°42'27.454"E	30°26'52.254"N				
		Y	77°41'16.676"E	30°26'38.993"N				
		X	77°41'15.094"E	30°26'37.230"N				
		W	77°41'13.572"E	30°26'36.411"N				
		V	77°41'06.864"E	30°26'39.737"N				
		U	77°41'1.182"E	30°26'43.817"N				
		T	77°3'54.446"E	30°26'53.298"N				
		S	77°3'52.719"E	30°26'56.925"N				
		R	77°3'51.091"E	30°27'2.352"N				
		R	77°3'51.514"E	30°27'0.474"N				
		Q	77°3'51.199"E	30°27'4.107"N				
		P	77°3'51.389"E	30°27'7.876"N				
		O	77°3'51.009"E	30°27'11.398"N				
		N	77°3'52.085"E	30°27'13.208"N				
		1A	77°4'54.100"E	30°28'16.468"N				
		2A	77°4'55.025"E	30°28'16.022"N				
		A	77°4'53.268"E	30°28'14.345"N				
		AD	77°4'54.935"E	30°28'13.290"N				

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3	Badhaulti-Tamnaulti	Badhaulti	For Mining areas 13// 1 min, 2 min, 8 min, 9 min, 10 min, 12 min, 13 min, 17 min, 18 min, 23 min, 24 min, 33// 11 min, 20 min, 21 min, 34// 4 min, 5 min, 6 min, 15 min, 16 min, 77// 10 min, 11 min, 15 min, 16 min, 17 min, 22 min, 23 min, 24 min, 25 min, 81// 6 min, 7 min, 13 min, 14 min, 18 min, 82// 1 min, 2 min, 3 min. For Ancillary areas 77// 2, 3, 4, 7, 8, 9	A1	77°45'55.276" E	30°28'10.294" N	5.37	142.33	6.0	31.34	173.67	Sand	10.24	10																																																				
				A2	77°45'52.275" E	30°28'5.956" N	A2	77°219.234" E	30°22'15.571" N	A2	77°220.000" E	30°22'15.000" N	A3	77°221.600" E	30°22'12.500" N	A4	77°223.156" E	30°22'12.276" N	A5	77°224.900" E	30°22'9.500" N	A6	77°226.837" E	30°22'7.155" N	A7	77°228.500" E	30°22'5.000" N	A8	77°229.300" E	30°22'3.800" N	A9	77°230.347" E	30°22'0.785" N	A10	77°231.400" E	30°21'57.400" N	A11	77°26.500" E	30°21'25.300" N	A12	77°25.100" E	30°21'24.300" N	A13	77°23.400" E	30°21'22.200" N	A14	77°21.700" E	30°21'20.700" N	A15	77°158.770" E	30°21'19.623" N	A16	77°155.700" E	30°21'18.500" N	A17	77°153.515" E	30°21'18.265" N	A18	77°151.900" E	30°21'17.900" N	A19	77°151.000" E	30°21'16.900" N	A20	77°146.900" E	30°21'14.100" N

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4	Kakar kund a-Binjapur	Kakar kunda	For Mining areas 35// 24 min, 25 min, 36// 21 min, 22 min, 23 min, 38// 21 min, 39// 20 min, 21 min, 22 min, 23 min, 24 min, 25 min, 40// 1, 2 min, 3 min, 4 min, 7 min, 8 min, 9 min, 10 min, 11 min, 13 min, 14 min, 15 min, 16 min, 17 min, 20 min, 21 min, 24 min, 25 min, 41// 3 min, 4 min, 5, 6, 7 min, 8 min, 13 min, 14 min, 15, 16, 17, 18 min, 21 min, 22 min, 23 min, 24, 25 min, 42// 24 min, 25 min, 46// 4 min, 5 min, 6 min, 7, 8, 47// 8 min, 9 min, 10 min, 11, 12, 13, 14 min, 15 min, 16 min, 17, 18, 25	49.68	188.72	0	11.27	199.99	Sand	13.58	08	D1	77°6'20.400"E	30°18'18.100"N
												D2	77°6'17.800"E	30°18'18.300"N
												D3	77°6'15.200"E	30°18'21.000"N
												D4	77°6'8.800"E	30°18'24.100"N
												D5	77°6'5.200"E	30°18'25.200"N
												D6	77°5'59.700"E	30°18'23.300"N
												D7	77°5'57.800"E	30°18'16.800"N
												D8	77°5'58.300"E	30°18'12.500"N
												D9	77°5'57.600"E	30°18'7.300"N
												D10	77°5'54.400"E	30°18'5.400"N
												D11	77°5'51.500"E	30°18'6.200"N
												D12	77°5'47.600"E	30°18'6.100"N
												D13	77°5'44.741"E	30°18'3.362"N
												D14	77°5'40.600"E	30°18'0.200"N
												D15	77°5'37.900"E	30°17'55.700"N
												D16	77°5'32.600"E	30°17'48.200"N
												D17	77°5'27.593"E	30°17'43.597"N
												B46	77°7'15.572"E	30°18'27.971"N
												A48	77°7'10.600"E	30°18'28.700"N
												B48	77°7'4.800"E	30°18'27.100"N
												A49	77°7'2.900"E	30°18'29.800"N
B49	77°7'0.600"E	30°18'28.600"N												
B50	77°6'59.300"E	30°18'29.800"N												
A50	77°6'58.300"E	30°18'35.400"N												
A51	77°6'56.900"E	30°18'38.000"N												

5	Paplotha-Mullana	Paplotha	<p>For Mining areas 20// 8 min, 13 min, 14 min, 17 min, 24/2 min, 25 min, 26// 11 min, 20 min, 21 min, 27// 5/2 min, 6 min, 15 min, 16 min, 36// 1 min, 9 min, 10 min, 11 min, 12 min, 19 min, 20 min, 21, 22 min, 41// 1 min 18 min, 19 min, 20 min, 21 min, 22 min, 23 min, 24 min, 25 min, 42// 5 min, 6 min, 15 min, 16 min, 25 min</p> <p>For Ancillary areas 26// 3, 4, 5, 6, 7, 8</p>	B2	77° 7' 58.300"E	30° 20' 19.000"N	3.95	119,04	6.0	38.65	157.69	Sand	8.57	08
				B3	77° 7' 58.500"E	30° 20' 12.700"N								
				B4	77° 7' 3.300"E	30° 20' 9.400"N								
				B5	77° 8' 5.200"E	30° 20' 8.600"N								
				B6	77° 8' 8.500"E	30° 20' 4.700"N								
				B7	77° 8' 11.400"E	30° 20' 4.900"N								
				B8	77° 8' 14.300"E	30° 20' 6.500"N								
				B9	77° 8' 18.369"E	30° 20' 5.247"N								
				C1	77° 1' 28.600"E	30° 17' 21.700"N								
				C2	77° 1' 29.700"E	30° 17' 19.000"N								
				C3	77° 1' 31.536"E	30° 17' 16.264"N								
				C4	77° 1' 32.800"E	30° 17' 14.100"N								
				C5	77° 1' 33.200"E	30° 17' 11.400"N								
				C6	77° 1' 34.600"E	30° 17' 8.700"N								
				C7	77° 1' 35.100"E	30° 17' 5.100"N								
				C8	77° 1' 35.086"E	30° 17' 3.105"N								
				C9	77° 1' 36.400"E	30° 17' 2.300"N								
				C10	77° 1' 37.200"E	30° 16' 59.900"N								
				C11	77° 1' 37.301"E	30° 16' 58.095"N								
				C12	77° 1' 36.700"E	30° 16' 56.000"N								
C13	77° 1' 34.900"E	30° 16' 54.000"N												
C14	77° 1' 33.779"E	30° 16' 52.479"N												
C15	77° 1' 32.369"E	30° 16' 50.390"N												
C16	77° 1' 32.300"E	30° 16' 48.200"N												
C17	77° 1' 33.418"E	30° 16' 46.637"N												
C18	77° 1' 34.011"E	30° 16' 46.594"N												

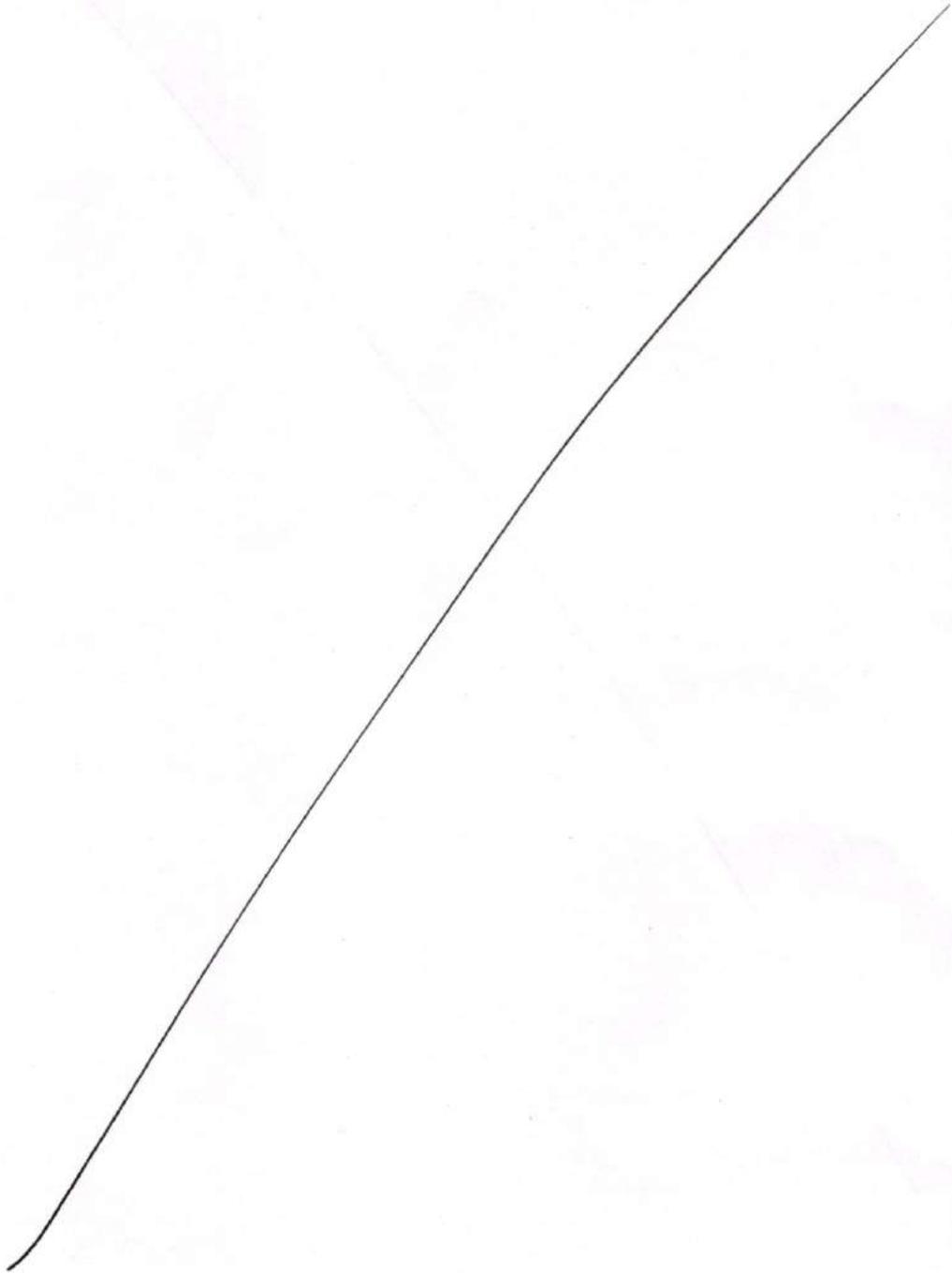
min, 14 min, 15 min, 152//, 25 min, 153//, 21 min For Ancillary areas 134// 6, 15, 16, 25, 135// 10, 11, 20, 21	A21	77°9'40.715" E	30°22'5.671" N	35.38	7.70	Sand	
	A22	77°9'38.718" E	30°22'5.528" N				
	A23	77°9'34.911" E	30°22'5.887" N				
	A24	77°9'30.779" E	30°22'6.699" N				
	Z	77°9'23.422" E	30°22'13.096" N				
	Y	77°9'32.003" E	30°22'9.341" N				
	X	77°9'38.584" E	30°22'11.408" N				
	W	77°9'41.699" E	30°22'14.388" N				
	V	77°9'44.843" E	30°22'16.825" N				
	U	77°9'45.954" E	30°22'18.970" N				
	T	77°9'45.852" E	30°22'22.925" N				
	S	77°9'44.343" E	30°22'23.956" N				
	R	77°9'43.330" E	30°22'29.148" N				
	Q	77°9'47.411" E	30°22'34.419" N				
P	77°9'49.260" E	30°22'39.693" N					
For Mining areas 20//, 17 min, 24 min, 36//, 4 min, 7 min, 14, 13 min, 17, 18 min, 23 min, 24, 38//, 3 min, 4, 5, 6, 7, 8 min, 13 min, 14, 15 min, 16 min, 17 min, 18 min, 19 min, 22 min, 23 min, 24 min, 54//, 2 min, 3 min, 4 min, 8 min, 9 min, 10 min, 11 min, 12, 13 min, 18 min, 19, 20 min, 21 min, 22, 23, 24 min, 56//, 11 min, 19 min, 20 min, 21 min, 22 min, 23 min, 57//, 2 min, 3, 4 min, 5 min, 6 min, 7, 8 min, 9 min, 13 min, 14 min, 15, 16 min, 17 min, 74//, 1 min, 2 min, 3 min,	A	77°10'26.792" E	30°25'1.217" N				
	B	77°10'25.957" E	30°24'53.852" N				
	C	77°10'25.052" E	30°24'49.006" N				
	D	77°10'22.346" E	30°24'38.486" N				
	E	77°10'20.288" E	30°24'34.790" N				
	F	77°10'19.286" E	30°24'32.126" N				
	G	77°10'20.338" E	30°24'27.276" N				
	H	77°10'22.529" E	30°24'23.995" N				
	I	77°10'24.142" E	30°24'23.165" N				
	J	77°10'25.561" E	30°24'22.236" N				
For Ancillary areas 21// 17, 18, 19, 20, 21, 22, 23, 24							
Ambli							

8	Kharu Khera	Kharu Khera	For Mining area 27 min For ancillary area 12//22,23	K	77°10'29.564"E	30°24'20.072"N	7.15	7.15	1.83	1.83	8.98	Sand	0.51	08
				L	77°10'31.291"E	30°24'18.377"N								
				M	77°10'33.826"E	30°24'15.191"N								
				N	77°10'42.050"E	30°24'9.870"N								
				O	77°10'33.817"E	30°24'20.439"N								
				P	77°10'31.147"E	30°24'21.970"N								
				Q	77°10'24.127"E	30°24'29.786"N								
				P	77°10'24.151"E	30°24'34.960"N								
				Q	77°10'28.557"E	30°24'40.406"N								
				R	77°10'29.711"E	30°24'45.120"N								
				B1	76°55'41.263"E	30°19'31.298"N								
				B2	76°55'39.840"E	30°19'31.426"N								
				C1	76°55'41.517"E	30°19'30.448"N								
				C2	76°55'39.844"E	30°19'30.529"N								
				B3	76°55'35.866"E	30°19'31.480"N								
				C3	76°55'35.616"E	30°19'31.100"N								
				B4	76°55'35.434"E	30°19'31.520"N								
				C4	76°55'32.018"E	30°19'30.928"N								
				B6	76°55'22.740"E	30°19'28.271"N								
				C5	76°55'23.038"E	30°19'27.642"N								
				C6	76°55'21.415"E	30°19'26.892"N								
				B7	76°55'20.921"E	30°19'27.136"N								
				C7	76°55'20.812"E	30°19'25.620"N								

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Am- R-5
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17/10/23

Office of the Deputy Commissioner, Ambala
E-mail ID : dro.ambala@hry.nic.in, skbranchambala@gmail.com

MACS

सेवा में

खनन अधिकारी,
खान एवं भू-विज्ञान विभाग,
अम्बाला।

क्रमांक 4086 /SK/NSK दिनांक 16/10/23

विषय : जिला अम्बाला में त्रिलोकपुर नदी की जानकारी बारे।

संदर्भ : आपके कार्यालय के पत्र क्रमांक एम0ओ0/अम्ब/2683 दिनांक शून्य।

विषयाधीन मामले बारे उपमण्डल अधिकारी (ना0) नारायणगढ़ से उनके कार्यालय के पत्र क्रमांक 1108 दिनांक 13/10/2023 द्वारा रिपोर्ट (संलग्न) प्राप्त की गई जिस अनुसार त्रिलोकपुर नदी हिमाचल प्रदेश के गांव त्रिलोकपुर से होते हुए हरियाणा के जिला अम्बाला के गांव डेरा में आती है। जो झीड़ीवाला (डेरा) में प्रवेश करती है। इस नदी को स्थानीय निवासी सुकडू नदी के नाम से जानते हैं। त्रिलोकपुर नदी जिला अम्बाला (हरियाणा) में कोई नहीं है।

रिपोर्ट आपकी सेवा में आगामी आवश्यक कार्यवाही हेतु प्रेषित है।

संलग्न: उपरोक्तानुसार।

जिला राजस्व अधिकारी
अम्बाला

उक्तोक्त विषय पर त्रिलोकपुर नदी का नाम सुकडू नदी
अर्थात् प्रारंभिक रूप से सुकडू नदी का नाम है।

एक प्रतः

प्रेषक,

उपमण्डल अधिकारी (जा०),
नारायणगढ़ ।

प्रेषित,

जिला राजस्व अधिकारी,
अम्बाला ।

क्रमांक 1108

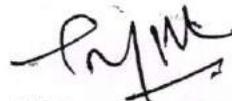
दिनांक 13-10-2023

विषय : जिला अम्बाला में त्रिलोकपुर नदी की जानकारी बारे ।

उपरोक्त विषय बारे आपके कार्यालय के पत्र क्रमांक 3498-3501 दिनांक 10.10.23 का संदर्भ में।

विषयाधीन मामले बारे नायब तहसीलदार नारायणगढ़ से रिपोर्ट प्राप्त की गई जिसमें अनुसार त्रिलोकपुर नदी हिमाचल प्रदेश के गांव त्रिलोकपुर से होते हुए हरियाणा के जिला अम्बाला के गांव डेरा में आती है जोकि डीडीवाला (डेरा) में प्रवेश करती है। इस नदी को पश्चिमी दिशा में भूखंड नदी से जानते हैं। त्रिलोकपुर नदी जिला अम्बाला, हरियाणा में कोई नदी के रिपोर्ट आपकी कार्यालय आवश्यक कार्यवाही हेतु प्रेषित है।

संलग्न:- उपरोक्त



उपमण्डल अधिकारी (जा०),
नारायणगढ़ ।

नदी हिमाचल प्रदेश के गांव त्रिलोकपुर से होते हुए
 हरियाणा के अम्बाला जिला के गांव डेरा से जाती है और
 झीड़ीवाला से प्रवेश करती हुई डेरा गांव से निकलकर
 आगे रुण नदी से सम्मिलित हो जाती है इसकी हिमाचल
 अपनी भाग से त्रिलोकपुर नदी कहती है और हम हरियाणा
 वाली सुकड़ नदी के नाम से पुकारते हैं,

Balraj Singh
 Sarpanch 10-10-2023
 Gram Panchayat Dera
 Block Naraingarh (Ambala)

नम्बरदार मोजा डेरा
 ग्राम डेरा हठ 190
 तह. नारायणगढ़ (अम्बाला)

[Signature]
 सरपंच 11/10/23

ग्राम-पंचायत झीड़ीवाला
 खंड नारायणगढ़ (अम्बाला)

Ramu Sur
 राम सरण, नम्बरदार
 गांव झीड़ीवाला
 मोजा डेरा (नारायणगढ़)

श्रीमान जी, हम नारायणगढ़ अम्बाला राज्य पंचायत के नम्बरदार
 के अलावा त्रिलोकपुर हिमाचल प्रदेश के गांव त्रिलोकपुर
 होते हुए हरियाणा के जिला अम्बाला की गांव
 डेरा से आगे झीड़ीवाला (देरा) से प्रवेश करती
 है नदी की अम्बाला जिला अम्बाला हरियाणा
 जानती है त्रिलोकपुर नदी, जिला अम्बाला हरियाणा
 कोई नदी नहीं है मोजा डेरा के *[Signature]*
 11/11

क्रमांक 123/0K दिनांक 11/10/23

श्री १७५ नं० इलाहाबाद जिला कारागार (७) गोरखपुर नगर
 के अंतर्गत आशुतोष जी के निवास स्थान के लिए
 श्री जी. पी. के. कारागार जिला कुल नदी किनारे
 के गांव जिला मयूरसिंह जी के इलाका के जिला कारागार
 के गांव डेरा नं० कारागार जो कि श्रीदेवाला (देरा) के प्रवेश
 वरती है इस नदी की स्थायी निवासी सुकन्य नदी के
 जानने है। जिला मयूरसिंह नदी जिला कारागार इलाका के
 को नदी नदी के किनारे गांव नं० नदी के किनारे

[Signature]
 गोरखपुर नगर
 इलाहाबाद

Steno
 for
 11/10/2023
 K.D. Das



R. M. MINES & INFRA (P) LTD.

MINING SITE AT : ♦TOKA ♦CHICHI MAJRA ♦SANGRANI ♦RAO MAJRA
♦SHAH PUR ♦DERA ♦HAMID PUR ♦DEHAR, Teh. Naraingarh, Distt. Ambala (Hr.)

149, Luxmi Garden, Yamuna Nagar - 135 001 (Haryana)

Ref. No.....

Date 20/10/2023

To,

Mining Officer
Department of Mines & Geology
Ambala

Subject: Regarding reply to the complaint raised by one Sh. Babir Sandhu in the matter of O.A. 532 of 2023

Reference: Hon'ble NGT order dated 29.08.2023 in O.A. on 532 of 2023.

Your letter no memo. 2826 Dated-20.10.2023

Respected Sir,

As you are already aware that we M/s R.M. Mines & Infra Private Ltd had taken part in the e-auction held on 29.06.2022, and were declared the highest bidder for obtaining the mining contract of minor Mineral of mining Lease "Toka-Hamidpur (BGS) for extraction of Boulder, Gravel & Sand" having total area of 247 Acres in District Ambala.

Accordingly, we were issued the letter of Intent vide memo no **DMG/HY/Cont./Toka Hamidpur/AMB/2022/4860 Dated 28.07.2022.**

In pursuance of the terms & Conditions of the auction and the letter of Intent issued the Mining plan was prepared and submitted to Director, Mines & Geology, Haryana which was approved vide **Memo no. DMG/HY/MP/Toka Hamidpur/2022/1055 Dated 27.02.2023.**

As you are already aware that the Mining Block Toka-Hamidpur allotted to us consists of area in 8 Villages namely; Toka, Chichi Majra, Sangrani, Rao Majra, Shahpur, Dera, Hamidpur & Dehar.

The Entire mining area of the Block "Toka-Hamidpur" lies on the Toposheets no 53F/2 & 53F/3 of the Survey of India which is a body under the Department of Science & Technology, Government of India.

The mining area under village namely "Dera" lies on Trilokpur Nadi as per the Toposheet issued by Survey of India; which is a body under Government of India and the information provided in the same is authenticated.

Mailing Address : Phoosgarh Road, Khasra No. 7299, Sec. 33, S. P. Colony, KARNAL (Hr.)
e-mail : rmminesandinfra@gmail.com ♦ email : veerbhanwadhwa@gmail.com

The superimposed image the of the mining area in Village Dera allotted to us (as Per the GPS co-ordinates provided in the Auction Notice) on the Toposheet was submitted by us to the Director Mines & Geology as **Pate no 2 (Key Plan 5 Km radius)** and **Plate no 6 (Environmental Plan)**.

The use of these toposheets has been necessitated by the guidelines from Indian Bureau of Mines in the **IBM Manual on appraisal of Mining Plan, 2014**. The Pageno 34 Point no. 10 "**List of the Plans and Sections to be submitted**" **Sub point 1 states that:**

"In case of fresh grant of mining lease a precise area demarcation map demarcating with survey nos./khasra nos. as well as longitude & latitude on survey of India toposheets/maps to be indicated....."

These Toposheet are available to public on the Survey of India website <https://onlinemaps.surveyofindia.gov.in/FreeMapSpecification.aspx> for download to public.

In pursuance of the above-mentioned facts the name "**Trilokpur Nadi**" was used in the mining plan. Sir it is pursuant to mention the fact that Trilokpur Nadi is not a perennial river but is seasonal river which merges with Markanda river.

We would like to mention the fact that these seasonal water channels are often known through multiple names as per the locality it passes through.

The undersigned would like to submit that the we used the name Trilokpur Nadi as the same was mentioned as Survey of India which is a body under Department of Science & Technology, Government of India and is considered to be the authentic source for any nomenclature.

We are attaching the documents mentioned in this reply for your ready reference.

Thanking you.

For R M Mines And Infra Private Limited
Yours Faithfully,

Director/ Auth. Sign.

M/s B.M. Mines & Infra Pvt Ltd.
(Director)

Ensl:

- 1) **Annexure 1-** Letter of Intent Issued by Director, Mines & Geology, Haryana
- 2) **Annexure 2-** Mine Plan Approval Letter Issued by Director, Mines & Geology, Haryana
- 3) **Annexure 3-** Plate no 2 & Plate no 6 submitted as part of the mining plan

- 4) **Annexure 4-** Toposheet no 53F/2 & 53F/3 as available on Survey of India website <https://onlinemaps.surveyofindia.gov.in/FreeMapSpecification.aspx>
- 5) **Annexure 5-** IBM Manual on appraisal of Mining Plan, 2014

From

Mining Officer
Department of Mines & Geology
Ambala

To

M/s R M Mines & Infra Private Limited
149, 1A, Ashu Garden, Yamuna Nagar, Haryana

Memo No. 2826

Dated 20-10-23

Subject: Regarding Providing the status report in the NGT matter of O.A. No. 532 of 2023 titled Balbir Singh Sandhu s/ Union of Inda & O/s

In reference of the letter memo no H.S.P.C.B./AMB/3191/2023 Dated 19.09.2023 of the H.S.P.C.B. Ambala

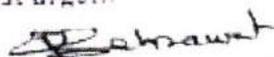
On the subject noted above, on the basis of e-auction held on 29.06.2022, you offered the highest bid of Rs 50,02,00,000/- per annum against the reserve price of Rs 20,57,00,000/- for obtaining the mining contract of minor Mineral Mine namely Toka Hamdipur (BGS) for extraction of Boulder, Gravel & Sand having total area of 247 Acres. Accordingly, letter of intent (LOI) was issued on 28.07.2022 in your favour.

As per terms & Conditions of issued LOI, you have got the mining plan approved by Director Mines & Geology Department, Haryana and applied for getting Environment Clearance. But the undersigned got the information regarding above subject and letter memo.

So as per O.A. no 532 filed by Sh. Balbir Singh Sandhu you got the mining plan approved for the mining from River, Indokpur also as per the averment made by the complainant.

Copy of the letter memo no H.S.P.C.B./AMB/3191/2023 Dated 19.09.2023 is attached herewith for your ready reference.

So you are directed to explain your views as per point no 2 of the above mentioned letter as soon as possible. As per direction of Hon'ble NGT the reply has to be submitted by date 31.10.2023. Kindly consider this as most urgent.



Mining officer

Department of Mines & Geology

Ambala

Annexure 1
**Letter of Intent Issued by Director, Mines &
Geology, Haryana**

Speed/Registered

From

The Director,
Mines and Geology Haryana,
Plot No. 9, I.T. Park, Sector-22,
Panchkula.

To

M/s R M Mines and Infra Private Limited,
149, Luxmi Garden, Yamuna Nagar, Haryana - 135001.

Memo No. DMG/HY/Cont./Toka Hamidpur/AMB/2022/ 4866
Dated Panchkula, the 28.07.2022.

Subject: Acceptance of the highest bid in respect of the minor mineral Boulder, Gravel and Sand contract of "Toka Hamidpur (BGS)" having tentative area of 247 Acres in the district Ambala, offered in e-auction held on 29.06.2022/issuance of Letter of Intent (LoI)- regarding.

You participated in the e-auction held on 29.06.2022 on the e-Auction web portal (<https://minesharyana.clauctions.com/>) for grant of mining contract of minor mineral Boulder, Gravel and Sand mine after accepting the terms and conditions of the auction notice issued vide notification no. DMG/HY/e-Auction/Amb./2022/3573 dated 31.05.2022 and Corriengendum No. DMG/HY/e-Auction/Amb./2022/3629 dated 09.06.2022 in order to obtain mining contract of minor mineral Boulder, Gravel and Sand mine of the district Ambala.

2. You offered the highest bid of Rs. 50,02,00,000/- (Rs. Fifty Crores two lacs only) per annum against the Reserve Price of Rs. 20,57,00,000/- for obtaining the Mining Contract of Minor Mineral Mine namely 'Toka Hamidpur (BGS)' for extraction of 'Boulder, Gravel and Sand' having total area of 247 Acres. The details of the khasra number of the area under above said Mining (228.63 hectares in riverbed for mining and 18.37 hectares for ancillary activities) is attached as Annexure 'A'.

3. You are hereby informed that the State Government has accepted the highest bid of Rs. 50,02,00,000/- per annum offered by you in respect of 'Toka Hamidpur (BGS)' under the provision of Haryana Minor Mineral Concession, Stocking, Transportation of Minerals & Prevention of Illegal Mining Rules, 2012 (State Rules, 2012). Accordingly, you have become the successful bidder in respect of above said mine.

4. The State Government having accepted the aforementioned highest bid of Rs. 50,02,00,000/- per annum offered by you, the Department is pleased to issue this Letter of Intent (LoI) in your favour in respect of the Mining area namely of 'Toka Hamidpur (BGS)' subject to the following terms and conditions:

4.1 The period of the contract shall be 10 years and the same shall commence w.e.f. the date of grant of Environmental Clearance by the competent authority and the Consent to Operate (CTO) by the State Pollution Control

Director, Mines and Geology, Haryana

Board, whichever is later, or on expiry of the period of 12 months from the date of issuance of Lol, whichever is earlier;

- 4.2 As per the terms and conditions of the grant, you are liable to deposit Rs. 12,50,50,000/- i.e. equal to 25% of the annual bid amount as "Security", out of which you have already deposited an amount of Rs. 5,00,20,000/- (Rs. Five Crore twenty thousand only) i.e. equal to 10% of the annual bid amount as 'initial bid security' after the conclusion of e-auction. The balance amount of Rs. 7,50,30,000/- of the bid security i.e. 15% of the annual bid amount shall be deposited before commencement of the mining operation or before expiry of the period of 12 months from the date of issuance of Letter of Intent (Lol), whichever is earlier;

Provided that in case having taken all steps on your part, if you fails to obtain required environmental clearance and consent to operate(CTO) for undertaking mining operations within the said period of 12 months from the date of issuance of Lol, such letter of intent holder/contractor on a specific application submitted to the Director, at least thirty days prior to the end of the period mentioned above, giving details of the action already taken may seek additional time up to another twelve months, over and above the time of 12 months already allowed for commencement of the period of contract, on payment of a non-refundable fee as per the following:-

1	Extension of further period up to six months	On payment of a non-refundable fee at the rate of one percent per month of the annual bid for each month of requested extension period
2	Extension for a second period up to six months	On payment of a non-refundable fee at the rate of two percent per month of the annual bid for each month of requested extension period
<p>Note: Extension shall be allowed only in month (s) and any request for period less/part of the month shall be summarily rejected and shall apply along with advance amount of the fee for such requested period of extension.</p>		

- 4.3 You may note that the detail of the area of the mining is tentative and was notified on 'as is where is' basis (refer condition no. 21 (iv) of the auction notice). In case of any inadvertent mistake in the area detail/Khasra number etc., the same shall be got rectified/corrected before execution of the contract agreement (refer condition no. 21 (iii) of the auction notice);
- 4.4 No request regarding reduction in bid amount on account of reduction in land/area of the Mining Block, on any account including that of change in description of Khasra numbers / location etc. at any stage will be entertained on any ground. This shall also include any loss/reduction of area for actual mining for want of compliance of applicable laws/restrictions for mining or part of the contracted area had already been operated in the past. Needless to state that this also includes the changes, if any, as per condition no. 21 (vi) of the auction notice.

4.5 You offered bid after having gone through the terms and conditions of auction notice and also the applicable Acts and Rules for undertaking mining. The State government shall not be responsible for any kind of loss to you being the highest bidders/contractor at any point of time (before or after grant of contract) on any account including on account of reduction of land/ area/ production/ non grant of permission for mining in part area or otherwise on account of any condition stipulated for undertaking mining by any competent authority.

4.6. The amount of the highest bid i.e. Rs. 50,02,00,000/- (Rs. Fifty Crores two lacs only) per annum shall be the "Annual Contract Money" payable by you as the contractor money in the manner prescribed in the contract agreement to be executed on form MC-1 appended to State Rules.

As per orders dated 01.07.2022 of the State Government you will have to open Escrow Account with the Department wherein all the sale proceed made through E-rawaana portal will required to be deposited.

4.7 The annual contract money shall be increased at the rate of 10% on completion of each block of three years. Accordingly, the year-wise amount of the annual contract money shall be as per details given below:

Sr. No.	Year of the contract Period	Annual Contract Money [in Rs.]
1	First Year	50,02,00,000/-
2	Second Year	50,02,00,000/-
3	Third Year	50,02,00,000/-
4	Fourth Year	55,02,20,000/-
5	Fifth Year	55,02,20,000/-
6	Sixth Year	55,02,20,000/-
7	Seventh Year	60,52,42,000/-
8	Eighth Year	60,52,42,000/-
9	Ninth Year	60,52,42,000/-
10	Tenth Year	66,57,66,200/-

4.8 You are directed to execute the Contract Agreement in Form MC-1 appended to the State Rules, 2012 within a period of 90 days from the date of order of issuance of this Lol.

Note: 90 days period is for execution of Contract Agreement. Therefore, it is advised to submit draft agreement along with all relevant documents preferably within 45 days, so that agreement could be executed within 90 days after completing all the formalities of scrutiny and verification.

4.9 In case of the Partnership Deed (where bidding entity is a partnership firm) or Articles of Association (where bidding entity is a registered Company) or an Affidavit (where bidding entity is a sole proprietorship firm and the bidder is participating as an Individual), no transfer or addition or deletion of the Partners/Directors will be permissible before execution of the agreement;

Director, Mines and Geology, Haryana

- 4.10 The Contract Agreement executed shall be got duly Registered under relevant laws with concerned Registering Authority and you will be liable to pay applicable stamp duty and registration fee etc. as per the applicable rates and as demanded by the Registering Authority/Revenue Department at the time of Registration.
- 4.11 In case of failure to execute the agreement, after issuance of this acceptance of bid/Lol within the prescribed period of 90 days, this Lol shall be deemed to have been revoked and 10% amount of the highest bid deposited as initial bid security shall be forfeited and you, will be debarred from participation in any future auctions/tenders/competitive bidding process in respect of any area for obtaining mineral concession in the State for a period of 5 years.
- 4.12 You shall also furnish a solvent surety for a sum equal to the amount of the annual bid for execution of the Agreement. The documents in support of solvency of the surety shall be submitted dully evaluated by the concerned Revenue Authority along with Non Encumbrance Certificate from the concerned Revenue Authority. In case, the surety offered by the contractor(s) during the subsistence of the contract is not found solvent, the contractor(s) shall offer another solvent surety and a supplementary deed shall be executed to this effect.
- 4.13 After execution of agreement, either before commencement of the mining operation or before expiry of the time allowed, if any, as per condition No. 4.2 above, in case of failure to deposit the balance 15% amount towards security (as required under clause 4.2 above), the acceptance of bid/issuance of Lol/execution of agreement shall be deemed to have been revoked and 10% amount deposited towards as initial bid security after the conclusion of auction shall stand forfeited. Further, such bidder shall be debarred from participation in any future auctions/Tenders/competitive bidding process in respect of any area for obtaining mineral concession in the State for a period of 5 years.
- 4.14 You shall be liable to deposit the contract money in advance at monthly intervals as per provisions of Contract Agreement i.e. from the date of commencement of the contract period.
- 4.15 You shall also deposit/ pay an additional amount equal to 7.5% of the due contract money along with the monthly instalments towards the 'Mines and Mineral Development, Restoration and Rehabilitation Fund.
- 4.16 You shall also deposit/ pay an additional amount equal to 2.5% of the due contract money along with the monthly instalments towards the 'District Mineral Fund'.
- 4.17 You shall also be liable to pay advance Income Tax as per provisions of Section 206(c) of Income Tax Act in addition to contract money, payable as per terms and conditions of contract agreement.

- 4.18 On enhancement of the contract money with the expiry of every three years period, you shall deposit the balance amount of security so as to upscale the security amount equal to 10% of the revised annual contract money as applicable for one year with respect to the next block of three years. No interest, whatsoever, shall be payable on the security amount deposited under the prescribed security head of the government;
- 4.19 You shall prepare a Mining Plan along with the Mine Closure Plan (Progressive & Final) from the Recognized Qualified Person as per chapter 10 of the State Rules, 2012 for the "Mining Unit" and get the same approved from an officer authorised by the Director, Mines & Geology, in this behalf.
- 4.20 Further, the actual mining will be allowed to be commenced only after prior Environment Clearance is obtained by you as the Lol holder/ Mining contractor for the Mining from the Competent Authority as required under EIA notification dated 14/09/2006 issued by Ministry of Environment, Forests and Climate Change, Government of India or as amended from time to time and also other required approvals for mining including Consent to Establish and Consent to Operate from the Haryana State Pollution Control Board before commencement of actual mining operations.
- 4.21 You will also be liable to pay the following to the landowners to undertake mining operations:
- (a) Annual rent in respect of the land area blocked under the concession but not being operated; and
 - (b) Rent Plus compensation in respect of the area used for actual mining operations.
- 4.22 The amount of annual rent and the compensation shall be settled mutually between the landowner and the mining contractor. In case of non-settlement of the rent and compensation, the same shall be decided by the District Collector concerned in accordance with the provisions contained in Chapter 9 of the "State Rules, 2012";
- 4.23 The total mineral excavated and stacked by the concession holder within the area granted on mining contract, however, the quantity of mineral stacked shall not exceed three times of the average monthly production as per approved Mining Plan and/or quantity approved under Environmental Clearance, at any point of time.
- 4.24 The Mining Contractor shall not stock any mineral outside the concession area granted on mining contract, without obtaining a valid Mineral Dealer Licence as per provisions contained in Chapter 14 of the State Rules, 2012.
- 4.25 The contractor shall not carry out any mining operations in any reserved/ protected forest or any area prohibited by any law in force in India, or prohibited by any authority without obtaining prior permission in writing from such authority or officer authorized in this behalf. In case of refusal of permission by such authority or officer authorised in this behalf,

Director, Mines and Geology, Haryana

contractor(s) shall not be entitled to claim any relief in payment of contract money on this account;

4.26 Following are the general/ special conditions applicable for excavation of minor mineral(s) from river beds in order to ensure safety of riverbeds, structures and the adjoining areas:

- i. No mining would be permissible in a river-bed up to a distance of five times of the span of a bridge structure on up-stream side and ten times the span of such bridge structure on down-stream side, subject to a minimum of 250 meters on the up-stream side and 500 meters on the down-stream side;
- ii. There shall be maintained an un-mined block of 50 meters width after every block of 1000 meters over which mining is undertaken or at such distance as may be directed by the Director or any officer authorised by him;
- iii. The maximum depth of mining in the river-bed shall not exceed three meters from the un-mined bed level at any point in time with proper bench formation;
- iv. Mining shall be restricted within the central 3/4th width of the river/ rivulet;
- v. Any other condition(s), as may be required by the Irrigation Department of the state from time to time for river-bed mining in consultation with the Mines & Geology Department, may be made applicable to the mining operations in river-beds.
- vi. No mining operation may be carried out from 1st July to 15th September every year (rainy season).

4.27 No mining operation shall be allowed in the urbanize zone of area notified by Town and Country Planning Department. Further, in case of the agriculture zone notified by Town and Country Planning Department mining shall be permissible only after obtaining prior permission from the competent authority;

4.28 The contractor shall not undertake any mining operation in the area granted on mining contract without obtaining requisite permission from the competent authority as are required for undertaking mining operations under relevant laws;

4.29 The contractor shall be under obligation to carry out mining in accordance with all other provisions as applicable under the Mines Act, 1952. Mines and Minerals (Development and Regulation) Act, 1957, Indian Explosive Act, 1884, Forest (Conservation) Act, 1980 and Environment (Protection) Act, 1986 and the rules made thereunder, Wild life (Protection) Act, 1972, Water (Prevention and Control of Pollution) Act, 1974 and Air (Prevention and Control of Pollution) Act, 1981;

4.30 All other terms and conditions shall remain as per auction notice, and the contract agreement to be executed in Model Form MC-1 appended to the

Director, Mines and Geology, Haryana

State Rules, 2012. Further, the provisions of the Mines and Minerals (Development and Regulation) Act, 1957 and Rules made thereunder shall prevail over all the terms and conditions.

5. In view of above, it is once again stated that the highest bid of Rs. 50,02,00,000/- (Rs. Fifty Crores two lacs only) per annum offered by you in respect of minor mineral mine namely 'Toka Hamidpur (BGS)' of district Ambala have been accepted by the State Government and the Department is pleased to issue this Letter of Intent (Lol) in your favour for grant of mining contract of said mine subject to the above said terms and conditions. Accordingly, you are advised to execute the Contract Agreement by submitting all requisite documents including a solvent surety(s) for a sum equal to the amount of the annual bid for execution of the agreement, within a period of 90 days from the date of issue of this bid acceptance letter and the Lol.

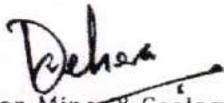

2 Director, Mines & Geology,
Haryana,

Speed/Registered

Endst. No. DMG/HY/Cont./Toka Hamidpur/AMB/2022/4861 Dated: 28-7-22

A copy is forwarded to the following for information and necessary action please:-

1. The Principal Secretary to Government Haryana, Mines and Geology Department.
2. The Chairman, Haryana State Pollution Control Board, Panchkula.
3. The Deputy Commissioner, Ambala.
4. The Mining Officer, Mines & Geology Department, Ambala. He is directed to ensure that proper and complete 'Draft Contract Agreement Documents' as required are submitted within stipulated period.


2 Director, Mines & Geology,
Haryana,

Director, Mines and Geology, Haryana

Annexure 'A'.

Sr. No.	Name of mining Contract Unit with name of Mineral	Name of village	Details of Khasra Nos.	Area as per Revenue record (in Acres)	Period (in years)
1	Toka Hamidpur (BGS)	Toka	For Mining areas 10//7/2 min, 8 min, 13/1, 13/2 min, 18 min For Ancillary areas 11// 4/1/2, 4/2, 5, 6, 7	247	10
		Chichi Majra	For Mining areas 7//, 25 min 8//, 19, 20 min, 21 min, 22 min, 9//, 1 min, 2 min, 10//, 3 min, 4 min, 5 min, 6 min, 7 min, 8 min		
		Sangran i	For Mining areas 6//, 11, 20, 21, 22 min, 12//, 1, 2 min, 9 min, 10/1, 10/2 min, 11 min, 12, 19, 20 min, 21 min, 22, 19//, 1/1 min, 1/2 min, 2, 27//1, 2, 3 min, 8 min, 9, 10, 11, 12, 19, 20, 21, 28//, 5 min, 6 min, 15 min, 16/1 min, 16/2 min, 25 min, 33//4 min, 5, 6, 7 min, 8 min, 13 min, 14, 15, 16, 17, 18, 19 min For Ancillary areas 7// 18/1, 18/2, 19, 22, 23, 32//15, 33//11		
		Rao Majra	For Mining areas 3//, 20, 21 min, 22 min, 4//, 15 min, 16 min, 25 min, 9//, 5 min, 10//, 1 min, 2 min, 8 min 9 min, 10 min, 11 min, 12, 13 min, 11//25 min, 13// 1 min, 2 min, 3 min, 4 min, 5 min, 8 min, 9 min, 10 min		
		Shahpur	For Mining areas 17//, 23 min, 18//, 3 min, 4 min, 7 min, 8 min, 13 min, 14, 15 min, 17 min		
		Dera	For Mining areas 7//, 8 min, 11 min, 12 min, 13 min, 18 min, 19 min, 20 min, 21 min, 22 min, 8//, 16 min, 24 min, 25 min, 11//, 3 min, 4 min, 5 min, 6 min, 7 min, 8 min, 9 min, 12 min, 13 min, 18 min, 19 min, 20 min, 21 min, 22 min, 23 min 21//1 min, 2 min, 3 min, 8 min, 9 min, 10 min, 11 min, 12 min, 13 min, 18 min, 19 min, 20 min, 21 min, 22 min, 23 min, 24//, 1 min, 2, 9 min, 10 min, 11 min, 12 min, 19 min, 20 min, 21 min, 22 min, 36//, 10 min, 11 min, 20 min, 21 min, 37//, 6 min, 15 min, 16 min, 24 min, 25 min, 42//, 4 min, 5 min, 6 min, 7 min, 14 min, 15 min, 16 min, 17 min, 24 min, 25 min, 43//, 1 min, 10 min, 11 min, 20 min, 21 min, 57//, 1 min, 10 min, 11		

	<p>min, 58//, 4 min, 5 min, 6 min, 7 min, 14 min, 15 min, 16 min, 17 min, 23 min, 24 min, 25 min, 63//, 3 min, 4 min, 5 min, 7 min, 8 min, 12 min, 13 min, 14 min, 18 min, 19 min, 20 min, 21 min, 22 min, 62//, 25 min, 81//, 1 min, 10 min, 82//, 4 min, 5, 6, 7, 8 min, 13 min, 14 min, 15 min, 16 min, 17, 18 min, 23 min, 24, 25 min, 88//, 4 min, 5 min, 6 min, 7 min, 8 min, 12 min, 13 min, 14 min, 15 min, 16 min, 17 min, 18 min, 19 min, 21 min, 22 min, 23 min, 24 min, 108//, 1 min, 2 min, 3 min, 4 min, 7 min, 8 min, 9, 10, 11, 12, 13, 14 min, 18 min, 19 min, 20, 21 min, 22 min, 109//, 5 min, 6 min, 14 min, 15 min, 16, 17 min, 23 min, 24, 25, 114//, 3 min, 4, 5 min, 7 min, 8 min, 13 min, 14 min, 17 min, 18, 19 min, 22 min, 23 min, 115//, 1 min, 134//, 2 min, 3 min, 9 min, 10 min, 12 min, 120//, 6 min, 7 min, 13 min, 14 min, 15 min, 16 min, 17, 18 min, 23 min, 24 min, 25 min, 128//, 4 min</p> <p>For Ancillary areas 113// 16/1, 16/2, 25/1, 25/2, 114//20, 21</p>
Hamid-pur	<p>For Mining areas 4//, 22 min, 23, 6//, 1 min, 2 min, 3 min, 4 min, 8 min, 9 min, 10 min, 11 min, 12 min, 20 min, 7//, 6 min, 7 min, 11 min, 12 min, 13 min, 14 min, 15 min, 16 min, 17 min, 18 min, 17//, 19, 20 min, 21 min, 22 min, 23 min, 8//, 16 min, 17 min, 24 min, 25 min, 22//, 3 min, 4 min, 5 min, 6 min, 7 min, 8 min, 13 min, 14, 17 min, 18 min, 23 min, 24 min, 29//, 3 min, 4 min, 7 min, 8 min, 13 min, 14 min, 17 min, 18 min, 19 min, 21 min, 22 min, 23 min, 24 min, 42//, 5 min, 6 min, 15 min, 16 min, 17 min, 24 min, 25 min, 43//, 1 min, 2 min, 3 min, 9 min, 10 min, 11 min, 20 min, 48//, 3 min, 4 min, 5 min, 7 min, 8 min, 13 min, 14 min, 17 min, 18 min</p> <p>For Ancillary areas 21// 14, 15, 16, 17</p>
Dehar	<p>For Mining areas 2//, 12 min, 9//, 2 min, 3 min, 8 min, 9 min, 12 min, 13 min, 18 min, 19 min, 23 min</p> <p>For Ancillary areas (Nanhera) 23// 9/1, 9/2, 10</p>

From

The Director,
Mines and Geology Haryana,
Plot No. 9, I.T. Park, Sector-22,
Panchkula.

To

M/s R M Mines & Infra Private Ltd,
149, Luxmi Garden,
Yamunanagar, (Haryana)-135001

Memo No. DMG/HY/MP/Toka Hamidpur/2022/ 1055
Dated Panchkula, the 27-02-23

Subject-

Submission of Mining Plan & Progressive Mine Closure Plan for Boulder, Gravel & Sand Mine (Minor Minerals) of Toka Hamidpur Unit of Ambala District, Haryana comprising an area of 247 Acres of M/s R M Mines & Infra Private Ltd., Yamuna Nagar, Haryana.

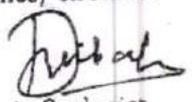
Reference to your letter dated 16.02.2023 on the subject noted above.

2. Vide letter under reference, the Mining Plan along with Progressive Mine Closure Plan in respect of an area of 247 Acres of land in Toka-Hamidpur Unit, District Ambala was submitted for approval.
3. In exercise of the powers conferred by Rule 69 of the Haryana Minor Mineral Concession, Stocking, Transportation of Minerals and Prevention of Illegal Mining Rules, 2012, I hereby approve the above said Mining Plan along with Progressive Mine Closure Plan in respect of Boulder, Gravel and Sand mine of Villages - Toka, Chechi Majra, Sangrani, Rao Majra, Shahpur, Dera, Hamipur & Dehar, over an area of 247 Acres of land situated in district Ambala. This approval is subject to the following conditions:-
- (i) That this Mining Plan and Progressive Mine Closure Plan is approved without prejudice to any other laws applicable to the mine/area from time to time whether made by the Central Government or State Government or any other authority.
 - (ii) That this approval of the "Mining Plan along with Progressive Mine Closure Plan" of Mining does not in any way imply the approval of the State Government in terms of any other provisions of the Mines and Minerals (Development & Regulation) Act, 1957 or Haryana Minor Mineral Concession, Stocking, Transportation of Minerals and Prevention of Illegal Mining Rules, 2012 or any other law including Forest (Conservation) Act, 1980 and Environment Protection Act, 1986 and rules framed there under.
 - (iii) That this "Mining Plan along with Progressive Mine Closure Plan" is being approved on the basis of data provided by you. In case, at any point of time any ambiguity in the same is found, the approval will be revoked with suspension of the mining operations and will be allowed to resume operation only after modification/rectification of the same, if so required.

- (iv) That this "Mining Plan along with Progressive Mine Closure Plan" is approved without prejudice to any other order or direction from any court of any competent jurisdiction and is for a period of five years only and shall not be make you entitled for any extension of the lease period.
- (v) That all the norms and provisions as envisaged in the Mining Plan would be adhered to, during the working of mine.
- (vi) That the Financial Assurance of Rs. 14,82,000/- (Rs. Fourteen lac Eighty Two thousand only) as required under the provisions of Rule 71(6) of "Haryana Minor Mineral Concession, Stocking, Transportation of Minerals & Prevention of Illegal Mining Rules, 2012, shall be furnished within a period of 60 days or before start of mining operations, whichever is earlier.

4. Further, as per condition no. 4.20 of the LoI dated 28.07.2022, the actual mining will be allowed to be commenced only after Prior Environmental Clearance from the Competent Authority as required under EIA notification dated 14/9/2006, as amended from time to time by the MoE&F, GoI and guidelines/ circulars issued in this behalf.

Encl: Mining Plan & Progressive Mine Closure Plan (2 copies)


State Geologist,
for Director, Mines and Geology,
Haryana.

Registered Post

Endst. No. DMG/HY/MP/Toka Hamidpur/2022/

Dated:

A copy along with a copy of the dully approved Mining Plan and Progressive Mine Closure Plan is forwarded to the Director Mines Safety, Room No. 201-203, 2nd Floor, B-Block, CGO Complex-II, Hapur Road, Ghaziabad for information and necessary action.

Encl: Mining Plan & Progressive Mine Closure Plan


State Geologist,
for Director, Mines and Geology,
Haryana.

Endst. No. DMG/HY/MP/Toka Hamidpur/2022/

Dated:

A copy along with a copy of the dully approved Mining Plan and Progressive Mine Closure Plan is forwarded to the Mining Officer, Mines and Geology Department, Ambala for information and necessary action.

Encl: Mining Plan & Progressive Mine Closure Plan


State Geologist,
for Director, Mines and Geology,
Haryana.

Endst. No. DMG/HY/MP/Toka Hamidpur/2022/

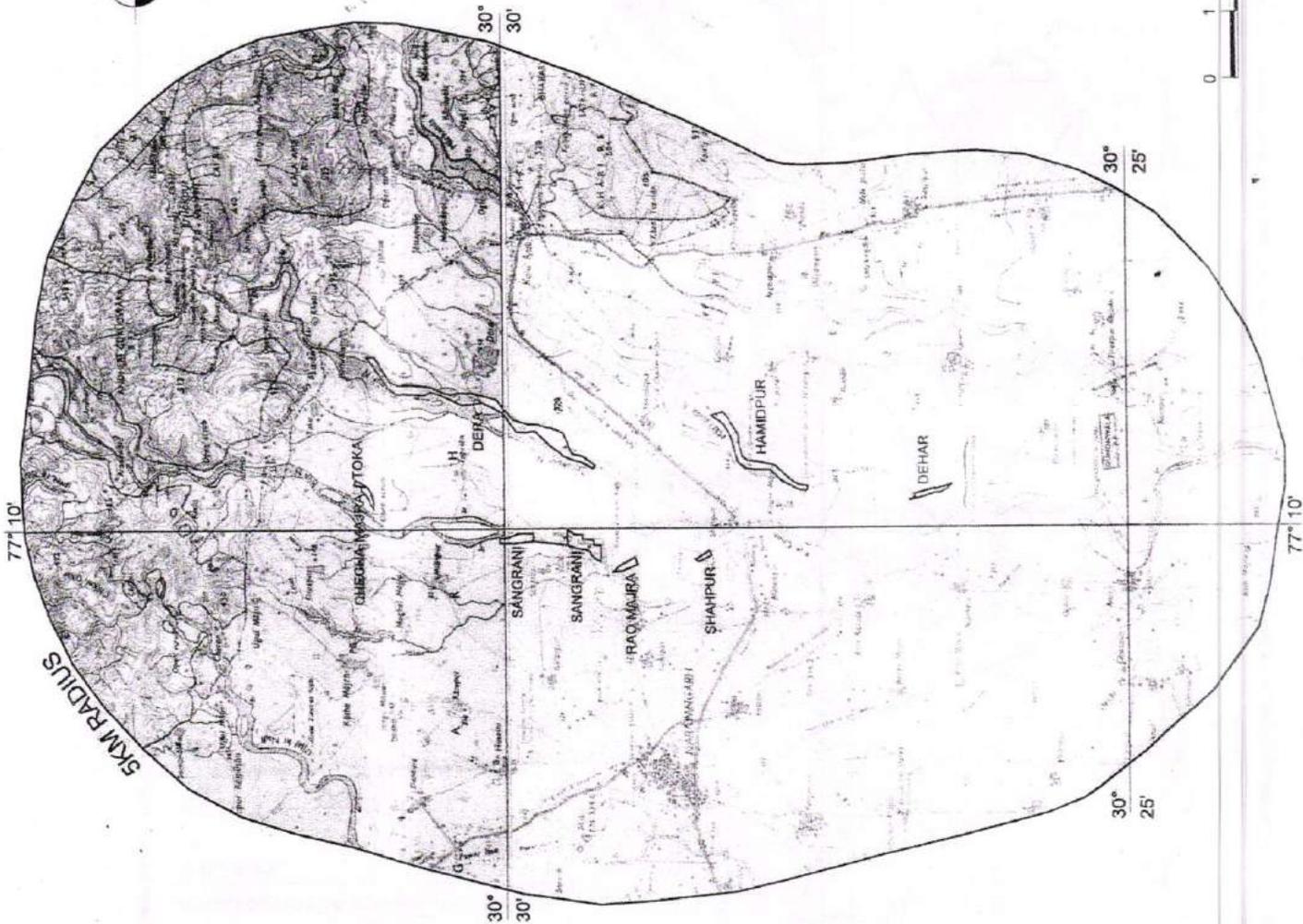
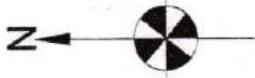
Dated:

A copy is forwarded to Sh. S.N.Sharma & Sh.D. C. Yadav, House No. 282, Sector 11-D, Faridabad - 121 001 (Haryana) w.r.t. his letter dated 16.02.2023 for information and necessary action.


State Geologist,
for Director, Mines and Geology,
Haryana.

Annexure 3

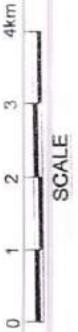
Plate no 2 & Plate no 6 submitted as part of the
mining plan



- INDIA
- ROADS METALLED/UNMETALLED
- CART TRACK/PAK TRACK/FOOT PATH
- STATE BOUNDARY/POST. BOUNDARY
- CONTOURS
- STREAM/CANALS/NATURAL DRAIN
- BROOKEN GROUNDS
- TOWN OR VILLAGE
- TUBEWELL/TANKS/PRESERVA/DRY
- TEMPLE
- TREES
- BOUNDARY PILLARS SURVEYED/UNLOCATED
- VILLAGE TRILINGUON
- WELLS UNDEGROUND
- HUTS PERMANENT/TEMPORARY
- HEIGHTS TRIANGULATION POINT (T.T.)
- BENCH MARKS GEODETIC/TERTIARY
- POWER LINE & TELEPHONE LINE
- CONTOUR INTERVAL
- LEASE BOUNDARY
- HILLY TERRAIN/WESTE LAND
- OPEN SCOUR/RAZING LAND



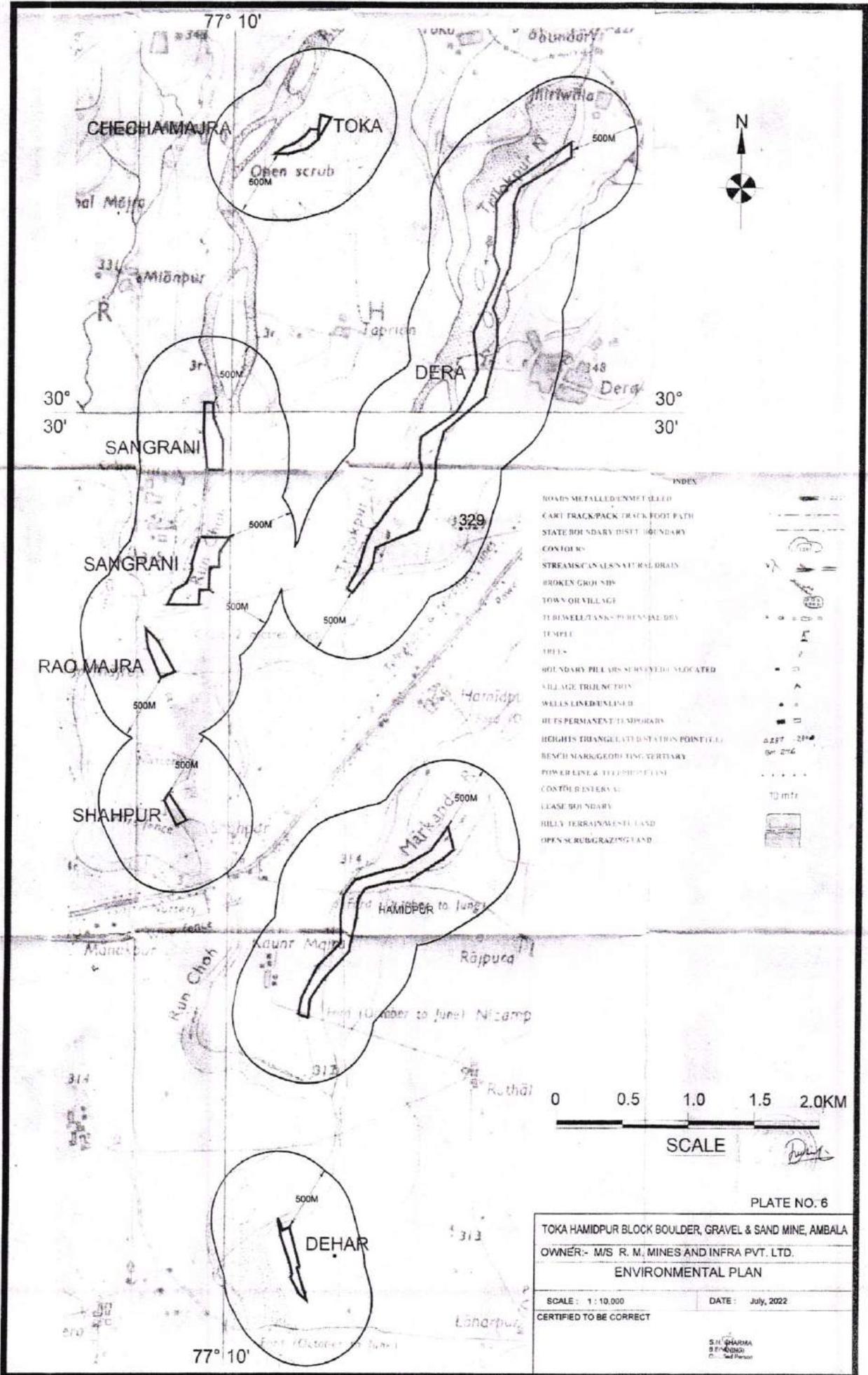
Handwritten signature or initials.



SCALE

PLATE NO. 2
TOKA HAMIDPUR BLOCK BOULDER, GRAVEL & SAND MINE, AMBALA
OWNER:- M/S R. M. MINES AND INFRA PVT. LTD.
KEY PLAN 5KM RADIUS
SCALE : 1 : 50,000
DATE : July, 2022
CERTIFIED TO BE CORRECT
S.N. SHARMA B. (MINING) Qualified Person

SOURCE: SD-10/1995 SHEET NO. 53F/2, 53F/3, 53F/6 and 53F/7



Annexure 4

Toposheet no 53F/2 & 53F/3 as available on Survey of
India website

<https://onlinemaps.surveyofindia.gov.in/FreeMapSpecification.aspx>



From

Mining Officer,
Mines & Geology Department,
Ambala

1440

To

The Regional Officer,
Haryana State Pollution Control Board,
Ambala.

Ann → R-5
6

Memo. No. MO/AMB/2830

Dated: 25.10.2023

Sub: Regarding providing the status report in the NGT matter of OA no. 532 of 2023 titled as Balbir Sandhu Vs Union of India &Ors.

Ref: Hon'ble NGT order dated 29.08.2023 in OA no. 532 of 2023 & your office letter No. 3191 dated 12.09.2023.

In this connection, it is submitted that a complainant Sh. Balbir Sandhu has filed a complaint before the Hon'ble Tribunal and has questioned the communications dated 27.02.2023, 25.01.2023 and 18.05.2023 made by the Director, Mines and Geology, Haryana for approving the mining plans of the following 3 no. of mining contractors in the District Ambala which have also been made Respondents No. 8 to 10 as given below:

- A. **Respondent no. 8:** M/s R. M. Mines and Infra Private Limited, 149, Luxmi Garden, Yamuna Nagar, Haryana.
- B. **Respondent no. 9:** M/s SCP Commodities, C-509, DDA Flats, Sector-29, Rohini, New Delhi, India-110085.
- C. **Respondent no. 10:** M/s Reliable Mining Corporation, R/o SR-68, DLF phase-3, Gurugram-122010, Haryana

Further, the reply against the averments made by the applicant in his complaint and reiterated by Hon'ble NGT are given as below:-

1. **That the mining plan of Respondents No. 8 to 10 has been approved in violation of the District Survey Report (DSR) of Ambala District as in terms of said DSR, the total mineable mineral (boulder, gravel and sand) in District Ambala is given as 38.29 lakhs MT whereas the Mining Department, Haryana has permitted the Respondents No. 8 to 10 to extract around total 71 lakhs MT of mineable minerals in District Ambala which is clear violation of the District Survey Plan:-**

Reply/ Status: -The quantity of total mineable mineral mentioned by the applicant/ complainant for District Ambala as 38.29 lakhs MT is derived by the complainant from the table no. 4 & 5 of Para no. 12 of District survey

report (DSR) of District Ambala which is already enclosed as **Annexure-1441** **A1/ 2** at page no 138-196 of the complaint/ application wherein the total mineable mineral potential of 04 different portions of River or stream recommended for mineral concession of District Ambala is given. The relevant portion of the para is reproduced as below:-

Portion of River or stream recommended for mineral concession	Length of area recommended for mineral concession (in KM)	Average width of area recommended for mineral concession (in MT)	Area recommended for mineral concession (Sq Mt)	Mineable mineral potential (in MT) (60 % of total mineral potential)
Kala Amb-Dinarpur-Dhunni	60	150	90,00,000	21,60,000
Fategarh-	47	125	58,75,000	14,10,000
UjjalMajri-Mullana	30	30	9,00,000	2,16,000
Toka- Rasour	12	15	1,80,000	43,200
	Total			38.29 Lacs MT/ Annum

Mineral potential:-

Boulder	Bajri	Sand	Total Mineable Mineral potential
6,48,000	4,32,000	10,80,000	21,60,000
4,23,000	2,82,000	07,05,000	14,10,000
64,800	43,200	1,08,000	2,16,000
12,960	8,640	21,600	43,200
	Total		38.29 Lacs MT/ Annum

Further, the total quantity of Mineable Mineral approved by the Mines & Geology, Department, Haryana of the quantity **71.6 Lacs MT/Annum** is based upon the individual Mining Plans submitted by the 03 no. of Mining Contractors as per the details given below:-

Sr. No.	Name of Mining Contractor	Mining Area approved as per LOI (in Acre/ Hectare)	Type of Mineral	Ancillary area and Blocked Area where mining not allowed as per Haryana Mining Mineral Concession Rules, 2012 (in Hectare)	Net Mineable Area (in Hectare)	Total Quantity of Mineable mineral as per mining plan approved by Director Mining (In M.T/ Annum)	Name of River/ Rivers	Details of Mining Plan Approved by Director Mining vide
1	M/s Reliable Mining Corporation, R/o SR-68, DLF phase-3, Gurugram-122010, Haryana	105.51/42.7	Boulder, Gravel & Sand	7.80	34.9	12 Lacs	Markanda, Begna	Letter Dated 18.05.2023
2	M/s R. M. MINES AND INFRA PRIVATE LIMITED, 149, Luxmi Garden, Yamuna Nagar, Haryana	247/99.95	Boulder, Gravel & Sand	25.52	74.43	44.60 Lacs	Markanda, Sukroon (Tirilokpur as per survey of India) & Roon	Letter Dated 27.02.2023
3	M/s SCP Commodities, C-509, DDA Flats, Sector-29, Rohini, New Delhi, India-110085	99.09/39.63	Sand	13.37	26.266	15 Lacs	Markanda	Letter Dated 25.01.2023
						71.6 Lacs M.T/ Annum		

Although there are total 08 no. of mineral bearing quarries/ Mineable sites existing in District Ambala and out of which Letter of Intent (LOI) have been issued to only 05 no. of quarries/ Mineable sites with the details given in the table enclosed as **Annexure-A**.

Further, the justifications for the difference of **38.29Lacs MT/ Annum** and **71.6 Lacs M.T/ Annum** as per the averments made by the complainant is given below:-

- 1443
1. The table no. 5 of para no. 12 of the DSR as reproduced above represent the mineral potential of Boulder, Bajri & Sand only and does not include with 01 of the remaining major mineral i.e. **Gravel** which is major constituents available in River beds and mistakenly left during compilation and preparation of DSR by the then Mining Officer, Ambala. However, the availability and mining of mineral **Gravel** is well considered by the Department while floating the E-auction notice dated 31.05.2022 (mentioned at Annexure-A of the document at page no. 17) alongwith approving the mining plans and issuance Letter of Intent (LOI) to 02 no. of Mining Contractors out of total 03 as tabulated above. Hence, after inclusion of same the overall mineable mineral quantity of District Ambala is increased. The copy of E-auction notice dated 31.05.2022 is enclosed as **Annex.-B.**
 2. The Mineable portion of River Sukroon (which is mentioned as Trilokpur River in the complaint) shown at Sr. No. 5 of Table no. 1 of Para no. 12 of District survey report (DSR) is inadvertently left to be included at table no. 4 & 5 showing Mineral potential of District Ambala during the compilation & preparation of DSR by the then Mining Officer, Ambala and after consideration and counting of same the overall mineable mineral quantity of District Ambala is increased.
 3. The total quantity of Mineable Mineral would have been calculated as per total mining area which is mentioned alongwith detail of Khasra no. in the last pages of DSR resulting tototal **more than 1100 Acres ≈ 445.1542 Hectares** and as per methodology mentioned in the point no. 3.6.5 of para no. 3.6 of the DSR the mineable mineral quantity becoming approx. **266.20 Lacs MT/Annum** subjected to the natural yearly post monsoon replenishment in the River bed area. The relevant portion of para no. 3.6 is reproduced as below:-

"3.6.5 The Mineral reserves for river bed areas are calculated on the basis of maximum depth of 3 meters. The area multiplied with depth gives volume and volume multiplied with bulk density gives the quantity in M.T. in case of river bed areas per hectare area, maximum availability of mineral for actual mining is 60,000 MT. However, as explained above the mineral excavated from river gets replenished after every year. Thereafter, the same quantity remain available for mining again and again."

1444
But the quantity of total Mineable Minerals not explained and defined in the DSR prepared and requires revision for specifically incorporating of the same in the DSR which is under process for revision.

4. The averment raised by the complainant at Para No. 8 (IX) of the Original application w.r.t. total mineable area mentioned as 10.11 Hectare at the bottom of Para no. 12 of DSR is also a typographical error and making no sense against the actual total mineable area of approx. 1100 Acres \approx 445.1542 Hectares as described above and same shall be rectified in the DSR under process for revision. more than

In view of justification given above, the DSR of District Ambala needs to be revised after following the due procedure for rectification and finalization of uploading on the District Website in public domain for further objections/ suggestions.

2. That in terms of the plan, the mining of concerned minor mineral is permissible only in the river or stream of Markanda, Tangri, Begna and Roon river, whereas the mining plan has been approved for the river Trilokpur also which is not covered by the District Survey Report (DSR) of District Ambala:-

Reply/ Status:-As per the E-auction notice dated 31.05.2022 which is enclosed as **Annexure-B** and Letter of Intents (LOIs) issued by the Mining Department the details of mineable mineral bearing areas are mentioned in shape of the names of the villages of District Ambala with mentioning Khasra/ Kila No. of the said land of River bed as per the revenue record available with revenue department rather than the name of River.

Further, some part of mining area allotted to one of the mining contractor i.e. M/s R. M. MINES AND INFRA PRIVATE LIMITED, 149, Luxmi Garden, Yamuna Nagar, Haryana (Respondent No. 8) is mentioned in Trilokpur River in the mining plan submitted by the contractor based upon the data/ maps fetched by their consultant engaged by them namely M/s P & M Solution, Noida, UP which is a QCI-NABET accredited organization and by Recognized Qualified Person from the official website of Survey of India, Govt. of India wherein the said seasonal river stretch/ Choeis termed as Trilokpur River. However, as per the revenue record of District Ambala and information gathered from the local inhabitants/ villagers same is known as Sukroon River.

Further, the clarification regarding the same has been sought from the said mining contractor vide this office letter no. 2826 dated 20.10.2023 and the contractor replied vide their letter dated 23.10.2023, which is enclosed as **Annex.-C**.

The rectification in this regard also being made during the revision of D.S.R. under process.

3. That the issue regarding bulk density of minable minerals is not mentioned in Mining plans approved by the department.

Reply/Status:-The methodology to calculate total reserve minable minerals for M/s R. M. MINES AND INFRA PRIVATE LIMITED and M/s SCP Commodities by taking bulk density of minable minerals is mentioned in their Mining plans on page numbers 27 to 30 and 25 to 27 respectively.

In view of above, you are hereby requested to forward the **Status Report** before the committee members for onward submission before the Hon'ble NGT.

Submitted for your kind information and further necessary action, please.

Encl:-Annex.-A,B & C.
Copy of LOIs of 05 no. of Mining Contractors.
Copy of 03 no. of Mining Plans approved.



**Mining Officer,
Mines & Geology Deptt.,
Ambala.**

Endst.No. MO/AMB/2831-32

Dated: 25.10.2023

A copy of above is forwarded to the following for kind information and further necessary direction regarding revision of District Survey Report (D.S.R):-

1. Director, Mines and Geology, Department Haryana, Panchkula.
2. Deputy Commissioner, Ambala.



**Mining Officer,
Mines & Geology Deptt.,
Ambala.**

Minutes of the meeting of the members of District Level Task Force Committee regarding illegal mining held under the Chairmanship of Dr. Shaleen, I.A.S, Deputy Commissioner Ambala.

A meeting of the members of the D.L.T.F.C, regarding illegal mining was conducted by worthy Chairman Cum Deputy Commissioner, Ambala Dr. Shaleen, I.A.S on date 28-11-2023 in his office Conference Hall. The following officers attended the meeting:

1. Smt. Jaya Sharda (I.A.S), S.D.M, Naraingarh.
2. Sh. Darshan Kumar (H.C.S), S.D.M, Ambala City.
3. Sh. Bijender Singh (H.C.S), S.D.M, Barara.
4. Sh. Sushil Kumar (H.C.S), Secretary, R.T.A, Ambala.
5. Sh. Ajay Singh, R.O, H.S.P.C.B, Ambala.
6. Sh. Devender Kumar, D.I.P.R.O, Ambala.
7. Sh. Mohan Lal, R.O, Forest.
8. Sh. Om Parkash, S.H.O, Enforcement Police Station, Ambala.
9. Sh. Jaswinder Singh, Assistant, D.D.P.O, Office, Ambala.
10. Dr. Rajesh Kumar, Member Secretary Cum Mining Officer, Ambala.

At the outset of the meeting the Member- Secretary Cum Mining Officer welcomed the Chairman and all the members/officers of the committee.

Mining officer made aware about the available staff with Mines & Geology Department Ambala and told that he has one Mining Inspector and four Mining Guard as field staff, which were deputed in Naraingarh Sub- Division for each 08 hours of the Day-Night to control illegal mining in sensitive illegal prone areas as well as for check post conducted regularly on Ambala Chock, Naraingarh. These employees are performing duties as per Duty-Roster under the supervision of SDM cum Nodal Officer (illegal mining) Naraingarh and Mining Officer Ambala. In addition to above the police officials of Enforcement Police Station, Ambala are also performing checking/action individually as well as jointly to control illegal mining in District specially in Naraingarh Sub-division.

Mining officer also told that Smt. Jaya Sharda (I.A.S), S.D.M, Naraingarh and Sh. Sushil kumar (H.C.S), Secretary R.T.A, Ambala are doing so much help to control illegal mining in Naraingarh Sub Division. In addition to above R.O. Pollution Control Board, Ambala Sh. Ajay Singh are doing specific help to mining department regarding compliance of norms related to established Crushers and Screening Plants in District. Accordingly Chairman directed to Mining Officer to make request to provide at least 04 mining guard to the Director General, Mines and Geology Department Haryana. The same to be deputed on two newly setup check posts in Saha and Patvi.

Mining Officer told about the numbers of auctioned Quarries for mining, crushers, Screening Plants and Bricks Killans in District Ambala. Accordingly Chairman directed to Mining Officer to take necessary action regarding recovery of pending royalty towards Brick Killans and directed to Food Supply Department to not issue licences without getting N.O.C from Mining Department.

Mining Officer told about the total revenue receipt during the last two months of Rs.9555217/- vide various sources such as S.T.P's, of bricks earth and ordinary clay and royalty, penalty, price of minerals and environmental compensation amount recovered from vehicle owners which were caught in offence of illegal mining/transportation of minerals. Also told that during the months of Oct. & Nov. 2023 total 114 STP's were issued, 28 vehicles were caught in offence of legal mining / transportation of minerals and 37 complaints were given in concerned Police stations regarding illegal mining against the land owners/persons/seized vehicles which were involved in illegal mining/transportation of minerals. 31 FIR's were lodged on the bases of complaints given by mining departments against vehicles /persons which were involved in illegal mining activities. Accordingly Chairman directed to M.O to caught more vehicles (50) by making more efforts. Chairman also directed to setup the check posts near Patvi Police Post during night hours with presence of one officer along with his and police staff of Patvi Choki for each night from Mining, R.T.A, Forest, Sale Tax P.W.D, SHO Enforcement, SHO/DSP Police and water Services Departments, so that illegal mining/transportation of mineral may be controlled near Panjab State boarder. Chairman also directed to S.H.O Enforcement Police Station to provide 05 Police officials to control illegal mining under supervision of SDM Naraingarh and Mining Officer. Chairman also directed to XEN Bajli Board to provide electricity bills of those crushers/Screening plants whose electricity connections were disconnected on recommendation of R.O, H.S.P.C.B, Ambala on behalf of

Closure Orders in compliance of norms of H.S.P.C.B, Ambala, So that possible action may be taken in lieu of non-compliance of order.

Mining Officer told regarding incidents of illegal mining from Panchayat lands of various villages and requested to D.D.P.O Ambala to take responsibility to control illegal mining with the help of concerned Sarpanches as owner of Panchayat lands. Accordingly Chairman directed to D.D.P.O Ambala to direct concerned Sarpanches as per request made by Mining officer. Chairman also recommended to cut off oversized bodies of vehicles. So that overloaded transportation may be controlled and also directed to Mining Officers and R.T.A, Secretary that they make request before Hon'ble Justices of District to provide Superdari of vehicles on cutting the over sized body of vehicles.

Mining officer told about the order passed by Hon'ble High Court regarding mandatory action against the vehicles which were seized by mining department in offence of illegal mining/transportation of mineral. Accordingly Chairman directed to sitting member S.H.O, Enforcement Police Station Ambala to receive the complaints given by Mining Department for necessary action in compliance of the Order of Hon'ble High Court.

Mining officer and R.O, H.S.P.C.B, Ambala explained the status of the O.A. No. 532 of Hon'ble NGT New Delhi and explained the challenged averments made by complainant regarding total proposed mining area, total availability of mineral and regarding the name of Sukroo River in existing District Survey Report of Ambala. Corrigendum regarding above averments presented and explained before all sitting members of District Survey Report as prime agenda point of meeting. Accordingly Chairman directed to Mining Officer to upload the corrigendum on District website upon signature of Chairman as well as members of D.S.R Committee as per Govt Notification.

Mining Officer told about the incidences of illegal mining in Naraingarh areas particularly in villages Dera, Toka, Sangrani, Rau Majra, Fatehpur, Chechi Majra, Chaju Majra etc and action taken plan to control the same. Chairman appreciated the Optimized Action Plan to control illegal mining in District implemented by the association of S.D.M Cum Nodal Officer (Illegal Mining), Naraingarh, Secretary, R.T.A and Mining Officer Ambala. Worthy Chairman also gave assurance to provide necessary help by District Administration to control illegal mining and constituted an interdepartmental team to control illegal mining /transportation of mineral in Naraingarh Sub-Division whose duty roster is attached herewith. Chairman also continue the order of the vehicle which was provided to mining department to control illegal mining in Naraingarh sub-division in addition to present vehicle of mining department subject to the condition that fuel to be provided by mining department and directed to Mining Officer to demand the P.O.L Budget for the above provided vehicle from his Head Office. The Meeting ended with vote of thanks.

Attachment:

1. Order of Team.
2. Corrigendum regarding averments raised in O. A No 532 of H.N.G.T

Behrawat

(Dr. Rajesh Kumar)

Member Secretary Cum Mining Officer, Ambala

Submitted for approval please

(Dr. Shaleen)

Chairman Cum Deputy Commissioner, Ambala

Approved

13-12-2022

Ann ^{R-5} 14488

Corrigendum for Para No: 12 of the District Survey Report of Ambala

District Survey Report of Ambala District as per requirements of the Sustainable Sand Mining Guidelines of the MoEF&CC, Govt. of India prepared and uploaded on the website of the District. The District Survey Report did contained details of the mineral bearing areas in the district which could be granted for mining of minerals after leaving such mineral bearing areas which were not considered to be allowed for mining. The same was prepared under the supervision of Chairman Cum Deputy Commissioner after due consultation process with other concerned departments including the Revenue Department, Irrigation (Water Services) Department, Forest Department, District Development and Panchayat Department, State Pollution Control Board Department and Mining Department.

2. The Mining Officer Cum Member Secretary of the Committee of District Survey Report constituted by the State Government brought to the notice of the Committee that some typographical errors in the DSR had come to notice on pointing out in the O.A No. 532 of 2023 filed by one Sh. Balbir Sandhu before the Hon'ble National Green Tribunal, New Delhi. In the light of same entire DSR was reconsidered and discussed by the Committee on dated 28-11-2023 and 29-12-2023 during meetings. The major issues for deliberation were related to details of the total proposed area identified for mining, mineral reserves and missing of the name of Sukroo River indicated in the DSR required to be mentioned correctly in DSR as per averments raised by complainant.

3. Village wise details of total proposed mining areas reproduced before committee which was attached with existing DSR as Annexure B and found more than 2096 Acres. Mining areas of existing Auctioned Quarries of Ambala District found as 933.36 Acres belongs to above proposed mining areas. In addition to this, missing of some Khasra/killa numbers also noticed as per all Auctioned Quarries of District. Consequently, it was decided by committee members that the detail of missing killa numbers should be mentioned and attached as Annexure B-1 in place of Annexure B with corrigendum regarding above averments.

4. It was explained that all the mining areas are situated in the riverbed and in case of riverbed maximum permissible depth shall not exceed 03 meters measured from the un-mined bed level at any point in time. Further, in case of riverbed mining the mining is not permissible during monsoon season [during the period from 1st July to 15th September]. The areas mined post during permissible period gets refilled with mineral brought from hilly area due to fluvial action. It was also brought to notice of the Committee that from one Hectare of minable area in riverbed may have maximum volume 30,000/- Cubic Meter of mineral up to permissible depth of 3 Meters. Taking the bulk density/ specific gravity as 2.6 for sand/ boulder in the riverbed. 78000 MT of sand can be excavated. However, considering that in most of the cases for preparing the Mining Plans had been taking the bulk density/ specific gravity as 2 and in that case about 60,000/- MT of BGS/ Sand per Hectare considered up to 3 meters depth from riverbed level. The minerals reserve for river bed area is calculated on the basis of maximum depth of 3 meters and margins, width and other dimensions. The area multiplied by depth gives the volume and volume multiplied with bulk density gives the quantity in Metric Ton. In case of river bed, mineable

material per hectare area available for actual mining shall not exceed the maximum quantity of 60,000 MT Per Annum. The same is also mentioned in Para no: 3.6.3 and 3.6.5 in existing DSR of District. Accordingly, it was decided by the committee that River wise (With optional name of Sukroo River as Trilokpur) mineral potential and proposed mining areas should be rectified in Para No: 12 of existing DSR and to be uploaded the Corrigendum in this regard on District Website as per averments of O.A No: 532 of H'NGT New Dehli. Hence on after rectification/clarification the Para No: 12 of existing DSR of District Ambala shall be considered as under:

Para No.12: River/Stream wise mineral sources of District and other Sand Sources

S. No.	Name of River	Entry point in District	Exit point in District	Width (in Mt)	Length in Ambala Distt. (km)
1	Markanda	Shivalik Foothill near Kala Amb	Dinarpur	100-200	75
2	Tangri	Fatehgarh	Dhunni	100-150	60
3	Begna	Ujjal Majri	Mullana	20-40	40
4	Roon	Toka	Rasour	10-20	12
5	Sukroon/ Trilokpur (as per Survey of India Toposheets No. 53F/2 and 53F/3)	Jiriwala	Sahpur	10-20	3

Drainage system with description of main rivers

Sr. No.	Name of River	Area drained (Sq. Km.)	% area drained in Distt.
1	Markanda	18000	60.5
2	Tangri	11250	66.6
3	Begna	6390	18

Salient features of important rivers and streams

Sr. No	Name of River or stream	Total Length in Distt. (in km)	Place of Origin	Altitude of origin (in feet)
1	Markanda	75	Shivalik Foothill	3000-4000
2	Tangri	60	Shivalik Foothill	2000-2800
3	Begna	40	Shivalik Foothill	1000-1600
4	Roon	12	Shivalik Foothill	500-600
5	Sukroon/ Trilokpur (as per Survey of India Toposheets No. 53F/2 and 53F/3)	3	Shivalik Foothill	1000-1200

P. Shrivastava

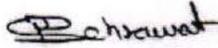
Sr. No.	Portion of river / stream recommended for mineral concession	Length of area recommended for mineral concession (in KM)	Average width of area recommended for mineral concession (in Mt)	Area recommended for mineral concession (Sq Mt)	Total Geological reserves (in MT)	Mineral Potential (in MT) (60% of the total)
1	Kala Amb-Dinarpur-Dhunni	60	150	90,00,000	5,10,30,000	3,06,18,000
2	Fatehgarh-Dhunni	47	125	58,75,000	3,33,11,250	1,99,86,750
3	Ujjal Majri-Mullana	30	30	9,00,000	51,03,000	30,61,800
4	Toka-Rasour	12	15	1,80,000	10,20,600	6,12,360
5	Jhiriwala-Shahpur	3	15	45,000	2,55,150	1,53,090

Mineral Potential Ratio

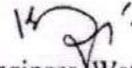
Sr. No.	Portion of river /stream recommended for mineral concession	Boulder	Bajri/ Gravel	Sand	Mineable Mineral Potential in M.T.
1	Kala Amb-Dinarpur-Dhunni	91,85,400	61,23,600	1,53,09,000	3,06,18,000
2	Fatehgarh- Dhunni	59,96,025	39,97,350	99,93,375	1,99,86,750
3	Ujjal Majri- Mullana	9,18,540	6,12,360	15,30,900	30,61,800
4	Toka- Rasour	1,83,708	1,22,472	3,06,180	6,12,360
5	Jhiriwala- Shahpur	45,927	30,618	76,545	1,53,090

Sr No	River or stream	Portion of river or stream recommended for mineral concession	Length of area recommended for mineral concession (Km)	Average width of area recommended for mineral concession (Mtr.)	Area recommended for mineral concession (Sq. Mt)	Total Geological reserves (in MT)	Mineral potential (60 % of total mineral potential) in M.T.
1	Markanda	Kala Amb-Dinarpur-Dhunni	60	150	90,00,000	5,10,30,000	3,06,18,000
2	Tangri	Fatehgarh - Dhunni	47	125	58,75,000	3,33,11,250	1,99,86,750
3	Begna	Ujjal Majri-Mullana	30	30	9,00,000	51,03,000	30,61,800
4	Roon	Toka-Rasour	12	15	1,80,000	10,20,600	6,12,360
5	Sukroon/ Trilokpur	Jhiriwala-Shahpur	3	15	45,000	2,55,150	1,53,090
Total					1,60,00,000	9,07,20,000	5,44,32,000

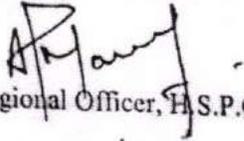
The total proposed mining area is more than 2096 Acres whose details of revenue record attached herewith as Annexure B-1. The use of mineral deposit exploration /excavation in respect of minerals is ongoing activity, therefore as per requirement the area used for mining of minor minerals may have to be revised time to time. The proposed areas and are in general selected for mining of minerals and while selecting/covering out mining blocks from these selected areas/villages, the size of mining blocks may vary from time to time but the same will not exceed the total area so selected of that particular village.



District Mining Officer, Ambala



Executive Engineer, Water Services Division, Ambala



Regional Officer, H.S.P.C.B, Ambala



District Forest Officer, Ambala



District Revenue Officer, Ambala



District Development and Panchayat Officer, Ambala



Chairman Cum Deputy Commissioner, Ambala

Details of Mineral Bearing Areas Village Wise:

Sr. No.	Village	Mustill No//Killa No:
1.	Toka	10//7/2,8,13/1,18
2.	Tepla	2//14,16,17,24,25 11//5,
3.	Tengail	3//17,18, 23, 24, 7// 2,3,4,7,8,9,11,12,13,14,18,19,20,21,22 8// 10,11,12,13,16,17,18,19,20,22,23,24,25 9// 2,3,6,7,8,9,13,14,15,16,17 13// 4,5,
4.	Tandwal	3,4,7,8,9/2,10/2,11,12,18,84,
5.	Tamnouli	34//17,24, 48// 4,7,14,17,24 51// 4,7,14/2,17,24 66// 4, 68// 18,19,20, 69// 16,18, 70// 23 75// 3,8,13, 18
6.	Sahpur	17// 23, 18// 3,4,7,8,13,14,15,17, 2// 7,8,12,13,19,21,
7.	Sanru	33//2,
8.	Sangrani	6// 11,20,21,22, 12// 1,2,9,10,1,10/2,11,12,19,20,21,22 19// 1/1,1/2,2 27// 1,2,3,8,9,10,11,12,19,20,21, 28// 5,6,15,16/1,16/2,25, 33//4,5,6,7,8,13,14,15,16,17,18,19,
9.	Sadhapur	16,17,75,14,19,23,38,49,66,191, 67,183,101,102,103,181,104,
10.	Sabga	76// 15,16,24,25, 77// 9,10/1, 10/2,11,12,20,21, 87// 4,5,6,7,14/1,14/2,15/1,15/2,17,23,24, 95// 14,15/1,15/2,16/1,17,18,23, 96// 2/2,3,4,8,9/2,10/2,10/4,11,
11.	Rollanhen	2// 18,19,20,21,22, 3// 11,12,16,17,18,19,20,21,22,23,24,25 4// 13,14,15,16,17,18,19,22,23,24,25 6// 5,6,7,13,14,15,16,17,18,23,24,25, 7// 1,2,3,4,8,9,10,11,12,13,19/1,19/2, 20/1,20/2,21,22,
12.	Rau Majra	3// 20,21,22 4// 15,16,25 9// 5, 10// 1,2,8,9,10,11,12,13,17*,18*,19*,20*, 22*,23*,24*,25, 11// 25, 13// 1,2,3,4,5, 8,9,10,11*,20*, 14// 3*,4*,5*,6*,7*,14*,15*,16*,17*,23*, 24*,25*, 22// 2*,3*,4*,7*,8*,9*,11*,12*,13*,19*, 20*,21*, 24// 1*,9*,10*,11*,12*,18*,19*,22*, (*-Area under forest)
13.	Ramgarh	38// 16,17 39// 11,12,13,18,19,20,
14.	Raiwali	44/2/1/2,
15.	Rain Majra	2// 21,22,23, 4// 1,2, 5// 4,5,6,7,8,9,10/1,10/2,11,12, 6// 14,15,16,17,18,20,21,22,23, 7// 25, 8// 4,5, 9// 1,
16.	Paplotha	20// 8,13,14,17,24/2,25, 26// 11,20,21, 27// 5/2, 6,15,16, 36// 1,9,10,11,12,19,20,21,22, 41// 1,18,19,20,21,22,23,24,25, 42// 5,6,15,16,25,
17.	Pangail	33// 18,19/1, 19/2, 20,21,22,23,24,25 34// 16,17,18,22/2,23,24,

		37// 2/1,2/2,3,9,12, 38// 5, 39// 1,2,8,9,10,12,13,14/1,16,17,18,24,25 40// 21, 43// 1,2,8,9,10,12,13,14,16,17,25, 44// 5,
18.	Nurhad	7// 2,3,8,9,10,11,12,13,18,19,20,21,22,23, 17// 1,2,3,8,9,10,11,12,13,14,17,16,18, 19,22,23,24,25, 18// 21,21/1,21/2, 21// 1,3,4,8,9,10,11,12, 22// 3,4,5/1,5/2,6,7/1,7/2,15, 51// 11, 52// 15,16,25,
19.	Nangoili	33// 24,25, 35// 4,5,6,7,14,15,16,17,24, 37// 4,7,
20.	Mullana	17//6,15,16 18// 10,11,20, 19// 1,2,3, 31// 22,23,24,25, 35// 2,3,4,8,9,
21.	Meerpur	5// 10, 6// 6,8,62,
22.	Manglai	104,
23.	Laha	93*, 90,
24.	Kohra Bura	125*, 126*, (*-Area under forest)
25.	Khera Jattan	27,
26.	Khera Ganni	8// 12*,18*,19*,20*,21*,22*, 10//1*,2*,3*,8*,9*,10/1*,12*,13*,17*,18*,19/1*, 23/2*,24*,25*, 19// 4/2*, 6, 5*, 20// 10*,11*,12*,19*,20*,22*,23*,24*, 23// 10*,11*,12*,13*,17*,18*,19*,24*, 25*, 22// 21*, 24// 3*, 4*,5*,6*,7*, 33// 5*, 34// 1*,2*,9*,10*,11*,12*,13*,18*,19*,23*, 35// 3*, 43// 12*,19*,20*,21*, 42// 25**, 46// 3, 4*,5*,7*,8*,9*12*13*, (*-Area under forest)
27.	Kharu Khera	27,
28.	Khanpur Rajputamn	54*, 55*,56*, (*-Area under forest)
29.	Kaker Kunda	35// 24,25, 36// 21,22,23, 38// 21, 39// 20,21,22,23,24,25, 40// 1,2,3,4,7,8,9,10,11,13,14,15,16, 17,24,20,21,25, 41// 3,4,5,6,7,8,13,14,15,16,17,18, 21,22,23,24,25, 42// 24,25, 46// 4,5,6,7,8 47// 8,9,10,11,12,13,14,15,16,17,18, 25, 48// 3,4,5,6,7,9,10,11,12,19,20,21, 49// 1,2,3,4,5,7,8,9,10,
30.	Jharu Majra	34// 16,24,25, 35// 16,12,13,14,17,18,19,20,21,22, 23,24, 38// ,1,2,10, 39// 4,5,6,7,13,14,15,16,17,18, 41// 20,21,22, 42// 16,17,18,19,23,24,25, 44// 5, 45// 1,2
31.	Jatwar	4//17,18,23, 6// 3,8,13,17,18,23,24, 17// 6,7,13,14, 18// 1,2,3,4,5,6,7,8,9,10/1,10/2 28// 21, 29// 18,19,20,21,22,23,24,25, 30// 16,25, 37// 25, 38// 4,5,6,7,12,13,14,15,18,19,20,21, 39// 1,2,3,4,5, 40// 1,2,3,4,5,

		61// 1,21,22, 62// 4,5,6,7,13,14,17,18,23,24,25, 67// 1,2,3,4,6,7,8,14,15,16, 68// 10,11,12,19,20,22,23, 109// 17,23,24,25, 108// 21, 111// 5, 112// 1,2,3,8,13,14,17,18,23,24, 128// 2,3,
32.	Jafferpur	8// 25, 9// 4,5,6,7,14,15,16,17,18,22,23,24, 25, 21// 2,3,4,8,9,10,11,12,13,19,20,21, 22, 22// 15,16,17,24,25, 24// 4,5,6,7,15 25// 1,2,9,10,11,12,19,20,21,22,23, 40// 2,3,7,8,9,13,14,17/1,18/1,19, 20,21,22, 41// 16,23,24,25/1, 43// 25, 44// 2,3,4,5,6,7,8,9,11,12,13,14,15, 17,18,19,20,21,22,23,24,25, 45// 1,2,3,4,5,7,8,9,10,11, 61// 10,11,12,13,17,18,19,20,22,23, 24 62// 1,2,3,4,5,6,7,8,9,10,12,13,14/1, 14/2, 15,16, 65// 6,7,8,12,13,14,15,18, 66// 1,2,3,4,8,9,10,11,12,13,
33.	Hema Majra	34// 16,22,23,24,25, 35// 7,12,13,14,18,19,20,21,22 44// 1/1,1/2,2,3,10, 45// 5,6/1,6/2,7,8,12,13/1,13/2,14/1, 18,19,20,21,22, 46// 25/2, 50// 5,6,14,15,16/1,17,23,24/1,24/2, 51// 1, 60// 1,2,3/1,4/1,4/2/1,4/2/2,9,10, 61// 5,6,15,
34.	Hasanpur	2// 18,19,22,23/1, 4// 2/1,2/2,3/1,9,12/1,19,22/1,22/2, 11// 2,9,12,19/1,19/2,22,23, 14// 2,3,8,9,12,13,18,19,23, 20// 3,8,9,12,13,19,21,22, 21// 1,2,10,11,
35.	Herda	28// 6,7,14/1,14/2,15/1,15/2,16,17/1, 18/2,23,24, 31// 2,3,8,9,11/1,11/2,12,20,21/1, 32// 16,25/1,25/2,25/3, 46// 4,5,7,8,13,12,19
36.	Hamidpur	4// 22,23, 6// 1,2,3,4,8,9,10,11,12,20, 7// 6,7,11,12,13,14,15,16,17,18, 17// 19,20,21,22,23, 8// 16,17,24,25, 22// 3,4,5,6,7,8,13,14,17,18,23,24, 29// 3,4,7,8,13,14,17,18,19,21,22,23, 24, 42// 5,6,15,16,17,24,25, 43// 1,2,3,9,10,11,20, 48// 3,4,5,7,8,13,14,17,18, 10// 10,11,20,21, 18// 1,10*,11*,20*,21,22, 33// 1,2,10, 34// 1*,2*,6,8*,9*,10*,13*,14,15, 35// 4*,5*,6*,7*,9*,11*,12*,20*,21*, 36// 16*,25*, (* -Area under forest)
37.	Gokaigarh	27// 4,7,14,17/1,17/2,24/1,24/2, 42// 4/1,4/2, 3/2,8,13/1,13/2,18,23, 43// 17,18,24,25, 44// 5,6,15, 45// 3,8/1,8/2,9,10,11,12,
38.	Galeri	433,429,428,427,430,420,412,413,405,406,407,398,399,40 0,401,390,391,392,387,388,377,378,374,375,376,365,368,3 69,373,372,370,371,116,117,115,118,119,120,123,121,133, 134,132,135,131,136,130,137,266,267,268,265,270,264,27 1,276/2,263,272,275,262,273,227,231,237,244,235,245, (Rakba in Biga Biswa)
39.	Gaganheri	32// 1,12,18,19,20,22,23,24,25 33// 1,2,3,4,6,7,8,9,10,11,12,13,14,15,16

		34// 4,5,6,7,13,14,15,16,17,18,23,24,25, 43// 2,3/1,3/2,4,5,6,7/1,7/2,8,12,13,14, 15/1,15/2,16,17,18,19,21,22,23,24, 25, 45// 2,3,4,5, 48// 1,2,3,4,5,6,7,8,9,10,13,14, 49// 6,14,15,16,17,18,22,23,24, 55// 16,25, 56// 2,3,9,10,11,12,20,21, 59// 4,5,6,7,8,12,13,14,18,
40.	Gadouli	109// 14,15,16,17,18,21,22,23,24,25, 110// 20,21, 120// 1,2,3,4,9,10, 121// 5,6,7,8,12,13,14,15,17,18,19, 20,21,22,191,203, 135// 5,6,17,15,16,17,23,24,25, 136// 1,2,3,9,10,11,12,20,21, 146// 1,10,11,20,21, 147// 3,4,5,6,7,8,13,14,15,16,17,18, 24,25, 154// 4,5,6,7,13,14,15,16,17,18,19, 21,22,23,24,25, 155// 1, 167// 1,2,3,4,5,7,8,9,10,11,12,13, 168// 1,2,3,4,5,6,7,8,9,13,14,15, 152// 25, 153// 21,
41.	Fatehpur	3// 24,25 14// 4,5,6,7,8,13,14,17,18,23,24 16// 3,4,7,8,9,11,12,13,18,19,20,21,22 17// 3,4,5,6,7,8,13,14,15,16,17,18,23,24,25 29// 1,10,11,20 28// 3,4,5,6,7,8,12,13,14,15,16,17,19,21,22 39// 4,5,6,7,14,15,16,17,24,25, 42// 4,5,6,7,14 28// 18,23,24,25, 31// 1,9,10,11,20, 32// 6,15,16,24,25,
42.	Dera	7// 8,11,12,13,18,19,20,21,22, 8// 16,24,25, 11// 3,4,5,6,7,8,9,12,13,18,19,20,21, 22,23, 21// 1,2,3,8,9,10,11,12,13,18,19,20, 21,22,23, 24// 1,2,9,10,11,12,19,20,21,22, 36// 10,11,20,21, 37// 6,15,16,24,25, 42// 4,5,6,7,14,15,16,17,24,25, 43// 1,10,11,20,21, 57// 1,10,11, 58// 4,5,6,7,14,15,16,17,23,24,25, 63// 3,4,5,7,8,12,13,14,18,19,20, 21,22, 62// 25, 81// 1,10, 82// 4,5,6,7,8,13,14,15,16,17,18,23, 24,25, 88// 4,5,6,7,8,12,13,14,15,16,17,18, 19,21,22,23,24, 108// 1,2,3,4,7,8,9,10,11,12,13,14,18,19, 20,21,22, 109// 5,6,14,15,16,17,23,24,25, 114// 3,4,5,7,8,13,14,17,18,19,22,23, 115// 1, 134// 2,3,9,10,12, 120// 6,7,13,14,15,16,17,18,23,24,25, 128// 4,
43.	Daher	2// 12, 9// 2,3,8,9,12,13,18,19,23,
44.	Dinarpur	29// 12,17,18,19,22,23,24,25, 30// 10,11,20, 31// 4,5,6,15,16,24,25, 47// 16/2 48// 3,4/1,4/2,5,7/3,7/4,7/5,,8,9,11,12,13, 19,20/1,20/2,21, 47// 16/1, 20,21,22,23,24,25, 51// 1,2,3,4, 46// 7,8/1,13,14,15,16,
45.	Chhoti Kodi	34// 16*,25*, 33// 21*, 44// 5*,6*,7*,14*,15*,16*, 45// 1*, 59// 17*,18*,23*,24*,25*, 60// 4,5,

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46.	Chechi Majra	61// 1*,2*,3*,8,9, (*Area under forest) 7// 25, 8// 9*,12*,19,20,21,22, 9// 1,2, 10// 3,4,5,6,7,8,9/1,12*,13*,14,18*, 19*,20,21*,22*, 15// 5,6*,7,13/2,14,15*,17,18/1,23/2, 24*, 16// 1*,2*,10*, 20// 3*,8*,9/1*,12/2*,13*,19/1*,20, 21,22/2*, 24// 6,15, 25// 1,2*,9/1*,10,11,12*,(*Area under forest)
47.	Bodyo	1// 16,25, 2// 20,21,22, 4// 1,2,9,10,11,20, 5// 5,6,15,16,25, 6// 5,29/4,29/3,31,23,24, 11// 3,4,5,6, 10// 1,10,11,12,28/9,28/10,
48.	Binjalpur	2// 19/1,19/2,20,21/1,21/2,22, 3// 25/1,25/2, 6// 25/2, 7//3/1,4/1,4/2,5/1,5/2,6,7/1,7/2,8/1, 8//2,9/1,9/2,11,12/1,12/2,13/1,14, 19/1,19/2,20/1,20/2,21/1,21/2,21/3, 22, 13// 1,10,11,20,21, 14// 5,6,15,16,25, 16// 25, 17// 5,6,15,16,17,21,22,23,24,25, 18// 1,10,11,20, 30// 1,2,3,4,5,
49.	Batoura	1// 16,17,23,24,22, 2// 11,20, 6// 2,3,10,11,20,21, 7// 15,16, 8// 10,11,19,20,21,22,
50.	Badi Rasour	52// 16*, 53// 20*,21*,22*, 56// 1*,2*,9*,(*Area under forest)
51.	Beri Kodi	42// 16,17,24*, 43// 11*,12*,13*,14*,15*,16*,17*,18*, 19*,20*, 44// 11*,18,19,20*,22,23, (*Area under forest)
52.	Bari Bassi	24// 5,6,15,16,24,25, 27// 4,5,7,8,12,13,14,
53.	Ambli	20// 17,24, 36// 4,7,14,13,17,18,23,24 38// 3,4,5,6,7,8,13,14,15,16,17,18,19,22, 23,24, 54// 2,3,4,8,9,10,11,12,13,18,19,20, 21,22,23,24, 56// 11,19,20,21,22,23, 57// 2,3,4,5,6,7,8,9,13,14,15,16,17, 74// 1,2,3
54.	Badhouli	13// 1,2,8,9,10,12,13,17,18,23,24, 34// 4,5,6,15,16, 34// 11,20,21, 33// 11,20,21, 77// 10,11,15,16,17,22,23,24,25, 81// 6,7,13,14,18, 82// 1,2,3,
55.	Banoundi	13// 20, 14// 16,25, 21// 5,6,15,16,64,65,66, 22// 1,10,11,20,21, 29// 5, 28// 11,12/1,19,20,22,23, 35// 3,7,8,14,16,17,25, 36// 21,22, 43// 1,2,3,6,7,8, 42// 1,10, 37// 4,5,7,8,13,18,19,21,22, 26// 16,24,25, 25// 11,19,20,22,23, 38// 3,4,7,14,15,16, 39// 20,21,22,23,

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Mining Officer,
Mines & Geology Deptt. Haryana,
Ambala.

To:

District Information Officer,
NIC-Ambala.

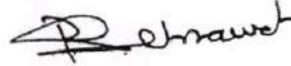
Memo. No. MO/AMB/ 10

dated: 01-01-2024

Subject: To upload the Corrigendum for Para No. 12 of the District Survey Report on District Website.

On the above noted subject.

In this regard it is intimated that the approved draft of the Corrigendum for Para No. 12 of District Survey Report of Ambala District is forwarded to put in public domain i.e on District Website for 21 days for seeking comments/ suggestion if any. Copy enclosed.



Mining Officer
Mines & Geology Deptt.
Ambala

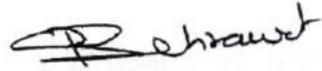
Endst. No. MO/AMB/ 02 to 09

Dated:- 01-01-2024.

A copy of above is forwarded to the following for information and necessary action please.

1. The Director General, Mines and Geology Haryana, Panchkula
2. The Deputy Commissioner, Ambala.
3. The Deputy Commissioner, Yamuna Nagar to direct the District Information Officer NIC to upload the same on the District Website.
4. The Deputy Commissioner, Panchkula to direct the District Information Officer NIC to upload the same on the District Website.
5. The Deputy Commissioner, Kurukshtra to direct the District Information Officer, NIC to upload the same on the District Website.

6. The Deputy Commissioner, Sirmour, Himachal Pardesh to direct the District Information Officer, NIC to upload the same on the District Website.
7. The Deputy Commissioner, S.A.S Nagar (Mohali), Punjab to the District Information Officer, NIC to upload the same on the District website.
8. The Deputy Commissioner, Patiala, Punjab to direct the District Information Officer, NIC to upload the same on the District website.



Mining Officer
Mines & Geology Deptt.
Ambala



Corrigendum for Para No: 12 of the District Survey Report of Ambala

District Survey Report of Ambala District as per requirements of the Sustainable Sand Mining Guidelines of the MoEF&CC, Govt. of India prepared and uploaded on the website of the District. The District Survey Report did contained details of the mineral bearing areas in the district which could be granted for mining of minerals after leaving such mineral bearing areas which were not considered to be allowed for mining. The same was prepared under the supervision of Chairman Cum Deputy Commissioner after due consultation process with other concerned departments including the Revenue Department, Irrigation (Water Services) Department, Forest Department, District Development and Panchayat Department, State Pollution Control Board Department and Mining Department.

2. The Mining Officer Cum Member Secretary of the Committee of District Survey Report constituted by the State Government brought to the notice of the Committee that some typographical errors in the DSR had come to notice on pointing out in the O.A No. 532 of 2023 filed by one Sh. Balbir Sandhu before the Hon'ble National Green Tribunal, New Delhi. In the light of same entire DSR was reconsidered and discussed by the Committee on dated 28-11-2023 and 29-12-2023 during meetings. The major issues for deliberation were related to details of the total proposed area identified for mining, mineral reserves and missing of the name of Sukroo River indicated in the DSR required to be mentioned correctly in DSR as per averments raised by complainant.
3. Village wise details of total proposed mining areas reproduced before committee which was attached with existing DSR as Annexure B and found more than 2096 Acres. Mining areas of existing Auctioned Quarries of Ambala District found as 933.36 Acres belongs to above proposed mining areas. In addition to this, missing of some Khasra/killla numbers also noticed as per all Auctioned Quarries of District. Consequently, it was decided by committee members that the detail of missing killa numbers should be mentioned and attached as Annexure B-1 in place of Annexure B with corrigendum regarding above averments.
4. It was explained that all the mining areas are situated in the riverbed and in case of riverbed maximum permissible depth shall not exceed 03 meters measured from the un-mined bed level at any point in time. Further, in case of riverbed mining the mining is not permissible during monsoon season [during the period from 1st July to 15th September]. The areas mined pot during permissible period gets refilled with mineral brought from hilly area due to fluvial action. It was also brought to notice of the Committee that from one Hectare of minable area in riverbed may have maximum volume 30,000/- Cubic Meter of mineral up to permissible depth of 3 Meters. Taking the bulk density/ specific gravity as 2.6 for sand/ boulder in the riverbed, 78000 MT of sand can be excavated. However, considering that in most of the cases for preparing the Mining Plans had been taking the bulk density/ specific gravity as 2 and in that case about 60,000/- MT of BGS/ Sand per Hectare considered up to 3 meters depth from riverbed level. The minerals reserve for river bed area is calculated on the basis of maximum depth of 3 meters and margins, width and other dimensions. The area multiplied by depth gives the volume and volume multiplied with bulk density gives the quantity in Metric Ton. In case of river bed, mineable

material per hectare area available for actual mining shall not exceed the maximum quantity 60,000 MT Per Annum. The same is also mentioned in Para no: 3.6.3 and 3.6.5 in existing DSP of District. Accordingly, it was decided by the committee that River wise (With optional name of Sukroo River as Trilokpur) mineral potential and proposed mining areas should be rectified in Para No: 12 of existing DSR and to be uploaded the Corrigendum in this regard on District Website as per averments of O.A No: 532 of H'NGT New Delhi. Hence on after rectification/clarification the Para No: 12 of existing DSR of District Ambala shall be considered as under:

Para No.12: River/Stream wise mineral sources of District and other Sand Sources

S. No.	Name of River	Entry point in District	Exit point in District	Width (in Mt)	Length in Ambala Distt. (km)
1	Markanda	Shivalik Foothill near Kala Amb	Dinarpur	100-200	75
2	Tangri	Fatehgarh	Dhunni	100-150	60
3	Begna	Ujjal Majri	Mullana	20-40	40
4	Roon	Toka	Rasour	10-20	12
5	Sukroon/ Trilokpur (as per Survey of India Toposheets No. 53F/2 and 53F/3)	Jiriwala	Sahpur	10-20	3

Drainage system with description of main rivers

Sr. No.	Name of River	Area drained (Sq. Km.)	% area drained in Distt.
1	Markanda	18000	60.5
2	Tangri	11250	66.6
3	Begna	6390	18

Salient features of important rivers and streams

Sr. No	Name of River or stream	Total Length in Distt. (in km)	Place of Origin	Altitude of origin (in feet)
1	Markanda	75	Shivalik Foothill	3000-4000
2	Tangri	60	Shivalik Foothill	2000-2800
3	Begna	40	Shivalik Foothill	1000-1600
4	Roon	12	Shivalik Foothill	500-600
5	Sukroon/ Trilokpur (as per Survey of India Toposheets No. 53F/2 and 53F/3)	3	Shivalik Foothill	1000-1200

Sr. No	Portion of river / stream recommended for mineral concession	Length of area recommended for mineral concession (in KM)	Average width of area recommended for mineral concession (in Mt)	Area recommended for mineral concession (Sq Mt)	Total Geological reserves (in MT)	Mineral Potential (in MT) (60% of the total)
1	Kala Amb-Dinarpur-Dhunni	60	150	90,00,000	5,10,30,000	3,06,18,000
2	Fatehgarh-Dhunni	47	125	58,75,000	3,33,11,250	1,99,86,750
3	Ujjal Majri-Mullana	30	30	9,00,000	51,03,000	30,61,800
4	Toka-Rasour	12	15	1,80,000	10,20,600	6,12,360
5	Jhiriwala-Shahpur	3	15	45,000	2,55,150	1,53,090

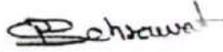
Mineral Potential Ratio

Sr. No.	Portion of river /stream recommended for mineral concession	Boulder	Bajri/Gravel	Sand	Mineable Mineral Potential in M.T.
1	Kala Amb-Dinarpur-Dhunni	91,85,400	61,23,600	1,53,09,000	3,06,18,000
2	Fatehgarh- Dhunni	59,74,025	39,97,350	99,93,375	1,99,86,750
3	Ujjal Majri- Mullana	9,18,540	6,12,360	15,30,900	30,61,800
4	Toka- Rasour	1,83,708	1,22,472	3,06,180	6,12,360
5	Jhiriwala- Shahpur	45,927	30,618	76,545	1,53,090

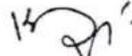
Sr No	River or stream	Portion of river or stream recommended for mineral concession	Length of area recommended for mineral concession (Km)	Average width of area recommended for mineral concession (Mtr.)	Area recommended for mineral concession (Sq. Mt)	Total Geological reserves (in MT)	Mineral potential (60 % of total mineral potential) in M.T.
1	Markanda	Kala Amb-Dinarpur-Dhunni	60	150	90,00,000	5,10,30,000	3,06,18,000
2	Tangri	Fatehgarh - Dhunni	47	125	58,75,000	3,33,11,250	1,99,86,750
3	Begna	Ujjal Majri-Mullana	30	30	9,00,000	51,03,000	30,61,800
4	Roon	Toka-Rasour	12	15	1,80,000	10,20,600	6,12,360
5	Sukroon/Trilokpur	Jhiriwala-Shahpur	3	15	45,000	2,55,150	1,53,090
Total					1,60,00,000	9,07,20,000	5,44,32,000

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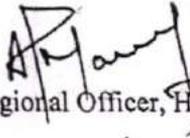
The total proposed mining area is more than 2096 Acres whose details of revenue records attached herewith as Annexure B-1. The use of mineral deposit exploration /excavation in respect of minerals is ongoing activity, therefore as per requirement the area used for mining of minor minerals may have to be revised time to time. The proposed areas and are in general selected for mining of minerals and while selecting/covering out mining blocks from these selected areas/villages, the size of mining blocks may vary from time to time but the same will not exceed the total area so selected of that particular village.



District Mining Officer, Ambala



Executive Engineer, Water Services Division, Ambala



Regional Officer, H.S.P.C.B, Ambala



District Forest Officer, Ambala



District Revenue Officer, Ambala



District Development and Panchayat Officer, Ambala



Chairman Cum Deputy Commissioner, Ambala

Details of Mineral Bearing Areas Village Wise:

Sr. No.	Village	Mustill No//Killa No:
1.	Toka	10//7/2,8,13/1,18
2.	Tepla	2//14,16,17,24,25 11//5,
3.	Tengail	3//17,18, 23, 24, 7// 2,3,4,7,8,9,11,12,13,14,18,19,20,21,22 8// 10,11,12,13,16,17,18,19,20,22,23,24,25 9// 2,3,6,7,8,9,13,14,15,16,17 13// 4,5,
4.	Tandwal	3,4,7,8,9/2,10/2,11,12,18,84,
5.	Tamnouli	34//17,24, 48// 4,7,14,17,24 51// 4,7,14/2,17,24 66// 4, 68// 18,19,20, 69// 16,18, 70// 23 75// 3,8,13, 18
6.	Sahpur	17// 23, 18// 3,4,7,8,13,14,15,17, 2// 7,8,12,13,19,21,
7.	Sanru	33//2,
8.	Sangrani	6// 11,20,21,22, 12// 1,2,9,10,1,10/2,11,12,19,20,21,22 19// 1/1,1/2,2 27// 1,2,3,8,9,10,11,12,19,20,21, 28// 5,6,15,16/1,16/2,25, 33//4,5,6,7,8,13,14,15,16,17,18,19,
9.	Sadhapur	16,17,75,14,19,23,38,49,66,191, 67,183,101,102,103,181,104,
10.	Sabga	76// 15,16,24,25, 77// 9,10/1, 10/2,11,12,20,21, 87// 4,5,6,7,14/1,14/2,15/1,15/2,17,23,24, 95// 14,15/1,15/2,16/1,17,18,23, 96// 2/2,3,4,8,9/2,10/2,10/4,11,
11.	Rollanheri	2// 18,19,20,21,22, 3// 11,12,16,17,18,19,20,21,22,23,24,25 4// 13,14,15,16,17,18,19,22,23,24,25 6// 5,6,7,13,14,15,16,17,18,23,24,25, 7// 1,2,3,4,8,9,10,11,12,13,19/1,19/2, 20/1,20/2,21,22,
12.	Rau Majra	3// 20,21,22 4// 15,16,25 9// 5, 10// 1,2,8,9,10,11,12,13,17*,18*,19*,20*, 22*,23*,24*,25, 11// 25, 13// 1,2,3,4,5, 8,9,10,11*,20*, 14// 3*,4*,5*,6*,7*,14*,15*,16*,17*,23*, 24*,25*, 22// 2*,3*,4*,7*,8*,9*,11*,12*,13*,19*, 20*,21*, 24// 1*,9*,10*,11*,12*,18*,19*,22*, (*-Area under forest)
13.	Ramgarh	38// 16,17 39// 11,12,13,18,19,20,
14.	Raiwali	44//2/1/2,
15.	Rain Majra	2// 21,22,23, 4// 1,2, 5// 4,5,6,7,8,9,10/1,10/2,11,12, 6// 14,15,16,17,18,20,21,22,23, 7// 25, 8// 4,5, 9// 1,
16.	Paplotha	20// 8,13,14,17,24/2,25, 26// 11,20,21, 27// 5/2, 6,15,16, 36// 1,9,10,11,12,19,20,21,22, 41// 1,18,19,20,21,22,23,24,25, 42// 5,6,15,16,25,
17.	Pangail	33// 18,19/1, 19/2, 20,21,22,23,24,25 34// 16,17,18,22/2,23,24,

		37// 2/1, 2/2, 3, 9, 12, 38// 5, 39// 1, 2, 8, 9, 10, 12, 13, 14/1, 16, 17, 18, 24, 25 40// 21, 43// 1, 2, 8, 9, 10, 12, 13, 14, 16, 17, 25, 44// 5,
18.	Nurhad	7// 2, 3, 8, 9, 10, 11, 12, 13, 18, 19, 20, 21, 22, 23, 17// 1, 2, 3, 8, 9, 10, 11, 12, 13, 14, 17, 16, 18, 19, 22, 23, 24, 25, 18// 21, 21/1, 21/2, 21// 1, 3, 4, 8, 9, 10, 11, 12, 22// 3, 4, 5/1, 5/2, 6, 7/1, 7/2, 15, 51// 11, 52// 15, 16, 25,
19.	Nangoili	33// 24, 25, 35// 4, 5, 6, 7, 14, 15, 16, 17, 24, 37// 4, 7,
20.	Mullana	17// 6, 15, 16 18// 10, 11, 20, 19// 1, 2, 3, 31// 22, 23, 24, 25, 35// 2, 3, 4, 8, 9,
21.	Meerpur	5// 10, 6// 6, 8, 62,
22.	Manglai	104,
23.	Laha	93*, 90,
24.	Kohra Bura	125*, 126*, (*-Area under forest)
25.	Khera Jattan	27,
26.	Khera Ganni	8// 12*, 18*, 19*, 20*, 21*, 22*, 10// 1*, 2*, 3*, 8*, 9*, 10/1*, 12*, 13*, 17*, 18*, 19/1*, 23/2*, 24*, 25*, 19// 4/2*, 6, 5*, 20// 10*, 11*, 12*, 19*, 20*, 22*, 23*, 24*, 23// 10*, 11*, 12*, 13*, 17*, 18*, 19*, 24*, 25*, 22// 21*, 24// 3*, 4*, 5*, 6*, 7*, 33// 5*, 34// 1*, 2*, 9*, 10*, 11*, 12*, 13*, 18*, 19*, 23*, 35// 3*, 43// 12*, 19*, 20*, 21*, 42// 25**, 46// 3, 4*, 5*, 7*, 8*, 9*, 12*, 13*, (*-Area under forest)
27.	Kharu Khera	27,
28.	Khanpur Rajputarn	54*, 55*, 56*, (*-Area under forest)
29.	Kaker Kunda	35// 24, 25, 36// 21, 22, 23, 38// 21, 39// 20, 21, 22, 23, 24, 25, 40// 1, 2, 3, 4, 7, 8, 9, 10, 11, 13, 14, 15, 16, 17, 24, 20, 21, 25, 41// 3, 4, 5, 6, 7, 8, 13, 14, 15, 16, 17, 18, 21, 22, 23, 24, 25, 42// 24, 25, 46// 4, 5, 6, 7, 8 47// 8, 9, 10, 11, 12, 13, 14, 15, 16, 17, 18, 25, 48// 3, 4, 5, 6, 7, 9, 10, 11, 12, 19, 20, 21, 49// 1, 2, 3, 4, 5, 7, 8, 9, 10,
30.	Jharu Majra	34// 16, 24, 25, 35// 16, 12, 13, 14, 17, 18, 19, 20, 21, 22, 23, 24, 38// 1, 2, 10, 39// 4, 5, 6, 7, 13, 14, 15, 16, 17, 18, 41// 20, 21, 22, 42// 16, 17, 18, 19, 23, 24, 25, 44// 5, 45// 1, 2
31.	Jatwar	4// 17, 18, 23, 6// 3, 8, 13, 17, 18, 23, 24, 17// 6, 7, 13, 14, 18// 1, 2, 3, 4, 5, 6, 7, 8, 9, 10/1, 10/2 28// 21, 29// 18, 19, 20, 21, 22, 23, 24, 25, 30// 16, 25, 37// 25, 38// 4, 5, 6, 7, 12, 13, 14, 15, 18, 19, 20, 21, 39// 1, 2, 3, 4, 5, 40// 1, 2, 3, 4, 5,

		61// 1,21,22, 62// 4,5,6,7,13,14,17,18,23,24,25, 67// 1,2,3,4,6,7,8,14,15,16, 68// 10,11,12,19,20,22,23, 109// 17,23,24,25, 108// 21, 111// 5, 112// 1,2,3,8,13,14,17,18,23,24, 128// 2,3,
32.	Jafferpur	8// 25, 9// 4,5,6,7,14,15,16,17,18,22,23,24, 25, 21// 2,3,4,8,9,10,11,12,13,19,20,21, 22, 22// 15,16,17,24,25, 24// 4,5,6,7,15 25// 1,2,9,10,11,12,19,20,21,22,23, 40// 2,3,7,8,9,13,14,17/1,18/1,19, 20,21,22, 41// 16,23,24,25/1, 43// 25, 44// 2,3,4,5,6,7,8,9,11,12,13,14,15, 17,18,19,20,21,22,23,24,25, 45// 1,2,3,4,5,7,8,9,10,11, 61// 10,11,12,13,17,18,19,20,22,23, 24 62// 1,2,3,4,5,6,7,8,9,10,12,13,14/1, 14/2, 15,16, 65// 6,7,8,12,13,14,15,18, 66// 1,2,3,4,8,9,10,11,12,13,
33.	Herna Majra	34// 16,22,23,24,25, 35// 7,12,13,14,18,19,20,21,22 44// 1/1,1/2,2,3,10, 45// 5,6/1,6/2,7,8,12,13/1,13/2,14/1, 18,19,20,21,22, 46// 25/2, 50// 5,6,14,15,16/1,17,23,24/1,24/2, 51// 1, 60// 1,2,3/1,4/1,4/2/1,4/2/2,9,10, 61// 5,6,15,
34.	Hasanpur	2// 18,19,22,23/1, 4// 2/1,2/2,3/1,9,12/1,19,22/1,22/2, 11// 2,9,12,19/1,19/2,22,23, 14// 2,3,8,9,12,13,18,19,23, 20// 3,8,9,12,13,19,21,22, 21// 1,2,10,11,
35.	Herda	28// 6,7,14/1,14/2,15/1,15/2,16,17/1, 18/2,23,24, 31// 2,3,8,9,11/1,11/2,12,20,21/1, 32// 16,25/1,25/2,25/3, 46// 4,5,7,8,13,12,19
36.	Hamidpur	4// 22,23, 6// 1,2,3,4,8,9,10,11,12,20, 7// 6,7,11,12,13,14,15,16,17,18, 17// 19,20,21,22,23, 8// 16,17,24,25, 22// 3,4,5,6,7,8,13,14,17,18,23,24, 29// 3,4,7,8,13,14,17,18,19,21,22,23, 24, 42// 5,6,15,16,17,24,25, 43// 1,2,3,9,10,11,20, 48// 3,4,5,7,8,13,14,17,18, 10// 10,11,20,21, 18// 1,10*,11*,20*,21,22, 33// 1,2,10, 34// 1*,2*,6,8*,9*,10*,13*,14,15, 35// 4*,5*,6*,7*,9*,11*,12*,20*,21*, 36// 16*,25*, (*Area under forest)
37.	Gokalgarh	27// 4,7,14,17/1,17/2,24/1,24/2, 42// 4/1,4/2, 3/2,8,13/1,13/2,18,23, 43// 17,18,24,25, 44// 5,6,15, 45// 3,8/1,8/2,9,10,11,12,
38.	Galeri	433,429,428,427,430,420,412,413,405,406,407,398,399,40 0,401,390,391,392,387,388,377,378,374,375,376,365,368,3 69,373,372,370,371,116,117,115,118,119,120,123,121,133, 134,132,135,131,136,130,137,266,267,268,265,270,264,27 1,276/2,263,272,275,262,273,227,231,237,244,235,245, (Rakba in Biga Biswa)
39.	Gaganheri	32// 1,12,18,19,20,22,23,24,25 33// 1,2,3,4,6,7,8,9,10,11,12,13,14,15,16

		34// 4,5,6,7,13,14,15,16,17,18,23,24,25, 43// 2,3/1,3/2,4,5,6,7/1,7/2,8,12,13,14, 15/1,15/2,16,17,18,19,21,22,23,24, 25, 45// 2,3,4,5, 48// 1,2,3,4,5,6,7,8,9,10,13,14, 49// 6,14,15,16,17,18,22,23,24, 55// 16,25, 56// 2,3,9,10,11,12,20,21, 59// 4,5,6,7,8,12,13,14,18,
40.	Gadouli	109// 14,15,16,17,18,21,22,23,24,25, 110// 20,21, 120// 1,2,3,4,9,10, 121// 5,6,7,8,12,13,14,15,17,18,19, 20,21,22,191,203, 135// 5,6,17,15,16,17,23,24,25, 136// 1,2,3,9,10,11,12,20,21, 146// 1,10,11,20,21, 147// 3,4,5,6,7,8,13,14,15,16,17,18, 24,25, 154// 4,5,6,7,13,14,15,16,17,18,19, 21,22,23,24,25, 155// 1, 167// 1,2,3,4,5,7,8,9,10,11,12,13, 168// 1,2,3,4,5,6,7,8,9,13,14,15, 152// 25, 153// 21,
41.	Fatehpur	3// 24,25 14// 4,5,6,7,8,13,14,17,18,23,24 16// 3,4,7,8,9,11,12,13,18,19,20,21,22 17// 3,4,5,6,7,8,13,14,15,16,17,18,23,24,25 29// 1,10,11,20 28// 3,4,5,6,7,8,12,13,14,15,16,17,19,21,22 39// 4,5,6,7,14,15,16,17,24,25, 42// 4,5,6,7,14 28// 18,23,24,25, 31// 1,9,10,11,20, 32// 6,15,16,24,25,
42.	Dera	7// 8,11,12,13,18,19,20,21,22, 8// 16,24,25, 11// 3,4,5,6,7,8,9,12,13,18,19,20,21, 22,23, 21// 1,2,3,8,9,10,11,12,13,18,19,20, 21,22,23, 24// 1,2,9,10,11,12,19,20,21,22, 36// 10,11,20,21, 37// 6,15,16,24,25, 42// 4,5,6,7,14,15,16,17,24,25, 43// 1,10,11,20,21, 57// 1,10,11, 58// 4,5,6,7,14,15,16,17,23,24,25, 63// 3,4,5,7,8,12,13,14,18,19,20, 21,22, 62// 25, 81// 1,10, 82// 4,5,6,7,8,13,14,15,16,17,18,23, 24,25, 88// 4,5,6,7,8,12,13,14,15,16,17,18, 19,21,22,23,24, 108// 1,2,3,4,7,8,9,10,11,12,13,14,18,19, 20,21,22, 109// 5,6,14,15,16,17,23,24,25, 114// 3,4,5,7,8,13,14,17,18,19,22,23, 115// 1, 134// 2,3,9,10,12, 120// 6,7,13,14,15,16,17,18,23,24,25, 128// 4,
43.	Daher	2// 12, 9// 2,3,8,9,12,13,18,19,23,
44.	Dinarpur	29// 12,17,18,19,22,23,24,25, 30// 10,11,20, 31// 4,5,6,15,16,24,25, 47// 16/2 48// 3,4/1,4/2,5,7/3,7/4,7/5,,8,9,11,12,13, 19,20/1,20/2,21, 47// 16/1, 20,21,22,23,24,25, 51// 1,2,3,4, 46// 7,8/1,13,14,15,16,
45.	Chhoti Kodi	34// 16*,25*, 33// 21*, 44// 5*,6*,7*,14*,15*,16*, 45// 1*, 59// 17*,18*,23*,24*,25*, 60// 4,5,

46.	Cechi Majra	61// 1*,2*,3*,8,9, (*Area under forest) 7// 25, 8// 9*,12*,19,20,21,22, 9// 1,2, 10// 3,4,5,6,7,8,9/1,12*,13*,14,18*, 19*,20,21*,22*, 15// 5,6*,7,13/2,14,15*,17,18/1,23/2, 24*, 16// 1*,2*,10*, 20// 3*,8*,9/1*,12/2*,13*,19/1*,20, 21,22/2*, 24// 6,15, 25// 1,2*,9/1*,10,11,12*,(*Area under forest)
47.	Bodyo	1// 16,25, 2// 20,21,22, 4// 1,2,9,10,11,20, 5// 5,6,15,16,25, 6// 5,29/4,29/3,31,23,24, 11// 3,4,5,6, 10// 1,10,11,12,28/9,28/10,
48.	Binjalpur	2// 19/1,19/2,20,21/1,21/2,22, 3// 25/1,25/2, 6// 25/2, 7//3/1,4/1,4/2,5/1,5/2,6,7/1,7/2,8/1, 8/2,9/1,9/2,11,12/1,12/2,13/1,14, 19/1,19/2,20/1,20/2,21/1,21/2,21/3, 22, 13// 1,10,11,20,21, 14// 5,6,15,16,25, 16// 25, 17// 5,6,15,16,17,21,22,23,24,25, 18// 1,10,11,20, 30// 1,2,3,4,5,
49.	Batoura	1// 16,17,23,24,22, 2// 11,20, 6// 2,3,10,11,20,21, 7// 15,16, 8// 10,11,19,20,21,22,
50.	Badi Rasour	52// 16*, 53// 20*,21*,22*, 56// 1*,2*,9*,(*Area under forest)
51.	Berj Kodi	42// 16,17,24*, 43// 11*,12*,13*,14*,15*,16*,17*,18*, 19*,20*, 44// 11*,18,19,20*,22,23, (*Area under forest)
52.	Bari Bassi	24// 5,6,15,16,24,25, 27// 4,5,7,8,12,13,14,
53.	Ambli	20// 17,24, 36// 4,7,14,13,17,18,23,24 38// 3,4,5,6,7,8,13,14,15,16,17,18,19,22, 23,24, 54// 2,3,4,8,9,10,11,12,13,18,19,20, 21,22,23,24, 56// 11,19,20,21,22,23, 57// 2,3,4,5,6,7,8,9,13,14,15,16,17, 74// 1,2,3
54.	Badhouli	13// 1,2,8,9,10,12,13,17,18,23,24, 34// 4,5,6,15,16, 34// 11,20,21, 33// 11,20,21, 77// 10,11,15,16,17,22,23,24,25, 81// 6,7,13,14,18, 82// 1,2,3,
55.	Banoundi	13// 20, 14// 16,25, 21// 5,6,15,16,64,65,66, 22// 1,10,11,20,21, 29// 5, 28// 11,12/1,19,20,22,23, 35// 3,7,8,14,16,17,25, 36// 21,22, 43// 1,2,3,6,7,8, 42// 1,10, 37// 4,5,7,8,13,18,19,21,22, 26// 16,24,25, 25// 11,19,20,22,23, 38// 3,4,7,14,15,16, 39// 20,21,22,23,

D. J. J. J.

Signature
of
Copy
of
DCMG
Haryana

From: Deputy Commissioner,
Ambala

To: The Member Secretary,
State Environment Impact Assessment Authority, Haryana.
Bays no. 55-58, Parytan Bhawan, 1st Floor, Sector-2, Panchkula,
Haryana

Memo No. DC./Amb /

Dated

Subject: Regarding corrigendum for para no. 12 of DSR Ambala on the basis of averments raised by complainant Sh. Balbir Sandhu vide O.A. No. 532 of Hon'ble NGT New Delhi.

On the subject noted above it is inform to you that District Survey report of Ambala District was prepared on the basis of ground truthing report submitted by the Committee comprising by District Revenue Officer, District Development and Panchayat Officer, District Forest Officer, Executive Engineer, Water Services Department, Regional Officer-HSPCB and District Mining Officer of District Ambala. The same was uploaded on the District Website to receive the Public/Departments comments for objections but no comments were received. Accordingly the DSR was approved and auctioned was conducted vide auction notice of dated 31-05-2022. After auction Sh. Balbir Sandhu filed an appeal before Hon'ble NGT New Delhi and raised the following averments:

1. That the mining plan of Respondents No. 8 to 10 has been approved in violation of the District Survey Report (DSR) of Ambala District as in terms of said DSR, the total mineable mineral (boulder, gravel and sand) in District Ambala is given as 38.29 lakhs MT whereas the Mining Department, Haryana has permitted the Respondents No. 8 to 10 to extract around total 71 lakhs MT of mineable minerals in District Ambala which is clear violation of the District Survey Plan.
2. That in terms of the plan, the mining of concerned minor mineral is permissible only in the river or stream of Markanda, Tangri, Begna and Roon river, whereas the mining plan has been approved for the river Trilokpur also which is not covered by the District Survey Report (DSR) of District Ambala.
3. That the issue of regarding bulk density of minable minerals is not mentioned in Mining plans approved by the department.

In view of above the meetings of the members of District Survey Report was conducted by Chairman cum Deputy Commissioner of District Survey Report and discussion /analysis on the above mentioned averments belongs to para no. 12 of DSR was made by Committee. Accordingly the corrigendum was prepared and uploaded on the District Website on dated 02-01-2024 and up to completion of 21 days no comments was received. Copy of corrigendum is forwarded to you for approval of the same.

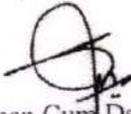
24
Chairman Cum Deputy Commissioner,
District Survey Report, Ambala

Endst. No.

300

Dated 07/02/24

A copy of above is forwarded to the Director General, Mines and Geology Department, Haryana, Panchkula for kind information, please.



Chairman Cum Deputy Commissioner,
District Survey Report, Ambala

CC - Mining Office,
AMBALA.

